

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 7, 2022/Agrahayana 16, 1944 (Saka)

No. 193

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Mulayam Singh Yadav, sitting Member of Lok Sabha and Member of the Eleventh, Twelfth, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas; Shri Jhadu Sunder Lal, Member of the Fourth Lok Sabha; Shri Debi Ghosal, Member of the Eighth Lok Sabha; Shri Rupchand Pal, Member of the Seventh, Ninth, Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabhas; Shri Gobinda Chandra Naskar, Member of the Fifteenth Lok Sabha; Shri Than Singh Jatav, Member of the Ninth Lok Sabha; Shri Manikrao H. Gavit, Member of the Seventh, Eighth, Ninth, Tenth, Eleventh, Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas; Smt. Jayanti Patnaik, Member of the Seventh, Eighth and Twelfth Lok Sabhas; and Shri G. Krishna, Member of the Ninth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

3. Questions

As the House adjourned till 12.00 Noon after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

4. Felicitation^{\$} by the Speaker

The Speaker, on behalf of the House, congratulated the Union Government and all countrymen on India's assuming G-20 Presidency since 1 December, 2022.

12.03 P.M.

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

^{\$}Original in Hindi. For details, please see the debates of the day.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Mineral Concession (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.684(E) in Gazette of India dated 7th September, 2022 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (2) A copy of Notification No. G.S.R. 860(E) (Hindi and English versions) published in Gazette of India dated 16th December, 2021 directing that on and from the date of publication of this notification the Centre Government under the provisos to sub-section (3) and (4) of Section 10B and the provisos to sub-sections (4) and (5) of Section 11 of the Mines and Minerals (Development and Regulation) Act, 1957 shall also be exercisable by Dr. Veena Kumari Dermal, Joint Secretary shall be known as the "Designated Officer" under sub-section (1) of Section 28 of the said Act.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the Government e-Marketplace, New Delhi, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Government e-Marketplace, New Delhi, for the years 2017-2018 to 2019-2020.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year

2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a)
 - (i) Review by the Government of the working of the Birds Jute and Exports Ltd, Kolkata, for the year 2020-2021.
 - (ii) Annual Report of the Birds Jute and Exports Ltd, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Jute Bags (Quality Control) Order, 2022 (Hindi and English versions) published in Notification No. S.O.2601 (E) in Gazette of India dated 6th June, 2022 issued under sub-section (1) and (2) of Section 16 read with section 17 and sub-section 3 of Section 25 of the Bureau of Indian Standards Act, 2016.
- (6) A copy of the Notification No. S.O.2619(E) (Hindi and English versions) published in Gazette of India dated 7th June, 2022 making certain amendments in the Notification No. S.O.5421(E) dated 27th December, 2021 under Section 3(1) of the Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948:-
 - (i) The Central Silk Board (Administrative, Accounts and General Cadre Posts), Group "A" Posts, Recruitment Rules, 2021 published

in Notification No. G.S.R.254(E) in Gazette of India dated 4th April, 2022.

- (ii) The Ministry of Textiles, Central Silk Board, Director (Group „A“ Post) Recruitment Rules, 2022 published in Notification No. G.S.R. 312(E) in Gazette of India dated 25th April, 2022.
- (iii) S.O. 2322(E) published in Gazette of India dated 20th May, 2022 notifying nomination of the officers, mentioned therein, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Act.
- (iv) S.O. 1676(E) published in Gazette of India dated 6th April, 2022 making certain amendments in the Notification No. S.O. 611(E) dated 11th February, 2022
- (v) S.O. 1675(E) published in Gazette of India dated 6th April, 2022 notifying the nomination of the officers, mentioned therein, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Act.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2021-2022.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2021-2022.
- (2) A copy of the following notifications (Hindi and English versions) under sub-section (3) of Section 35 of the Footwear Design and Development

Institute Act, 2017:-

- (i) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Executive Director Recruitment (Amendment) Rules, 2022 published in Notification No. S.O.1699 (E) in Gazette of India dated 7th April, 2022.
- (ii) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Managing Director Recruitment (Amendment) Rules, 2022 published in Notification No. G.S.R. 594(E) in Gazette of India dated 22nd July, 2022.
- (iii) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Secretary Recruitment (Amendment) Rules, 2022 published in Notification No. S.O.1700 (E) in Gazette of India dated 7th April, 2022.

6. Report of Standing Committee on Industry

Shri Bidyut Baran Mahato laid on the Table the 318th Report (Hindi and English versions) on „Action taken by the Government on the recommendations/observations contained in the 315th Report on Demands for Grants (2022-23)“ of the Standing Committee on Industry pertaining to the Ministry of Micro, Small & Medium Enterprises.

7. Statements by Ministers

- (1)* The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) on behalf of the Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding „Latest Developments in India’s Foreign Policy“.

*Made from 3.41 P.M. to 3.57 P.M.

- (2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations contained in the 360th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-2023) pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.

8. Motion for Election of two Members to the Tobacco Board

Smt. Anupriya Singh Patel moved the following motion :-

"That in pursuance of clause (b) of sub-section (4) of Section 4 of the Tobacco Board Act, 1975, read with Rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

***12.54 P.M.**

9. Submission by Member

Shri Uttam Kumar Nalamada Reddy made submission regarding alleged auction of 4 coal blocks in Telangana.

@Shri Pralhad Joshi responded.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.02 P.M.)

*From 12.13 P.M. to 12.59 P.M., Members raised matters of urgent public importance.
@ Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

2.02 P.M.**10. Government Bill – Introduced**

The Multi-State Co-operative Societies (Amendment) Bill, 2022

Shri N.K. Premachandran, Shri Manish Tewari, Shri Adhir Ranjan Chowdhury, Adv. A.M. Ariff, Prof. Sougata Ray and Shri T.R. Baalu opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) on behalf of the Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

2.26 P.M.**11. Matters Under Rule 377**

- (1) Shri Gaurav Gogoi raised a matter regarding allocation of funds under the National Clean Air Programme (NCAP).
- (2) Shri Rodmal Nagar raised a matter regarding need to include & develop places of religious importance in Rajgarh parliamentary constituency under the PRASAD Scheme.
- (3) Prof. Saugata Roy raised a matter regarding release of pending dues to West Bengal under MGNREGA.
- (4) Shri Gopal Chinayya Shetty raised a matter regarding need to rename „High Court of Bombay“ as 'Maharashtra High Court'.
- (5) Shri Rahul Kaswan raised a matter regarding release of insurance claim on crop cutting basis under the Pradhan Mantri Fasal Bima Yojana to farmers in Hanumangarh district of the Churu parliamentary constituency, Rajasthan.

- (6) Shri Rajesh Verma raised a matter regarding need to run a MEMU passenger train between Sitapur & Lucknow.
- (7) Shri Ganesh Singh raised a matter regarding need to sanction construction of a National Highway from Satna to Prayagraj linking backward areas of two states.
- (8) Shri Khagen Murmu raised a matter regarding expediting constructions in the Malda Airport.
- (9) Smt. Sandhya Ray raised a matter regarding setting up an additional Kirshi Vigyan Kendra in Bhind district, Madhya Pradesh.
- (10) Ms. Diya Kumari raised a matter regarding development of infrastructure for differently-abled people at Kumbhalgarh & Ranthambore Fort.
- (11) Smt. Sangeeta Kumari Singh Deo raised a matter regarding release of installment under Pradhan Mantri Fasal Bima Yojana in Western Odisha.
- (12) Smt. Raksha Nikhil Khadse raised a matter regarding need to provide adequate compensation to banana cultivators in Jalgaon district, Maharashtra who suffered loss.
- (13) Shri Sumedhanand Saraswati raised a matter regarding need to regulate unauthorized loan applications on Cyber platforms
- (14) Shri Ranjeetsinha Hindurao Naik-Nimbalkar raised a matter regarding need to rejuvenate Mula Mutha river in Maharashtra under „Namami Chandrabhaga' Project.
- (15) Shri Arjunlal Meena raised a matter regarding allocation of adequate land for air cargo complex at Udaipur Airport.
- (16) Shri Brijendra Singh raised a matter regarding direct Rail connectivity between Hisar and Chandigarh.
- (17) Shri Rajmohan Unnithan raised a matter regarding Draft proposal of IRDAI for LIC.
- (18) Shri T.N. Prathapan raised a matter regarding establishment of a research institute for temple arts in Thrissur.

- (19) Dr. Gautham Sigamani Pon raised a matter regarding speeding up of the completion of NH 79 road connecting Salem and Ulundurpettai.
- (20) Shri Kanumuru Raghu Rama Krishna Raju raised a matter regarding implementation of the Fiscal Responsibility and Budget Management Act.
- (21) Shri Vinayak Raut raised a matter regarding need to take measures for welfare of fishermen and their families in the country.
- (22) Shri Mahabali Singh raised a matter regarding need to declare Anugraha Narayan Road-Siris-Charan-Manjhiaon stretch of road as National Highway.
- (23) Shri Mahesh Sahoo raised a matter regarding establishment of a Medical college in Dhenkanal district, Odisha.
- (24) Shri Shyam Singh Yadav raised a matter regarding fertilizer shortage in Uttar Pradesh and Bihar.
- (25) Shri Manne Srinivas Reddy raised a matter regarding need to change Export Policy.
- (26) Smt. Supriya Sule raised a matter regarding need to take concrete steps to avert frequently occurring accidents on Navale Bridge, Narhe, Pune.
- (27) Dr. M.P. Abdussamad Samadani raised a matter regarding completion of Kozhikode Airport in Kerala.
- (28) Shri Subrata Pathak raised a matter regarding need to include treatment of autism and cerebral palsy in the CGHS list.

***3.57 P.M.**

12. Government Bill – Under Consideration

The Anti-Maritime Piracy Bill, 2019

Time Allotted: 2 Hrs.
Time Taken: 2 Hrs. 04 Mts.

The motion for consideration of the Bill was moved by Dr. Subrahmanyam Jaishankar.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri P.P. Chaudhary
3. Shri Bhartruhari Mahtab
4. Dr. T. Sumathy alias Tamizhachi Thangapandian
5. Shri Reddeppa Nallakonda Gari
6. Shri Vinayak Bhaurao Raut
7. Shri Kalyan Banerjee
8. Dr. Alok Kumar Suman
9. Kunwar Danish Ali
10. Smt. Supriya Sule
11. Shri E.T. Mohammed Basheer
12. Shri N.K. Premachandran
13. Shri Kodikunnil Suresh

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 8th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

*From 3.16 P.M. to 3.41 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 8, 2022/Agrahayana 17, 1944 (Saka)

No. 194

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement* welcoming H.E. Advocate Jacob Francis Nzwidamilimo Mudenda, Speaker of the Parliament of the Republic of Zimbabwe and Members of the Parliamentary Delegation from Zimbabwe who were on a visit to India as honoured guests.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 21–26 were orally answered. Replies to Starred Question Nos. 27–40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System)

*Original in Hindi. For details, please see the debates of the day.

- Regulations, 2022 (Hindi and English versions) published in Notification No. L-1/261/2021/CERC in Gazette of India dated 19th July, 2022 under Section 179 of the Electricity Act, 2003.
- (2) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2022-2023.
 - (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2021-2022.
 - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, Jammu, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, Jammu, for the year 2021-2022.
 - (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Forum of Regulators, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Forum of Regulators, New Delhi, for the year 2021-2022.
 - (7) A copy each of the following papers (Hindi and English versions) under

sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the REC Ltd, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the REC Ltd, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the DNH & DD Power Corporation Limited (Formerly DNH Power Distribution Corporation Ltd.), Silvassa, for the year 2021-2022.
- (ii) Annual Report of the DNH & DD Power Corporation Limited (Formerly DNH Power Distribution Corporation Ltd.), Silvassa, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2021-2022.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the Notification No. G.S.R.385(E) (Hindi and English versions) published in Gazette of India dated 23rd May, 2022 notifying the pre-determined rates of premium chargeable for different uses/ locations for the year 2021-2022, mentioned therein, under Section 58 of the Delhi Development Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2020-2021.
 - (ii) Annual Report of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-Section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Indian Renewable Energy Development Agency Ltd., New Delhi, for the year 2021-2022.
- (2) Annual Report of the Indian Renewable Energy Development Agency Ltd., New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Assent to Bills

Secretary General laid on the Table the following 5 Bills passed by the Houses of Parliament during the Ninth Session of the Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 20th July, 2022:-

1. The Indian Antarctic Bill, 2022;
2. The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022;
3. The National Anti-Doping Bill, 2022;
4. The Family Courts (Amendment) Bill, 2022; and
5. The Central Universities (Amendment) Bill, 2022.

6. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Nayab Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development (2022-23):-

- (1) Thirty-sixth Report* on „Implementation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY)“ relating to the Ministry of Skill Development and Entrepreneurship.
- (2) Thirty-seventh Report* on „Development of Manmade Fibre“ relating to the Ministry of Textiles.

* The Report was presented to Hon'ble Speaker on 5th September, 2022 under Direction 71 A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Statements of Standing Committee on Rural Development & Panchayati Raj

Smt. Kanimozhi Karunanidhi laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj on:-

- (1) Ninth Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Third Report (17th Lok Sabha) on 'Demands for Grants (2019-20) of the Department of Land Resources (Ministry of Rural Development)'.
(2) Eleventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Fifth Report (17th Lok Sabha) on 'Demands for Grants (2020-21) of the Department of Land Resources (Ministry of Rural Development)'.
(3) Eighteenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Fourteenth Report (17th Lok Sabha) on 'Demands for Grants (2021-22) of the Department of Land Resources (Ministry of Rural Development)'.
(4) Twenty-first Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Sixteenth Report (Seventeenth Lok Sabha) on 'Pradhan Mantri Awaas Yojana - Gramin (PMAY-G) of the Department of Rural Development (Ministry of Rural Development)'.
(5) Twenty-fifth Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Twentieth Report (Seventeenth Lok Sabha) on 'Critical Evaluation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) of the Department of Rural Development (Ministry of Rural Development)'.
(6) Twenty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Twenty-second Report

(Seventeenth Lok Sabha) on 'Demands for Grants (2022-23) of the Department of Rural Development (Ministry of Rural Development)'.
(7) Twenty-seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Twenty-third Report (17th Lok Sabha) on 'Demands for Grants (2022-23) of the Department of Land Resources (Ministry of Rural Development)'.
(8) Twenty-eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on recommendations contained in Twenty-fourth Report (17th Lok Sabha) on 'Demands for Grants (2022-23) of the Ministry of Panchayati Raj'.

8. Reports of Standing Committee on Transport, Tourism and Culture

Shri Dushyant Singh laid on the Table the following Reports[#] (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred and Twenty-third Report on „Commission of Railway Safety“.
- (2) Three Hundred and Twenty-fourth Report on „Issues relating to Untraceable Monuments and Protection of Monuments in India“.
- (3) Three Hundred and Twenty-fifth Report on „Issues relating to Road Sector“.
- (4) Three Hundred and Twenty-sixth Report on „Role of Indian Missions Globally for the growth of Tourism in India“.
- (5) Three Hundred and Twenty-seventh Report on 'Connectivity and Tourist Terminal Facilities at Ports“.

The Reports were presented to the Hon^{ble} Chairman, Rajya Sabha on 15th June, 2022, when the House was not in Session and forwarded to the Hon^{ble} Speaker, Lok Sabha on the same day. Orders for the publication and circulation of the Reports were given by the Hon^{ble} Chairman, Rajya Sabha.

9. Reports of Standing Committee on Health and Family Welfare

Dr. Mahesh Sharma laid on the Table a copy each of the following Reports* (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 137th Report on Vaccine Development, Distribution Management and Mitigation of Pandemic Covid-19.
- (2) 138th Report on Medical Devices: Regulations and Control.
- (3) 139th Report on Cancer Care Plan & Management: Prevention, Diagnosis, Research & Affordability of Cancer Treatment.
- (4) 140th Report on Action Taken by the Government on the Recommendations/Observations contained in the 134th Report on Demands for Grants 2022-23 (Demand No. 46) of the Department of Health and Family Welfare.
- (5) 141st Report on Action Taken by the Government on the Recommendations/ Observations contained in the 135th Report on Demands for Grants 2022-23 (Demand No. 47) of the Department of Health Research, Ministry of Health & Family Welfare.
- (6) 142nd Report on Action Taken by the Government on the Recommendations/ Observations contained in the 136th Report on Demands for Grants 2022-23 (Demand No. 4) of the Ministry of Ayush.

* The Reports were presented to the Hon'ble Chairman, Rajya Sabha and forwarded to Speaker, Lok Sabha on 12th September, 2022.

***10. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Raghu Rama Krishna Raju Kanumuru laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 120th Report on Action taken on 110th Report of the Committee on Pensioner's Grievances - Impact of Pension Adalats and Centralised Pension Grievances Redress and Monitoring System (CPENGRAMS) pertaining to the Department of Pension & Pensioners' Welfare.
- (2) 121st Report on Action Taken on 113th Report of the Committee on Demand for Grants (2022-23) pertaining to the Departments of Administrative Reforms & Public Grievances and Pension and Pensioners Welfare.
- (3) 122nd Report on Action taken on 112th Report of the Committee on Demands for Grants (2022-23) pertaining to the Department of Personnel & Training.
- (4) 123rd Report on Action Taken on 116th Report of the Committee on Demands for Grants (2022-23) pertaining to the Department of Justice.

12.05 P.M.**11. Statements by Minister**

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the Recommendations contained in the 6th Report of the Standing Committee on Energy on Demands for Grants (2021-2022) pertaining to the Ministry of New and Renewable Energy.
- (2) the status of implementation of the Recommendations contained in the 17th Report of the Standing Committee on Energy on 'Action Plan for Achievement Of 175 Gigawatt (GW) Renewable Energy Target' pertaining to the Ministry of New and Renewable Energy.
- (3) the status of implementation of the Recommendations contained in the 21st Report of the Standing Committee on Energy on 'Financial Constraints in Renewable Energy Sector' pertaining to the Ministry of New and Renewable Energy.

12. Motion for Election of two Members to the Council of the Institutes of Technology

Dr. Subhas Sarkar on behalf of Shri Dharmendra Pradhan moved the following motion :-

“That in pursuance of clause (k) of sub-section (2) of Section 31 of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of the Institutes of Technology, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

[§]12.06 P.M.

13. Motion for Election of two Members to the Council of National Institutes of Technology, Science Education and Research (NITSER)

Dr. Subhas Sarkar on behalf of Shri Dharmendra Pradhan moved the following motion :-

“That in pursuance of clause (j) of sub-section (2) of Section 30 of the National Institutes of Technology, Science Education and Research Act, 2007, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of National Institutes of Technology, Science Education and Research (NITSER), subject to the other provisions of the said Act.”

The motion was adopted.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.02 P.M.)

[§]From 12.08 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

2.02 P.M.**14. Matters Under Rule 377**

- (1) Shri Satyadev Pachauri raised a matter regarding need to pay the arrears of salary of employees of Lal Imli Mill, Kanpur of British India Corporation.
- (2) Smt. Riti Pathak raised a matter regarding need to run Singrauli-Bhopal Express and Singrauli-Nizamuddin Express on daily basis.
- (3) Shri Ram Kripal Yadav raised a matter regarding need to expedite international airport construction in Bihta in Patna district, Bihar.
- (4) Shri Chunnil Lal Sahu raised a matter regarding compensation to farmers who suffered damage to their crops due to pest attack in Chhattisgarh.
- (5) Shri Sunil Kumar Soni raised a matter regarding need to frame stringent laws to take action against forced religious conversion of Adivasi people in the country.
- (6) Smt. Keshari Devi Patel raised a matter regarding need to introduce flight services between Prayagraj & Delhi and introduce international flight services and cargo services from Prayagraj airport, Uttar Pradesh.
- (7) Shri Dilip Saikia raised a matter regarding need to include biography of Lachit Borphukan, the great Assamese warrior in the CBSE curriculum and NCERT Books.
- (8) Shri Manoj Kumar Tiwari raised a matter regarding cleaning of drains in Karawal Nagar in North East Delhi (NCT of Delhi) parliamentary Constituency.
- (9) Shri Ravi Kishan raised a matter regarding need to develop sports facility in Gorakhpur parliamentary constituency, Uttar Pradesh.
- (10) Shri Ramdas C. Tadas raised a matter regarding need to amend Food Safety and Standards Act, 2006 to facilitate sale of loose edible oil.
- (11) Smt. Ranjeeta Koli raised a matter regarding illegal mining activities in Bharatpur Parliamentary constituency, Rajasthan.

- (12) Smt. Rama Devi raised a matter regarding grant of financial assistance to families of migrant labourers who die at workplace.
- (13) Shri Chhedi Paswan raised a matter regarding need to set up a Central University in Rohtas district, Bihar in the name of Shaheed Nishan Singh.
- (14) Shri Nishikant Dubey raised a matter regarding need inclusion of Khetauri, Ghatwal-Ghatwar and some others as Scheduled Tribes.
- (15) Shri K. Muraleedharan raised a matter regarding need implementation of Proposed Koyilandy-Mysuru Rail Link.
- (16) Shri Jagdambika Pal raised a matter regarding need to send a central team for assessment and grant of compensation to flood affected people in Uttar Pradesh.
- (17) Shri (Adv.) Adoor Prakash raised a matter regarding implementation of Railway coaching Terminal Project in Nemom, Kerala.
- (18) Dr. Shashi Tharoor raised a matter regarding Coastal Erosion along the South Kerala Coastline.
- (19) Dr. T. Sumathy (a) Thamizhachi Thangapandian raised a matter regarding expediting the extension of Chennai- MRTS from Velachery to St. Thomas Mount.
- (20) Smt. Chinta Anuradha raised a matter regarding introduction of special reserved sleeper class trains only for women.
- (21) Smt. Pratima Mondal raised a matter regarding construction of a Public Toilet at Canning Railway Station.
- (22) Shri Sadashiv Kisan Lokhande raised a matter regarding need to formulate a comprehensive plan for diversion of water of West flowing rivers of Sahyadri mountain range in Maharashtra.
- (23) Shri Ajay Kumar Mandal raised a matter regarding need to expedite repair work of NH-80 in Bihar.

- (24) Shri Ram Mohan Naidu Kinjarapu raised a matter regarding Geographical Indication (GI) Tag for Ponduru Khadi.
- (25) Shri P.R. Natarajan raised a matter regarding Bima Sugam Exchange proposal of the Insurance Regulatory and Development authority of India.
- (26) Shri Chandra Prakash Choudhary raised a matter regarding need to provide raw coal to Dugdha and Mahuda Coal Washery under Western Washery Zone of the Bharat Coking Coal Limited (BCCL) in Jharkhand.
- (27) Shri Naba Kumar Sarania raised a matter regarding issuance of Scheduled Tribe certificate to the Gond community in Uttar Pradesh.

2.57 P.M.

15. Discussion Under Rule 193

Time Permissible: 02 Hrs.

Time Taken : 06 Hrs. 16 Mts.

Further Discussion on the need to promote sports in India and steps taken by the Government in this regard raised by Shri Gaurav Gogoi on the 31st March, 2022, continued.

The following members took part in the debate:-

1. Shri Manickam B. Tagore
2. Shri Sumedhanand Saraswati
3. Shri Sri Krishna Devarayulu Lavu
4. Shri Ravi Kishan Shukla
5. Shri B.B. Patil
6. Shri Manoj Kumar Tiwari
7. Smt. Navneet Ravi Rana
8. Adv. Dean Kuriakose
9. Shri Malook Nagar
10. Dr. M.P. Abdussamad Samadani

11. Shri Rajendra Agrawal
12. Shri Gurjeet Singh Aujla
13. Shri Shrinivas Dadasaheb Patil
14. Shri Karti P. Chidambaram
15. Smt. Jaskaur Meena
- 16* Shri S. Gnanathiraviam
17. Shri Bharat Ram Margani
18. Smt. Kanimozhi Karunanidhi
19. Shri Janardan Singh Sigriwal
20. Shri Abdul Khaleque
21. Shri N.K. Premachandran
22. Shri Muniyan Selvaraj
23. Smt. Sunita Duggal
24. Shri Ram Mohan Naidu Kinjarapu
25. Shri Syed Imtiaz Jaleel
26. Dr. S.T. Hasan
27. Shri Saumitra Khan
28. Shri Shrirang Appa Barne
29. Adv. A.M. Ariff
30. Maulana Badruddin Ajmal
31. Shri Sunil Dattatray Tatkare (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 9th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

*Written speech was laid on the Table.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 9, 2022/Agrahayana 18, 1944 (Saka)

No. 195

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41–47 were orally answered. Replies to Starred Question Nos. 48–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) on behalf of the Minister of Defence (Shri Raj Nath Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2021-2022, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister

of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Administration Report (Hindi and English versions) of the Mumbai Port Authority Pension Fund Trust, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Authority Pension Fund Trust, Mumbai, for the year 2021-2022.
- (4) (i) A copy of the Administration Report (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2021-2022.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2021-2022, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Authority, Mumbai, for the year 2021-2022.
(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Authority, Mumbai, for the year

2021-2022.

- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Authority, Mormugao, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Authority, Mormugao, for the year 2021-2022.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Authority, Mormugao, for the year 2021-2022, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Authority, Mormugao, for the year 2021-2022.

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-Section (3) of Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958:-
- (i) The Supreme Court Judges (Amendment) Rules, 2022 published in Notification No. G.S.R.649(E) in Gazette of India dated 23rd August, 2022.
- (ii) The Supreme Court Judges (Amendment) Rules, 2022 published in Notification No. G.S.R.661(E) in Gazette of India dated 26th August, 2022.
- (2) A copy of the High Court Judges (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.650(E) in Gazette of India dated 23rd August, 2022 under sub-section (3) of Section 24 of the

High Court Judges (Salaries and Conditions of Service) Act, 1954.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

(1) A copy of the following notifications (Hindi & English versions) under Article 309 of the Constitution:-

(i) The Army Pay (Amendment) Rules, 2019 published in Notification No. S.R.O.05(E) in Gazette of India dated 20th March, 2019.

(ii) The Air Force Pay (Amendment) Rules, 2019 published in Notification No. S.R.O.07(E) in Gazette of India dated 20th March, 2019.

(iii) The Non-Combatants (Enrolled) of Air Force (Amendment) Rules, 2021 published in Notification No. S.R.O.22(E) in Gazette of India dated 2nd December, 2021.

(2) A copy of the Navy Pay (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. S.R.O.06(E) in Gazette of India dated 20th March, 2019 under Section 184 of the Navy Act, 1957.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Bharat Electronic Limited, Bengaluru, for the year 2021-2022.

(ii) Annual Report of the Bharat Electronic Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table a copy of the Drugs (Prices Control) Amendment Order, 2022 (Hindi and English versions) published in Notification No.

S.O.5249(E) in Gazette of India dated 11th November, 2022 issued under Section 3 of the Essential Commodities Act, 1955.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health & Family Welfare, New Delhi, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health & Family Welfare, New Delhi, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health & Family Welfare, New Delhi, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Medical Commission (erstwhile Medical Council of India),

New Delhi, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Medical Commission (erstwhile Medical Council of India), New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the All India Institute of Medical Sciences, Bilaspur, for the year 2020-2021.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Kalyani, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Kalyani, for the years 2019-2020 and 2020-2021.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.592(E) in Gazette of India dated 21st July, 2022 under sub-section 3 of Section 31 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (18) A copy each of the following Notifications (Hindi and English versions)

under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Advertising and Claims) First Amendment Regulations, 2022 published in Notification No. F. No. Stds/SP(L&C/A)Oil Claims/FSSAI-2018 in Gazette of India dated 31st August, 2022.
- (ii) The Food Safety and Standards (Prohibition and Restrictions on Sales) Second Amendment Regulations, 2022 published in Notification No. F. No. REG/Representation-MSEO/FSSAI-2021 in Gazette of India dated 5th September, 2022.
- (iii) The Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2022 published in Notification No. F. No. Stds./03/Notification(IFR)/FSSAI-2017 (part-3) in Gazette of India dated 1st September, 2022.
- (iv) The Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-08/A-1-2020/N-01 in Gazette of India dated 12th October, 2022.
- (v) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2022 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(2) in Gazette of India dated 14th September, 2022.
- (vi) The Food Safety and Standards (Packaging) Second Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-20/T(Migration-N) in Gazette of India dated 31st August, 2022.
- (vii) The Food Safety and Standards (Foods for Infant Nutrition) First Amendment Regulations, 2022 published in Notification No. F. No. Std./SP-05/T(IFR-01) in Gazette of India dated 31st August,

2022.

- (viii) The Food Safety and Standards (Labelling and Display) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-08/A-1.2021/N-01 in Gazette of India dated 9th September, 2022.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Report of the Joint Committee on Offices of Profit

Dr. Satyapal Singh presented the Ninth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

5. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Smt. Locket Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2022-2023):-

- (1) Twenty-second Report on Action Taken by the Government on the observations/recommendations contained in the Eighteenth Report of the Committee (17th Lok Sabha) on Demands for Grants (2022-23) of the Ministry of Consumer Affairs, Food & Public Distribution (Department of Food and Public Distribution).
- (2) Twenty-third Report on Action Taken by the Government on the observations/recommendations contained in the Nineteenth Report of the Committee (17th Lok Sabha) on Demands for Grants (2022-23) of the Ministry of Consumer Affairs, Food & Public Distribution (Department of Consumer Affairs).

12.04 P.M.

6. Statements by Minister

The Minister of Women and Child Development; and Minister of Minority Affairs (Smt. Smriti Zubin Irani) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of recommendations contained in the 316th Report of the Department-related Parliamentary Standing Committee on Human Resource Development on Issues Related to Safety of Women pertaining to the Ministry of Women and Child Development.
- (2) the status of implementation of recommendations contained in the 333rd Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Observations/ Recommendations contained in the 326th Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Women and Child Development.
- (3) the status of implementation of recommendations contained in the 334th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Issues Related to

Safety of Women pertaining to the Ministry of Women and Child Development.

- (4) the status of implementation of recommendations contained in the 338th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2022-2023) pertaining to the Ministry of Women and Child Development.

12.07 P.M.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 12th December, 2022.

12.08 P.M.

8. Motion for Election of two women Members to the Central Supervisory Board

Dr. Mansukh Mandaviya moved the following:-

“That in pursuance of clause (f) of sub-section (2) of Section 7 read with clause (a) of sub-section (1) of Section 8 of the Pre-Conception & Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board subject to the provisions of Section 15 of the said Act and rules made thereunder.”

The motion was adopted.

9. Supplementary Demands for Grants

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - First Batch for 2022-23.

10. Demands for Excess Grants

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Demands for Excess Grants for 2019-2020.

***12.10 P.M.**

11. Government Bills – Introduced

- (i) The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022*
- (ii) The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022*
- (iii) The Constitution (Scheduled Tribes) Order (Fourth Amendment) Bill, 2022*
- (iv) The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022.*

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.09 P.M.)

*From 12.13 P.M. to 1.07 P.M., Members raised matters of urgent public importance.

2.09 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need to set up an AIIMS in Mahoba, Uttar Pradesh.
- (2) Shri Basanta Kumar Panda regarding need to release funds for setting up Trauma Care Unit in Nuapada district, Odisha.
- (3) Dr. Sukanta Majumdar regarding opening of „Border Haat,, at Hili Border in South Dinajpur district, West Bengal.
- (4) Shri Ashok Kumar Rawat regarding construction of Railway overbridge and Underbridge at level crossings in Sitapur parliamentary constituency.
- (5) Shri Mansukhbhai Dhanjibhai Vasava regarding need to take measures for welfare of orphaned children in the country.
- (6) Dr. Sujay Radhakrishna Vikhe Patil regarding establishment of a central University in Maharashtra.
- (7) Shri Parvesh Sahib Singh regarding need to take necessary steps for controlling drugs smuggling.
- (8) Shri Gopal Jee Thakur regarding need to send a central team to assess the severity of shortage of seeds and fertilizers in Darbhanga, Bihar.
- (9) Shri Dharambir Singh regarding need to exclude Bhiwani-Mahendragarh parliamentary constituency from National Capital Region.
- (10) Smt. Sunita Duggal regarding establishment of a new rail line from Ulkana in Hisar district to Narwana in Sirsa parliamentary constituency.

- (11) Shri Ashok Mahadeorao Nete regarding need to increase financial assistance for construction of a house under Pradhan Mantri Awas Yojana (Grameen).
- (12) Dr. Heena Vijaykumar Gavit regarding inclusion of irrigation projects from Nandurbar under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY).
- (13) Shri Jayant Sinha regarding rejuvenation of Konar river in Jharkhand.
- (14) Dr. Jai Sidheshwar Shivachari Swamiji regarding need to introduce 'Vande Bharat Express' between Solapur and Mumbai.
- (15) Shri Saptagiri Sankar Ulaka regarding withdrawal of Goods and Services Tax (GST) on Kendu (Tendu) leaves.
- (16) Smt. Ramya Haridas regarding implementation of the proposal of Insurance Regulatory and Development Authority (IRDA) regarding LIC.
- (17) Shri Kuldeep Rai Sharma regarding grant of additional amount to people of Andaman & Nicobar Islands under the Ayushman Bharat Scheme.
- (18) Shri C. N. Annadurai regarding resumption of direct train service between Chennai and Tiruvannamalai on daily basis.
- (19) Smt. Aparuppa Poddar regarding construction of a concrete bridge over Mundasari river in Arambagh parliamentary constituency.
- (20) Shri Shrirang Appa Barne regarding need to restore operation of local trains between Lonavala and Pune.
- (21) Shri Dileshwar Kamait regarding need to run a passenger train between Saharsa and Patna.
- (22) Shri Ram Shiromani Verma regarding re-imburement of money to investors who invested in deposit schemes of Sahara India.

2.10 P.M.

13. Discussion Under Rule 193

Time Permissible: 02 Hrs.
Time Taken: 8 Hrs. 06 Mts.

Further Discussion on the need to promote sports in India and steps taken by the Government in this regard raised by Shri Gaurav Gogoi on the 31st March, 2022, continued.

The following members took part in the discussion:-

1. Shri Adhir Ranjan Chowdhury
2. Shri Hanuman Beniwal
3. Shri Ritesh Pandey
4. Shri Kodikunnil Suresh
5. Shri Sanjay Seth
6. Smt. Rama Devi
7. Shri Kaushalendra Kumar
8. Shri S. Muniswamy
9. Shri Faizal P.P. Mohammed
10. Kunwar Pushpendra Singh Chandel

Shri Anurag Singh Thakur replied to the debate.

The discussion was concluded.

4.00 P.M.**14. Private Members' Bills – Introduced**

1. The Railways (Amendment) Bill, 2021 (Insertion of section 11A) by Shri Kodikunnil Suresh, M.P.
2. The Information Technology (Amendment) Bill, 2021 (Substitution of new section for section 43A) by Shri Kodikunnil Suresh, M.P.
3. The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021 (Amendment of section 75) by Shri Kodikunnil Suresh, M.P.
4. The National Authority for Rehabilitation and welfare of Persons living Around Railway Tracks Bill, 2022 by Dr. Alok Kumar Suman, M.P.
5. The Financial Assistance to the State Governments (For Protection of Water Bodies) Bill, 2022 by Dr. Alok Kumar Suman, M.P.
6. The Drugs (Price Control) Bill, 2022 by Dr. Alok Kumar Suman, M.P.
7. The Constitution (Amendment) Bill, 2022 (Insertion of new articles 44A and 51A) by Dr. Nishikant Dubey, M.P.
8. The Indian Penal Code (Amendment) Bill, 2022 (Insertion of new sections 379A and 379B) by Dr. Nishikant Dubey, M.P.
9. The Indian Penal Code (Amendment) Bill, 2022 (Amendment of sections 326A and 326B) by Dr. Nishikant Dubey, M.P.
10. The Widows (Protection and welfare) Bill, 2022 by Shri Benny Behanan, M.P.
11. The Constitution (Amendment) Bill, 2022 (Omission of the Tenth Schedule) by Shri Jayant Sinha, M.P.
12. The Constitution (Amendment) Bill, 2022 (Amendment of article 72) by Shri Hibi Eden, M.P.
13. The Constitution (Amendment) Bill, 2022 (Amendment of article 81, etc.) by Shri Hibi Eden, M.P.
14. The Constitution (Amendment) Bill, 2022 (Amendment of article 324, etc.) by Shri Manish Tewari, M.P.
15. The Climate Migrants (Protection and Rehabilitation) Bill, 2022 by Shri Pradyut Bordoloi, M.P.
16. The Constitution (Amendment) Bill, 2022 (Amendment of the Tenth Schedule) by Adv. Dean Kuriakose, M.P.
17. The Representation of the People (Amendment) Bill, 2022 (Amendment of sections 20 and 20A) by Adv. Dean Kuriakose, M.P.
18. The Debt Relief Board Bill, 2022 by Adv. Dean Kuriakose, M.P.

19. The Constitution (Amendment) Bill, 2022 (Insertion of new article 338C) by Dr. Sanjeev Kumar Singari, M.P.
20. The National Commission for Indian System of Medicine (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Dr. Sanjeev Kumar Singari, M.P.
21. The Judicial Standards and Accountability Bill, 2022 by Dr. Sanjeev Kumar Singari, M.P.
22. The Environment (Protection) Amendment Bill, 2022 (Amendment of sections 2 and 3) by Shri V.K. Sreekandan, M.P.
23. The Indian Penal Code (Amendment) Bill, 2022 (Omission of section 124A, etc.) by Shri V.K. Sreekandan, M.P.
24. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2022 (Amendment of Schedule I) by Shri V.K. Sreekandan, M.P.
25. The Housing Facility for Destitute Senior Citizens, Widows and Orphan Children Bill, 2022 by Dr. T. Sumathy(a) Thamizhachi Thangapandian, M.P.
26. The Special Financial Assistance to the State of Tamil Nadu Bill, 2022 by Dr. T. Sumathy(a) Thamizhachi Thangapandian, M.P.
27. The Prevention of Internet Shutdown Bill, 2022 by Dr. T. Sumathy(a) Thamizhachi Thangapandian, M.P.
28. The Wild Life (Protection) Amendment Bill, 2022 (Amendment of section 8, etc.) by Shri Thomas Chazhikodan, M.P.
29. The Civilian Awards (Recommendation Committee) Bill, 2019 by Shri Ashok Mahadeorao Nete, M.P.
30. The Forest Conservation) Amendment Bill, 2020 (Insertion of new sections 3C and 3D) by Shri Tirath Singh Rawat, M.P.
31. The Payment of Compensation to Persons Attacked by Wild Animals Bill, 2020 by Shri Tirath Singh Rawat, M.P.
32. The Agricultural and Other Rural Workers (Protection and Welfare) Bill, 2022 by Shri Ranjeetsinha Hindurao Naik Nimbalkar, M.P.
33. The Nationalisation of Inter-State Rivers Bill, 2022 by Shri Ranjeetsinha Hindurao Naik Nimbalkar, M.P.
34. The Single Use Plastic (Regulation) Bill, 2022 by Shri Ranjeetsinha Hindurao Naik-Nimbalkar, M.P.
35. The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2022 (Amendment of section 86) by Dr. Shashi Tharoor, M.P.
36. The Environment (Protection) Amendment Bill, 2022 (Insertion of new section 3A) by Shri M.K. Raghavan, M.P.

37. The Sanctions on Countries Engaging Territorial Incursion into India Bill, 2022 by Shri M.K. Raghavan, M.P.
38. The All India Institute of Medical Science (Amendment) Bill, 2022 (Insertion of new section 3A) by Shri M.K. Raghavan, M.P.
39. The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2022 by Shri D.M. Kathir Anand, M.P.
40. The Food Safety and Standards (Amendment) Bill, 2022 (Amendment of section 3, etc.) by Shri D.M. Kathir Anand, M.P.
41. The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2022 (Insertion of new sections 10A and 10B) by Shri D.M. Kathir Anand, M.P.
42. The Representation of the People (Amendment) Bill, 2022 (Amendment of section 58, etc.) by Shri Kunwar Danish Ali, M.P.
43. The Constitution (Amendment) Bill, 2021 (Amendment of Seventh Schedule) by Shri Jagdambika Pal, M.P.
44. The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharti) (Amendment) Bill, 2021 (Amendment of section 3) by Shri Jagdambika Pal, M.P.
45. The Constitution (Amendment) Bill, 2022 (Amendment of article 348) by Shri Jagdambika Pal, M.P.
46. The Artists (Social Security) Bill, 2019 by Shri Ravi Kishan, M.P.
47. The Mentally Retarded Children (Welfare) Bill, 2019 by Shri Ravi Kishan, M.P.
48. The Population Control Bill, 2019 by Shri Ravi Kishan, M.P.
49. The National Commission for Welfare of Female Farmers Bill, 2021 by Shri Ravneet Singh, M.P.
50. The Promotion of Cycling Bill, 2021 by Shri Ravneet Singh, M.P.
51. The Aligarh Muslim University (Amendment) Bill, 2022 (Amendment of section 12) by Shri E.T. Mohammed Basheer, M.P.
52. The Prevention of Mob-Lynching Bill, 2022 by Shri E.T. Mohammed Basheer, M.P.
53. The Prevention of Torture Bill, 2022 by Shri E.T. Mohammed Basheer, M.P.
54. The Citizenship (Amendment) Bill, 2022 (Amendment of section 2, etc.) by Shri Abdul Khaleque, M.P.
55. The Constitution (Amendment) Bill, 2022 (Amendment of article 80, etc.) by Shri Kuldeep Rai Sharma, M.P.
56. The Central Universities (Amendment) Bill, 2022 (Insertion of new section 3F, etc.) by Shri Kuldeep Rai Sharma, M.P.

57. The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2022 (Amendment of section 21) by Shri Kuldeep Rai Sharma, M.P.
58. The Reserve Bank of India (Amendment) Bill, 2022 (Amendment of section 7) by Shri Gopal Chinayya Shetty, M.P.
59. The Rights of Persons with Disabilities (Amendment) Bill, 2022 (Insertion of new section 9A, etc.) by Shri Gopal Chinayya Shetty, M.P.

4.40 P.M.

15. Private Members' Bill – Under Consideration

The Representation of the People (Amendment) Bill, 2019 (Insertion of new section 29AA).

Further discussion on the motion for consideration of the Bill moved by Shri Gopal Chinayya Shetty on 5th August, 2022, continued.

Shri Gopal Chinayya Shetty resumed his speech.

The following members took part in the debate:-

1. Shri Bhartruhari Mahtab
2. Shri Abdul Khaleque
3. Shri Manoj Kishorbhai Kotak
4. Kunwar Danish Ali

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 12th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 12, 2022/Agrahayana 21, 1944 (Saka)

No. 196

11.00 A.M.

1. Oath

Smt. Dimple Yadav, member representing Mainpuri Parliamentary Constituency of Uttar Pradesh took oath in Hindi, signed the Roll of Members and took her seat in the House.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 61–67 were orally answered. Replies to Starred Question Nos. 68–73 and 75–80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions)

under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG091 in Gazette of India dated 13th September, 2022.
- (ii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG092 in Gazette of India dated 13th September, 2022.
- (iii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG093 in Gazette of India dated 16th September, 2022.
- (iv) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG094 in Gazette of India dated 16th September, 2022.
- (v) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG095 in Gazette of India dated 16th September, 2022.
- (vi) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG096 in Gazette of India dated 20th September, 2022.
- (vii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Third Amendment) Regulations, 2022 published

in Notification No. IBBI/2022-23/GN/REG097 in Gazette of India dated 20th September, 2022.

- (viii) The Insolvency and Bankruptcy Board of India (Information Utilities) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG/098 in Gazette of India dated 20th September, 2022.
 - (ix) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Fourth Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG099 in Gazette of India dated 28th September, 2022.
 - (x) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professionals Agencies) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG100 in Gazette of India dated 3rd October, 2022.
 - (xi) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professionals Agencies) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG101 in Gazette of India dated 31st October, 2022.
- (2) A copy of the Notification No. 104/42/Accts.-1(A) INTRODUCTION (Hindi and English versions) published in Gazette of India dated 27th September, 2022, notifying the 42nd Annual Report and Audited Statements of consolidated Accounts along with the Auditors' Report thereon for the year ended 31st March, 2022, under Section 40 of the Company Secretaries Act, 1980.
- (3) A copy of the Notification No. G.S.R.819(E) (Hindi and English versions)

- published in Gazette of India dated 15th November, 2022, notifying the Appointment of Government Nominee on the Quality Review Board of the Institute of Company Secretaries of India, under Section 40 of the Company Secretaries Act, 1980.
- (4) A copy of the Notification No. G.S.R.668(E) (Hindi and English versions) published in Gazette of India dated 30th August, 2022, notifying the Nomination of Member (Government Nominee) in the Appellate Authority constituted u/s Section 22A of the Chartered Accountants Act, 1949, under Section 30B of the said Act.
- (5) A copy of the Notification No. 1-CA(5)/73/2022 (Hindi and English versions) published in Gazette of India dated 29th September, 2022, notifying the 73rd Annual Report of the Council of the Institute and the Audited Accounts of the Institute of Chartered Accountants of India for the year ended 31st March, 2022, under Section 30B of the Chartered Accountants Act, 1949.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
- (i) G.S.R.748(E) published in Gazette of India dated 30th September, 2022, notifying the Nomination of Government Nominees in the Quality Review Board of the Institute of Chartered Accountants of India.
- (ii) G.S.R.856(E) published in Gazette of India dated 29th November, 2022 notifying the Nomination of Government Nominees in the Quality Review Board of the Institute of Chartered Accountants of India.
- (7) A copy of the Notification No. G/20-CWA/9/2022 (Hindi and English versions) published in Gazette of India dated 28th September, 2022 notifying the 63rd Annual Report of the Council of the Institute and the Audited Accounts of the Institute of Cost Accountants of India for the

year ended 31st March, 2022, under Section 40 of the Cost and Works Accountants Act, 1959.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under various sections of the Environment (Protection) Act, 1986:-
 - (i) S.O.4649(E) published in Gazette of India dated 30th September, 2022 making certain amendments in the Notification No. S.O.638(E) dated 28th February, 2014.
 - (ii) S.O.4648(E) published in Gazette of India dated 30th September, 2022 making certain amendments in the Notification No. S.O.83(E) dated 16th February, 1987.
 - (iii) S.O.4650(E) published in Gazette of India dated 30th September, 2022 notifying the delegation of powers under Section 5 of the Environment (Protection) Act, 1986.
 - (iv) S.O.5494(E) published in Gazette of India dated 24th November, 2022 making certain amendments in the Notification No. S.O. 1242(E) dated 8th March, 2019.
 - (v) S.O.5495(E) published in Gazette of India dated 24th November, 2022 making certain amendments in the Notification No. G.S.R.37(E) dated 18th January, 2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the International Financial Services Centres Authority, for the year 2020-2021
- (2) A copy of the Customs Authority for Advance Rulings (Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. G.S.R.599(E) in Gazette of India dated 25th July, 2022 under Section 159 of Customs Act, 1962, together with an explanatory memorandum.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.670(E) published in Gazette of India dated 31st August, 2022, together with an explanatory memorandum regarding updating the name of designated airlines which are eligible to claim exemption from whole of Basic Customs Duty and Integrated Tax upon imports of certain specified items, mentioned therein, for distribution free of charge etc.

- (ii) G.S.R.676(E) published in Gazette of India dated 31st August, 2022, together with an explanatory memorandum seeking to amend Notification Nos. 48/2021 and 49/2021-Customs, both dated 13.10.2021, in order to extend the existing concessional import duties on specified edible oils up to 31st March, 2023.
- (iii) G.S.R.687(E) published in Gazette of India dated 7th September, 2022, together with an explanatory memorandum seeking to amend Notification No. 56/2000-Customs, dated 05.05.2000 to apply IGCR Rules with effect from 01.10.2022.
- (iv) G.S.R.688(E) published in Gazette of India dated 7th September, 2022, together with an explanatory memorandum seeking to amend Notification No. 57/2000-Customs, dated 08.05.2000 to apply IGCR Rules with effect from 01.10.2022.
- (v) G.S.R.689(E) published in Gazette of India dated 8th September, 2022, together with an explanatory memorandum seeking to amend the Second Schedule to the Customs Tariff Act, 1975, in order to impose export duty on specified types of rice, with effect from the 9th September, 2022.
- (vi) G.S.R.730(E) published in Gazette of India dated 27th September, 2022, together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs, dated 30th June, 2017 to bring certain changes in List 33 corresponding to entry 404.
- (vii) G.S.R.736(E) published in Gazette of India dated 28th September, 2022, together with an explanatory memorandum seeking to amend Notification No. 25/2021-Customs, dated 31.03.2021 so as to prescribe amended TRQ for Specialty

Sugar as per the India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement.

- (viii) G.S.R.759(E) published in Gazette of India dated 3rd October, 2022, together with an explanatory memorandum seeking to increase customs duty rate on imports of platinum, mentioned therein.
- (ix) G.S.R.760(E) published in Gazette of India dated 3rd October, 2022, together with an explanatory memorandum seeking to increase AIDC rate on imports of platinum, mentioned therein.
- (x) The Project Import (Amendment) Regulations, 2022 published in Notification No. G.S.R.783(E) in Gazette of India dated 19th October, 2022.
- (xi) G.S.R.796(E) published in Gazette of India dated 31st October, 2022, together with an explanatory memorandum seeking to provide export duty exemption to the specified varieties of Rice, subject to the prescribed conditions(s) mentioned therein.
- (xii) G.S.R.798(E) published in Gazette of India dated 1st November, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Customs, dated the 30th June, 2017 to bring certain changes in the entry at Sl. No. 404.
- (xiii) G.S.R.822(E) published in Gazette of India dated 17th November, 2022, together with an explanatory memorandum seeking to exempt Basic Customs Duty for motor car if imported by the Governor of the State.
- (xiv) G.S.R.827(E) published in Gazette of India dated 18th November, 2022, together with an explanatory memorandum

making certain amendments in the Notification No. 27/2011-Customs, dated the 1st March, 2011 in order to withdraw/reduce export duty on specific iron ore and steel products.

- (xv) G.S.R.828(E) published in Gazette of India dated 18th November, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Customs, dated the 30th June, 2017 in order to withdraw BCD exemption on Anthracite and PCI Coal, Coke and Semi coke and ferronickel.
 - (xvi) G.S.R.829(E) published in Gazette of India dated 18th November, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 11/2021-Customs, dated the 1st February, 2021 in order to withdraw AIDC exemption on Anthracite and PCI Coal and Coking Coal.
 - (xvii) G.S.R.698(E) published in Gazette of India dated 14th September, 2022, together with an explanatory memorandum seeking to confine the liability for recovery of duty credit allowed under Scheme for Remission of Duties and Taxes on Exported Products (RoDTEP) to the exporter only and not to the transferee or buyer of the e-scrip under the RoDTEP Scheme.
 - (xviii) G.S.R.699(E) published in Gazette of India dated 14th September, 2022, together with an explanatory memorandum seeking to confine the liability for recovery of duty credit allowed under Scheme for Rebate of State and Central Taxes and Levies (RoSCTL) to the exporter only and not to the transferee or buyer of the e-scrip under the RoSCTL Scheme.
- (5) A copy each of the following Notifications (Hindi and English versions)

under sub-section (7) Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.616(E) published in Gazette of India dated 3rd August, 2022, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of "Opal Glassware" originating or exported from People's Republic of China and United Arab Emirates imported into India for a further period of 5 years on recommendation of DGTR.
- (ii) G.S.R.637(E) published in Gazette of India dated 18th August, 2022, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of „Ursodeoxycholic Acid (UDCA)“ originating in or exported from China PR and Korea RP for a period mentioned therein.
- (iii) G.S.R.675(E) published in Gazette of India dated 31st August, 2022, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed vide Notification No. 01/2017-Customs (ADD) dated 5th January, 2017 on imports of Jute Products from Nepal and Bangladesh upto and inclusive of 31st December, 2022.
- (iv) G.S.R.716(E) published in Gazette of India dated 21st September, 2022, together with an explanatory memorandum seeking to amend Notification No. 75/2021-Customs(ADD) 21st December, 2021 regarding levy of anti-dumping duty on "HFC Component R-32" to amend the name of producer from "Zhejiang Quzhou Juxin Fluorine Chemical Co. Ltd" to "Zhejiang Quhua Fluor-Chemistry Co. Ltd."
- (v) G.S.R.717(E) published in Gazette of India dated 21st September, 2022, together with an explanatory memorandum seeking to

impose Anti-Dumping duty on "Toluene Di-isocyanate (TDI)" originating in or exported from China PR, Japan and Korea RP, for a period of 5 years, in pursuance of sunset review final findings issued by DGTR.

- (vi) G.S.R.782(E) published in Gazette of India dated 19th October, 2022, together with an explanatory memorandum seeking to impose Anti-Dumping duty on "Electrogalvanized Steel" originating in or exported from Korea RP, Japan and Singapore for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
 - (vii) G.S.R.787(E) published in Gazette of India dated 21st October, 2022, together with an explanatory memorandum seeking to levy countervailing duty on imports of „Saccharine in all its forms“ originating in or exported from Thailand, to prevent the circumvention of countervailing duty levied on „Saccharine in all its forms“ originating in or exported from China PR vide notification No. 2/2019-Customs (CVD) dated 30th August, 2019.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section 2 of Section 38 of Central Excise Act, 1944:-
- (i) G.S.R.641(E) published in Gazette of India dated 18th August, 2022, together with an explanatory memorandum making certain amendments in the Notification No.04/2022-Central Excise, dated the 30th June, 2022 to increase the Special Additional Excise Duty on Diesel.
 - (ii) G.S.R.642(E) published in Gazette of India dated 18th August, 2022, together with an explanatory memorandum seeking to amend Notification No.18/2022-Central Excise, dated the 19th

July, 2022 to decrease the Special Additional Excise Duty on production of Petroleum Crude and increase Special Additional Excise Duty export of Aviation Turbine Fuel.

- (iii) G.S.R.671(E) published in Gazette of India dated 31st August, 2022, together with an explanatory memorandum seeking to amend the eighth schedule to the Finance Act, 2002 to revise the duty on Aviation Turbine Fuel.
- (iv) G.S.R.672(E) published in Gazette of India dated 31st August, 2022, together with an explanatory memorandum seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and increase Special Additional Excise Duty export of Aviation Turbine Fuel.
- (v) G.S.R.673(E) published in Gazette of India dated 31st August, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to increase the Special Additional Excise Duty on export of Diesel.
- (vi) G.S.R.674(E) published in Gazette of India dated 31st August, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 10/2022-Central Excise, dated the 30th June, 2022 to increase the road and infrastructure cess on export of Diesel.
- (vii) G.S.R.706(E) published in Gazette of India dated 16th September, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to decrease the Special Additional

Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.

- (viii) G.S.R.707(E) published in Gazette of India dated 16th September, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and increase Special Additional Excise Duty export of Aviation Turbine Fuel.
- (ix) G.S.R.753(E) published in Gazette of India dated 30th September, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017-Central Excise, dated the 30th June, 2017 to extend the date for levy of additional duty of Excise on Unblended fuel.
- (x) G.S.R.755(E) published in Gazette of India dated 1st October, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to decrease the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (xi) G.S.R.756(E) published in Gazette of India dated 1st October, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to decrease the Special Additional Excise Duty on export of Diesel.
- (xii) G.S.R.779(E) published in Gazette of India dated 15th October, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise,

dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.

- (xiii) G.S.R.780(E) published in Gazette of India dated 15th October, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to increase the Special Additional Excise Duty on Diesel.
- (xiv) G.S.R.799(E) published in Gazette of India dated 1st November, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude and increase the Special Additional Excise Duty on export of Aviation Turbine Fuel.
- (xv) G.S.R.800(E) published in Gazette of India dated 1st November, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to increase the Special Additional Excise Duty on Diesel.
- (xvi) G.S.R.820(E) published in Gazette of India dated 16th November, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.
- (xvii) G.S.R.821(E) published in Gazette of India dated 16th November, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise,

dated the 30th June, 2022 to reduce the Special Additional Excise Duty on Diesel.

- (7) A copy of the Electronic Duty Credit Ledger (Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. G.S.R.705(E) in Gazette of India dated 15th September, 2022 under Section 157 of the Customs Act, 1962, together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) S.O.5450(E) published in Gazette of India dated 23rd November, 2022, together with an explanatory memorandum seeking to empower the Competition Commission of India to handle anti-profiteering cases under CGST Act, 2017 with effect from 01.12.2022.
 - (ii) G.S.R.843(E) published in Gazette of India dated 23rd November, 2022, together with an explanatory memorandum seeking to make fourth amendment (2022) to CGST Rules with effect from 01.12.2022.
 - (iii) G.S.R.612(E) published in Gazette of India dated 1st August, 2022, together with an explanatory memorandum seeking to implement e-invoicing for the taxpayers having aggregate turnover exceeding Rs.10 cr. from 1st October, 2022.
 - (iv) S.O.4569(E) published in Gazette of India dated 28th September, 2022, together with an explanatory memorandum seeking to notify 1st October, 2022 as the date on which provisions of sections 100 to 114, except clause (c) of Section 110 and Section 111 of Finance Act, 2022 shall come into force.

- (v) The Central Goods and Services Tax (Second) Amendment Rules, 2022 published in Notification No. G.S.R.734(E) in Gazette of India dated 28th September, 2022 together with an explanatory memorandum.
 - (vi) G.S.R.735(E) published in Gazette of India dated 28th September, 2022, together with an explanatory memorandum seeking to rescind Notification No. 20/2018-CT dated 28th March, 2018.
 - (vii) G.S.R.740(E) published in Gazette of India dated 29th September, 2022, together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. No. 735(E) dated 28.09.2022.
 - (viii) G.S.R.786(E) published in Gazette of India dated 21st October, 2022, together with an explanatory memorandum seeking to extend the due date of filing FORM GSTR-3B for the month of September, 2022.
 - (ix) The Central Goods and Services Tax (Third Amendment) Rules, 2022 published in Notification No. G.S.R.817(E) in Gazette of India dated 15th November, 2022, together with an explanatory memorandum.
- (9) A copy of the Foreign Exchange Management (Non-debt Instruments) (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. S.O.1802(E) in Gazette of India dated 12th April, 2022, under Section 48 of the Foreign Exchange Management Act, 1999.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873:-
- (i) The Kisan Vikas Patra (Amendment) Scheme, 2022 published in

Notification No. G.S.R.837(E) in Gazette of India dated 22nd November, 2022.

- (ii) The National Savings Time Deposit (Amendment) Scheme, 2022 published in Notification No. G.S.R.838(E) in Gazette of India dated 22nd November, 2022.
- (iii) The National Savings (Monthly Income Account) (Amendment) Scheme, 2022 published in Notification No.G.S.R.839(E) in Gazette of India dated 22nd November, 2022.
- (iv) The Senior Citizens“ Savings (Amendment) Scheme, 2022 published in Notification No.G.S.R.842(E) in Gazette of India dated 22nd November, 2022.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) on behalf of the Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table a copy of the National Council for Teacher Education (Recognition Norms and Procedure) (Second Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. F.No. NCTE-Regl./022/5/2021-O/o DS (Regulation)-HQ in Gazette of India dated 19th October, 2022 under Section 33 of the National Council for Teacher Education Act, 1993.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kota, Kota, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kota, Kota, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Sricity, Chittoor, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Sricity, Chittoor, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Public-Private Partnership (PPP), Senapati, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Public-Private Partnership (PPP), Senapati, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Public-Private Partnership (PPP), Senapati, for the year 2017-2018.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Auroville Foundation, for the year 2019-2020.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Palakkad, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Palakkad, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Palakkad, for the year 2021-2022.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2021-2022, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Gandhinagar, for the year 2021-2022.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2021-2022, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Technology, Roorkee, for the year 2021-2022.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2021-2022, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 2021-2022.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Kolkata, for the year 2021-2022.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2020-2021.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2021-2022.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhagalpur, for the year 2019-2020.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Sirmaur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Sirmaur, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2021-

- 2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2021-2022.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ranchi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ranchi, for the year 2020-2021.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Sambalpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Sambalpur, for the year 2020-2021.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2020-2021.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Ranchi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Ranchi, for the year 2020-2021.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Nagpur, for the year 2021-2022.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Information Technology, Pune, for the year 2020-2021.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the year 2020-2021.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Guwahati, for the year 2021-2022.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Amritsar, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Amritsar, for the year 2021-2022.
- (37)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Visakhapatnam, for the year 2021-2022.
- (38)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2021-2022.
- (39)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2021-2022.
- (40)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Sikkim, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Sikkim, for the year 2021-2022.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2020-2021.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the EdCIL India Limited, NOIDA, for the year 2021-2022.
- (ii) Annual Report of the EdCIL India Limited, NOIDA, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Vadodara, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, for the year 2020-2021.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under

sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2021-2022.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2021-22.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2021-2022.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, New Delhi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Working Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the

year 2021-2022.

- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2021-22.
- (6) A copy of the separate Audit Report (Hindi and English versions) of the Stressed Assets Stabilisation Fund, Mumbai for the years 2019-2020 and 2020-2021.
- (7) A copy of the 52nd Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai for the year ended 31st March, 2022
- (8) A copy of the following Notifications (Hindi and English versions) under sub-section (5) of Section 17-A of the General Insurance Business (Nationalisation) Act, 1972:-
 - (i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2022 published in Notification No. S.O.4896(E) in Gazette of India dated 14th October, 2022.
 - (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 2022 published in Notification No. S.O.4897(E) in Gazette of India dated 14th October, 2022.
 - (iii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2022 published in Notification No. S.O.4898(E) in Gazette of India dated 14th October, 2022.
- (9) A copy of the following Notifications (Hindi and English versions) under

sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989:-

- (i) The Small Industries Development Bank of India (Defined Contributory New Pension) [Amendment] Regulations, 2022 published in Notification No. HRDV No. L001268839/Staff. 35B in Gazette of India dated 30th June, 2022.
 - (ii) The Small Industries Development Bank of India Pension [Amendment] Regulations, 2022 published in Notification No. HRDV No. L001278933A/ Staff.Gen(2) in Gazette of India dated 18th November, 2022.
- (10) A copy of the Notification Nos. S.O.4717(E), S.O.4718(E) and S.O.4719(E) (Hindi and English versions) published in Gazette of India dated 4th October, 2022 notifying change of location of existing Debts Recovery Tribunals mentioned therein, subject to certain conditions, issued under Section 3 of the Recovery of Debts and Bankruptcy Act, 1993.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section 6 of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings), Act, 1970 and 1980:-
- (i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022 published in Notification No. S.O.5381(E) in Gazette of India dated 17th November, 2022.
 - (ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022 published in Notification No. S.O.5382(E) in Gazette of India dated 17th November, 2022.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 8th December, 2022, Rajya Sabha agreed without any amendment to the Wild Life (Protection) Amendment Bill, 2022 as passed by the Lok Sabha.

6. Report of Committee on External Affairs

Shri P.P. Chaudhary presented the Sixteenth Report (Hindi and English versions) of the Committee on External Affairs (Seventeenth Lok Sabha) on the subject „India’s Soft Power and Cultural Diplomacy: Prospects & Limitations“.

7. Reports of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- 1) 38th Report on the Action taken by the Government on the observations/ recommendations contained in the 26th Report of the Standing Committee on Social Justice and Empowerment (Sixteenth Lok Sabha) on „Babu Jagjivan Ram Chhatrawas Yojana (BJRCY) for SC Boys and Girls“ of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- 2) 39th Report on the Action taken by the Government on the observations/ recommendations contained in the 32nd Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- 3) 40th Report on the Action taken by the Government on the observations/ recommendations contained in the 33rd Report of the Standing Committee on

Social Justice and Empowerment (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Minority Affairs.

- 4) 41st Report on the Action taken by the Government on the observations/recommendations contained in the 34th Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) on „Review of the functioning of Eklavya Model Residential Schools (EMRS)' of the Ministry of Tribal Affairs.

***12.05 P.M.**

8. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Thirty-sixth Report of Business Advisory Committee.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)

*From 12.05 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

2.03 P.M.**9. Matters under Rule 377**

- 1) Shri Sanjay Bhatia raised a matter regarding need to allow industries to continue operation on coal-fired boilers in Karnal parliamentary constituency in Haryana.
- 2) Shri Chhedi Paswan raised a matter regarding construction of airport in Sasaram, Bihar.
- 3) Shri Bidyut Baran Mahato raised a matter regarding payment of arrears of medical costs incurred by various hospitals in Jamshedpur Parliamentary constituency, Jharkhand under Ayushman Bharat Yojana.
- 4) Shri Sanjay Seth raised a matter regarding need to enact a law banning promotion of superstitious activities in the country.
- 5) Dr. Chandra Sen Jadon raised a matter regarding need to extend the Agra Metro upto Firozabad district headquarters, Uttar Pradesh.
- 6) Shri Topon Kumar Gogoi raised a matter regarding broadening of the bridge over the Railway track in Hoollongapar Gibbon Sanctuary at Jorhat in Assam.
- 7) Shri Kunwar Pushpendra Singh Chandel raised a matter regarding need to declare Sanskrit as 'Rashtriya Bhasha'.
- 8) Shri Gopal Jee Thakur raised a matter regarding establishment of AIIMS in Darbhanga, Bihar.
- 9) Shri Mukesh Rajput raised a matter regarding to construct an expressway traversing the States of Madhya Pradesh, Uttar Pradesh and Uttarakhand.
- 10) Shri S. Muniswamy raised a matter regarding status of sanctioned projects of the railway line between Marikuppam in Karnataka and Kuppam in Andhra Pradesh.

- 11) Shri P. P. Chaudhary raised a matter regarding relaxation in population norms for establishment of Eklavya Model Residential School in Pali Parliamentary Constituency, Rajasthan.
- 12) Shri Khagen Murmu raised a matter regarding land erosion caused by Ganga and Phulhar river in Malda district, West Bengal.
- 13) Shri Jayant Sinha raised a matter regarding need to set up more Trauma Care facilities in Jharkhand.
- 14) Shri Kanakmal Katara raised a matter regarding need to upgrade State Highway No. 2 to a four lane National Highway in Banswara parliamentary constituency.
- 15) Shri V.K. Sreekandan raised a matter regarding inclusion of Palakkad under the airport expansion plan.
- 16) Dr. Shashi Tharoor raised a matter regarding cyber attack on the IT Servers of AIIMS, New Delhi.
- 17) Shri Vijayakumar (Alias) Vijay Vasanth raised a matter regarding train services and other demands for Railways in the Kanniyakumari parliamentary constituency.
- 18) Shri C. N. Annadurai raised a matter regarding allocation of funds under PRASAD scheme for development of tourism in Tiruvannamalai, Tamil Nadu.
- 19) Shri Maddila Gurumoorthy raised a matter regarding modernization of NTC Mill in Tirupati.
- 20) Smt. Aparupa Poddar raised a matter regarding construction of a new school building in Tarakeswar in Arambagh parliamentary constituency.
- 21) Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar raised a matter regarding need to resume the admission process in Ayurvedic Medical colleges in Maharashtra.

- 22) Shri Sunil Kumar raised a matter regarding need to set up a campus of Mahatma Gandhi Central University in Valmikinagar Parliamentary, Bihar.
- 23) Smt. Manjulata Mandal raised a matter regarding establishment of a hundred-bedded hospital alongwith special Trauma care Centre at Dhamra in Bhadrak parliamentary constituency.
- 24) Shri Ritesh Pandey raised a matter regarding increased access of Cardiopulmonary resuscitation (CPR) machines and grant of financial assistance to victims died due to heart disease in the country.
- 25) Shri Manne Srinivas Reddy raised a matter regarding grant of tax exemptions to the tourism industry.
- 26) Shri Prince Raj raised a matter regarding construction of bridges in Samastipur Parliamentary Constituency, Bihar.
- 27) Shri Subrata Pathak raised a matter regarding development plans of Lakh Bahosi Bird Sanctuary Lake near Itaili village in Kannauj parliamentary constituency, Uttar Pradesh.
- 28) Dr. Krishna Pal Singh Yadav raised a matter regarding need to install statue of „Dhanwantri“ in Central Government run hospitals and medical colleges.

2.52 P.M.

10. (i) Supplementary Demands for Grants—First Batch for 2022-2023 and (ii) Demands for Excess Grants –2019-2020

Time Recommended by BAC: 12 Hrs.

Time Taken: 03 Hrs. 15 Mts.

Balance: 08 Hrs. 45 Mts.

The following items of business were taken up together:-

- (i) Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 13, 15 to 21, 23 to 30, 32, 33, 35 to 37, 43 to 56, 58 to 63, 65, 66, 68, 71, 72, 74, 76 to 79, 85 to 89, 91, 93, 95 to 98 and 100 to 102 in respect of Supplementary Demands for Grants-First Batch for 2022–2023 and;
- (ii) Demands for Excess Grants Nos. 20 and 31 in respect of Demands for Excess Grants for 2019-20

The following members took part in the combined debate:-

1. Dr. Shashi Tharoor
2. Dr. Nishikant Dubey
3. Thiru Dayanidhi Maran
4. Prof. Sougata Ray
5. Smt. Sarmistha Kumari Sethi
6. Shri Malook Nagar
7. Shri B.B. Patil
8. Shri Shrirang Appa Barne
9. Shri Kodikunnil Suresh
10. Shri Jayant Sinha
11. Shri Jayadev Galla
12. Shri Faizal P.P. Mohammed
13. Shri Shivkumar Chanabasappa Udasi

The discussion was not concluded.

6.07 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 13th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 13, 2022/Agrahayana 22, 1944 (Saka)

No. 197

11.00 A.M.

1. Tragic Reference by the Speaker

The Speaker made reference to the Twenty-first anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 81 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.09 A.M.
and re-assembled at 12.01 P.M.)*

Replies to Starred Question Nos. 82–100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.07 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, Sonipat, for the year 2020-2021, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Nepa

Limited, Nepa Nagar, for the year 2020-2021.

- (ii) Annual Report of the Nepa Limited, Nepa Nagar, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 64 and sub-section (3) of Section 66 of the Indian Veterinary Council Act, 1984:-
 - (i) The Veterinary Council of India Minimum Standards of Veterinary Education- (Bachelor of Veterinary Science and Animal Husbandry – Degree Course) Regulations, 2016 published in Notification No. F.No. 12-5/2015-VCI in Gazette of India dated 12th July, 2016.
 - (ii) The Veterinary Council of India (Procedure for recognition and de-recognition of Veterinary Colleges and Veterinary Qualifications) Rules, 2017 published in Notification No. G.S.R.489(E) in Gazette of India dated 22nd May, 2017.
 - (iii) The Veterinary Council of India (General) (Amendment) Regulations, 2005 published in Notification No. G.S.R.242(E) in Gazette of India dated 21st April, 2005.
 - (iv) The Veterinary Council of India (Registration) Amendment Regulations, 2001 published in Notification No. G.S.R.1(E) in Gazette of India dated 1st January, 2002.
 - (v) The Veterinary Council of India (Standard of Professional

Conduct, Etiquette and Code of Ethics, for Veterinary Practitioners) Regulations, 1992 published in Notification No. G.S.R.395(E) in Gazette of India dated 1st April, 1992, together with a corrigendum thereto published in Notification No. G.S.R.651(E) dated 1st July, 1992.

- (vi) The Veterinary Council of India (Fees and Allowances) Regulations, 1992 published in Notification No. G.S.R.394(E) in Gazette of India dated 1st April, 1992.
- (vii) G.S.R.456(E) published in Gazette of India dated 12th May, 2017 making certain amendments in the Indian Veterinary Council Rules, 1985, mentioned therein.
- (viii) The Veterinary Council of India (Inspectors and Visitors) Regulations, 1991 published in Notification No. G.S.R.678(E) in Gazette of India dated 12th November, 1991.
- (ix) The Veterinary Council of India (General) Amendment Regulations, 2009 published in Notification No. 12-3/2008-VCI in Gazette of India dated 5th September, 2009.
- (x) The Veterinary Council of India (Procedure for recognition and derecognition of Veterinary Colleges and Veterinary Qualifications) (Amendment) Rules, 2019 published in Notification No. G.S.R.197(E) in Gazette of India dated 7th March, 2019.
- (xi) The Veterinary Council of India (General) Regulations, 1991 published in Notification No. G.S.R.694(E) in Gazette of India dated 18th November, 1991.
- (xii) The Veterinary Council of India (Registration) Regulations, 1992 published in Notification No. G.S.R.119(E) in Gazette of

India dated 24th February, 1992.

- (xiii) The Veterinary Council of India (Terms and Conditions of Services of Officers and other Employees) Regulations, 2001 published in Notification No. G.S.R.67(E) in Gazette of India dated 29th January, 2002.
 - (xiv) The Indian Veterinary Council Rules, 1985 published in Notification No. G.S.R. 458 in Gazette of India dated 4th May, 1985.
 - (xv) The Veterinary Council of India (Election of the President and Vice President) Regulations, 1995 published in Notification No. 12-2194-VCI/17092 in Gazette of India dated 29th August, 1995.
 - (xvi) The Indian Veterinary Council (Procedure for nomination of one member by the Central Government from amongst the Presidents of the State Veterinary Associations) Rules, 2017 published in Notification No. G.S.R.242(E) in Gazette of India dated 14th March, 2017.
 - (xvii) The Indian Veterinary Council (Amendment) Rules, 2019 published in Notification No. G.S.R.888 in Gazette of India dated 2nd December, 2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Ballabgarh, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of

India, Ballabgarh, for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster

Management, New Delhi, for the year 2021-2022.

- (6) A copy of the Indo-Tibetan Border Police Force, Constable (Kitchen Services) Group 'C' Posts Recruitment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.308(E) in Gazette of India dated 21st April, 2022 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (7) A copy of the Lakshadweep Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2021 (Hindi and English versions) published in Notification No. 1/8/2021-UD in the Lakshadweep Gazette dated 27th December, 2021 under sub-section (1) of Section 38 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (7) above.
- (9) A copy of the Central Reserve Police Force (Combatised Stenographer Cadre), Group 'B' Post Recruitment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.159(E) in weekly Gazette of India dated 5th November, 2022 under sub-section (3) of Section 18 of Central Reserve Police Force Act, 1949.
- (10) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.784(E) in Gazette of India dated 20th October, 2022 under sub-section (3) of Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (11) A copy of the Ministry of Home Affairs, Directorate General (Fire Services, Civil Defence and Home Guards) Canteen Attendant Group 'C' Recruitment Rules, 2022 (Hindi and English versions) published in

Notification No. G.S.R.160(E) in the Gazette of India dated 5th November, 2022 under Article 309 of the Constitution.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2021-2022.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2020-2021.
- (ii) Annual Report of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, for the year 2015-2016.
- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, for the year 2017-2018.
- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, for the year 2018-2019.
- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, for the year 2018-2019, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2018-2019.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, for the year 2016-2017.
- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2015-2016.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2018-2019.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2018-

2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (i) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2019-2020.
 - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2019-2020, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of

the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2020-21, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2020-21.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Agriculture Sciences, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Agriculture Sciences, New Delhi, for the year 2021-2022.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2021-2022.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) A copy of the Criminal Procedure (Identification) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.708(E) in the Gazette of India dated 19th September, 2022 under sub-section (3) of Section 8 of the Criminal Procedure (Identification) Act, 2022.
- (2) A copy of the Annual Report (Hindi and English versions) of the Institute of Correctional Administration, Chandigarh, for the year 2021-2022, alongwith Audited Accounts.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank, Chennai, for the year 2021-2022, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank, Chennai, for the year 2021-2022.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Koshi Kshetirya Biklang Bidhwa Bridh Kalyan Samiti, Saharsa, Bihar, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Koshi Kshetirya Biklang Bidhwa Bridh Kalyan Samiti, Saharsa, Bihar, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Akhil Bhartiya Viklang Kalyan Samiti, Ayodhya, Uttar Pradesh, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Akhil Bhartiya Viklang Kalyan Samiti, Ayodhya, Uttar Pradesh, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Residential School for the Blind, Gadwal, Telangana, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Residential School for the Blind, Gadwal, Telangana, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the St. Ann's Manovikas Kendra run by St. Ann's Social Service Society, Kurnool, Andhra Pradesh for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Ann's Manovikas Kendra run by St. Ann's Social Service Society, Kurnool, Andhra Pradesh, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All Manipur Mentally Handicapped Persons' Welfare Organization, Imphal, for the year 2013-2014, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the All Manipur Mentally Handicapped Persons' Welfare Organization, Imphal, for the year 2013-2014.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Drishti Samajik Sansthan, Lucknow, Uttar Pradesh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Drishti Samajik Sansthan, Lucknow, Uttar Pradesh, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Vijay Human Services, Chennai, Tamil Nadu, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vijay Human Services, Chennai, Tamil Nadu, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Confederation of the Blind, Gurgaon, Haryana, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Confederation of

the Blind, Gurgaon, Haryana, for the year 2013-2014.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Human Resource Development Society, Hyderabad, Telangana, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Human Resource Development Society, Hyderabad, Telangana, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Blind People's Association (India), Ahmedabad, Gujarat, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Blind People's Association (India), Ahmedabad, Gujarat, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Child Guidance Centre, Hyderabad, Telangana, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Child Guidance Centre, Hyderabad, Telangana, for the year 2021-2022.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Vijayawada, Andhra Pradesh, for the year 2021-2022.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Parents Association for the Welfare of Mentally Handicapped Persons, Hyderabad, Telangana, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Parents Association for the Welfare of Mentally Handicapped Persons, Hyderabad, Telangana, for the year 2021-2022.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Foundation for Ability Improvement and Technology for the Handicapped-INDIA, Palakkad, Kerala, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Foundation for Ability Improvement and Technology for the Handicapped-INDIA, Palakkad, Kerala, for the year 2021-2022.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rotary Institute for Children in Need of Special Care, Thiruvananthapuram, Kerala, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rotary Institute for Children in Need of Special Care, Thiruvananthapuram, Kerala, for the year 2021-2022.

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2021-2022.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Organization of Rural Development Society, Kurnool, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Organization of Rural Development Society, Kurnool, Andhra Pradesh, for the year 2021-2022.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the M.G.M. Bethany Santhi Bhavan Special School for Mentally Challenged, Pathanamthitta, Kerala, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M.G.M. Bethany Santhi Bhavan Special School for Mentally Challenged, Pathanamthitta, Kerala, for the year 2021-2022.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Educational and Rural Development Organisation, Thoubal, Manipur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Educational and Rural Development Organisation, Thoubal, Manipur, for the year 2021-2022.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Social Welfare Centre, Thrissur, Kerala, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social Welfare Centre, Thrissur, Kerala, for the year 2021-2022.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the North Bengal Handicapped Rehabilitation, Siliguri, West Bengal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Bengal Handicapped Rehabilitation, Siliguri, West Bengal, for the year 2021-2022.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the year 2021-2022.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of

the Pavani Society for Multiple Handicapped and Spastics, Visakhapatnam, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pavani Society for Multiple Handicapped and Spastics, Visakhapatnam, Andhra Pradesh, for the year 2021-2022.
- (36) A copy of the National Commission for Backward Classes Chairperson, Vice Chairman and Members (Conditions of Service and Tenure) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.800(E) in Gazette of India dated 23rd August, 2022 under clause (2) of Article 338B of the Constitution.
- (37) (i) A copy of the Tenure Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the years 2019-2022 under clause (6) of article 338B of the Constitution.
- (ii) A copy of the Action Taken on the Recommendations (Hindi and English versions) contained in the Tenure Report for the years 2019-2022.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (40) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the National Backward Classes Finance and

Development Corporation, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film & Television Institute, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film & Television Institute, Kolkata, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Thirty-seventh Report of the Business Advisory Committee.

6. Reports of Committee on Petitions

Shri Harish Dwivedi presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Thirty-fifth Report on the Report on the representation of Shri Tokhehe Yepthomi for increasing the capacity of LPG Bottling Plants, Compressed Natural Gas Stations in the North-Eastern States, especially in Guwahati and other important issues related therewith.
- (2) Thirty-sixth Report on the representation of Shri R. Marak regarding the need for regulating the working of Government owned General Insurance Companies especially in Meghalaya and other important issues related therewith.
- (3) Thirty-seventh Report on the representation of Shri Phani Dhar Das regarding customers' perception and effectiveness of Credit Schemes of State Bank of India, Punjab National Bank and UCO Bank, especially in Guwahati and other important issues related therewith.
- (4) Thirty-eighth Report on the representation of Shri Bhawar Singh requesting to grant benefits under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) and other issues related therewith.
- (5) Thirty-ninth Report on the representation of Shri Vikram regarding need for employing specialised personnel by the Oil & Natural Gas Corporation Limited (ONGC) to adhere to Environmental Laws as well as effective liaisoning with the Indian Meteorological Department (IMD)/Coast Guard.
- (6) Fortieth Report on the representation of Shri Abhishek relating to increasing frauds in ATMs of Indian Overseas Bank, Indian Bank, Union Bank of India and Canara Bank in Mumbai - Urgent need to re-draw effective strategy for ATM transactions and other important issues related therewith.

- (7) Forty-first Report on the representation of S/Shri Rajnikant P. Patel & Sudhir Sable and Shri Sanjay Bechan regarding proposed amendments to the Cigarettes and Other Tobacco Products [Prohibition of Advertisement and Regulation of Trade & Commerce, Production, Supply and Distribution] Act, 2003 (COTPA) and other matter connected therewith or incidental thereto.

7. Report of the Standing Committee on Finance

Shri Jayant Sinha presented the Fifty-second Report (Hindi and English versions) on 'The Competition (Amendment) Bill, 2022' of the Standing Committee on Finance.

8. Reports of Standing Committee on Commerce

Shri Santosh Kumar Gangwar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 173rd Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Sixty-fourth Report on 'Augmenting Infrastructure Facilities to Boost Exports'.
- (2) 174th Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Sixty-seventh Report on Demands for Grants (2022-23) (Demand No. 10) pertaining to Department of Commerce, Ministry of Commerce and Industry.
- (3) 175th Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Sixty-eighth Report on Demands for Grants (2022-23) (Demand No. 11)

pertaining to Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

9. Reports of Standing Committee on Home Affairs

Shri Adhir Ranjan Chowdhury laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 240th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Thirty-eighth Report on Demands for Grants (2022-23) of the Ministry of Home Affairs.
- (2) 241st Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Thirty-ninth Report on Demands for Grants (2022-23) of the Ministry of DoNER.

10. Reports of Standing Committee on Transport, Tourism and Culture

Shri Tapir Gao laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Twenty-eighth Report on the Action Taken by the Government on the recommendations/observations as contained in its Three Hundred Tenth Report on the subject 'Functioning of Central Libraries in the Country'.
- (2) Three Hundred Twenty-ninth Report on the Action Taken by the Government on the recommendations/observations as contained in its Three Hundred Twelfth Report on the subject 'Review of Central Road and Infrastructure Fund (CRIF) Works'.

- (3) Three Hundred Thirtieth Report on the Action Taken by the Government on the recommendations/observations as contained in its Three Hundred Fifteenth Report on Demands for Grants (2022-23) of Ministry of Culture.
- (4) Three Hundred Thirty-first Report on the Action Taken by the Government on the recommendations/observations as contained in its Three Hundred Twentieth Report on the subject 'Development of Tourism Infrastructure in the country'.
- (5) Three Hundred Thirty-second Report on the Action Taken by the Government on the recommendations/ observations as contained in its Three Hundred Twenty-first Report on the subject 'Issues related to Safety in Civil Aviation Sector'.

11. Statements by Ministers

- (1)* The Minister of Defence (Shri Raj Nath Singh) made a statement regarding Yangtse incident in Tawang Sector in Arunachal Pradesh on 9th December, 2022.
- (2) The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 41st Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023) pertaining to the Ministry of Food Processing Industries.

*Made at 12.02 P.M.

- (3) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 34th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Ministry of Information and Broadcasting.

12. Motion

Shri Adhir Ranjan Chowdhury moved the following motion :-

"That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on 12th December, 2022."

The motion was adopted.

12.14 P.M.

13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Locket Chatterjee regarding need to provide safe drinking water in various districts of West Bengal.
- (2) Shri Mohanbhai Kalyanji Kundariya regarding need to introduce water taxi service from Navlakhi port to Dwarka, Mandavi, Mundra and Kandhla in Gujarat.

- (3) Smt. Riti Pathak regarding need to set up new fertilizer factories and formulate a new fertilizer distribution policy.
- (4) Smt. Rama Devi regarding need to take measures for construction of bridge of Chhatauni-Belsand road in Sheohar Parliamentary Constituency.
- (5) Shri Santosh Pandey regarding establishment of a Navodaya Vidyalaya and a Kendriya Vidyalaya in Rajnandgaon Parliamentary Constituency.
- (6) Smt. Ranjeeta Koli regarding need to construct a Flyover from Sheesham Tiraha to Saras Chauraha on Agra-Bikaner N.H. No. 21.
- (7) Shri Ravindra Kushwaha regarding need to connect Sohagara Dham in Salempur Parliamentary Constituency, Uttar Pradesh with Ram Circuit and develop other places of religious importance in the region.
- (8) Shri Rajendra Agrawal regarding need to set up Baffle ranges in place of existing firing Butts in Meerut, Uttar Pradesh.
- (9) Dr. Dhal Singh Bisen regarding need to provide solar energy equipments to farmers in remote rural areas of the country.
- (10) Shri Dilip Saikia regarding need to declare the martyrdom site of protesting farmers at Patharighat in Assam as a National Monument.
- (11) Shri Ramcharan Bohra regarding need to continue the existing Sports Authority of India Training Centre at Vidyadhar Nagar, Jaipur Rajasthan.
- (12) Shri Sudhakar Tukaram Shrangre regarding need to run an additional train on Latur-Mumbai route.
- (13) Dr. Heena Vijaykumar Gavit regarding running of Khandesh Express, Train No. 19003 on a daily basis through Nandurbar Railway station.
- (14) Shri Gaurav Gogoi regarding increasing urbanisation and commercialisation around Kaziranga National Park.
- (15) Dr. Mohammad Jawed regarding establishment of Tea and Jute processing units in Kishanganj district and Seemanchal.

- (16) Shri Ve. Vaithilingam regarding preparation of Detailed Project Report (DPR) for sustainable water Management in the Union Territory of Puducherry.
- (17) Dr. Gautham Sigamani Pon regarding setting up of Internet facilities in Kalvarayan Hills and Yercaud Hills.
- (18) Dr. T.R. Paarivendhar regarding declaration of Thirukural as the National Book of India and celebration of 15th January every year as 'Thiruvalluvar Day'.
- (19) Shri V. Balashowry regarding inclusion of Manginapudi Beach, Hamsaladevi & Koneru Centre under the 'Swadesh Darshan Scheme.
- (20) Shri Sunil Kumar Mondal regarding protection of the people in Katwa, West Bengal from erosion of river banks.
- (21) Shri Prataprao Jadhav regarding need to link Painganga river with Wainganga & Nalaganga rivers.
- (22) Shri Dileshwar Kamait regarding construction of bridges under the Pradhan Mantri Gram Sadak Yojana in Supaul Parliamentary Constituency.
- (23) Smt. Sarmishtha Sethi regarding need to include HPV Vaccination under the National Immunization drive.
- (24) Shri S. Venkatesan regarding need for completion of construction work of AIIMS Madurai.
- (25) Shri Hanuman Beniwal regarding need to strengthen 'The Banning of Unregulated Deposit Schemes Act, 2019'.
- (26) Shri Thomas Chazhikadan regarding need to provide stoppage of Palaruvi Express at Ettumanoor in Kottayam parliamentary constituency.

12.15 P.M.

14. (i) Supplementary Demands for Grants—First Batch for 2022-2023 and (ii) Demands for Excess Grants –2019-2020

Time Recommended by BAC: 12 Hrs.

Time Taken: 09 Hrs. 24 Mts.

Balance: 02 Hrs. 36 Mts.

Further combined discussion on the following items of business continued:-

- (i) Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 13, 15 to 21, 23 to 30, 32, 33, 35 to 37, 43 to 56, 58 to 63, 65, 66, 68, 71, 72, 74, 76 to 79, 85 to 89, 91, 93, 95 to 98 and 100 to 102 in respect of Supplementary Demands for Grants-First Batch for 2022–2023 and;
- (ii) Demands for Excess Grants Nos. 20 and 31 in respect of Demands for Excess Grants for 2019-20.

The following members took part in the combined debate:-

1. Ms. Mahua Moitra
2. Adv. A.M. Ariff
3. Shri E.T. Mohammed Basheer
4. Shri Jagdambika Pal
5. Adv. Dean Kuriakose
6. Shri Syed Imtiaz Jaleel
7. Shri Kaushalendra Kumar
8. Kunwar Danish Ali
9. Smt. Supriya Sadanand Sule
10. Shri Hasnain Masoodi
11. Shri P.V. Midhun Reddy
12. Shri Prataprao Jadhav
13. Shri Saumitra Khan
14. Dr. Mohammad Jawed
15. Smt. Navneet Ravi Rana
16. Shri N.K. Premachandran
17. Smt. Harsimrat Kaur Badal
18. Shri Thomas Chazhikadan
19. Smt. Aparupa Poddar
20. Shri P. Ravindhranath
21. Shri D.M. Kathir Anand

22. Dr. S.T. Hasan
23. Maulana Badruddin Ajmal
24. Shri Bhartruhari Mahtab
25. Smt. Sangeeta Azad
26. Shri Jasbir Singh Gill
27. Shri Arvind Ganpat Sawant
28. Dr. D. Ravikumar
29. Shri Nihal Chand Chauhan
30. Shri Sri Krishna Devarayalu Lavu
31. Shri Hanuman Beniwal
32. Shri Ramesh Bidhuri
33. Shri Rajmohan Unnithan
34. Shri K. Subbarayan
35. Shri S. Venkatesan
36. Shri K. Ram Mohan Naidu
37. Dr. Tholkappiyan Thirumaavalavan
38. Ms. Ramya Haridas
39. Shri Ritesh Pandey
40. Dr. Amar Singh
41. Shri Kani K. Navas
42. Dr. DNV Senthilkumar S.
43. Shri Adhir Ranjan Chowdhury
44. Shri Sudip Bandyopadhyay
45. Shri Bharat Ram Margani
46. Shri Ravneet Singh

The discussion was not concluded.

***7.09 P.M.**

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 14th December, 2022.)

UTPAL KUMAR SINGH
Secretary General.

*From 6.24 P.M. to 7.09 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 14, 2022/Agrahayana 23, 1944 (Saka)

No. 198

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101–109 were orally answered. Replies to Starred Question Nos. 110–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1368 and 1370–1380 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2022 published in Notification

- No. G.S.R.618(E) in Gazette of India dated 5th August, 2022.
- (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2022 published in Notification No. G.S.R.619(E) in Gazette of India dated 5th August, 2022.
 - (iii) G.S.R. 711(E) published in Gazette of India dated 20th September, 2022, containing corrigendum to the Notification No. G.S.R. No. 440(E) dated 10th June, 2022.
 - (iv) G.S.R. 712(E) published in Gazette of India dated 20th September, 2022, containing corrigendum to the Notification No. G.S.R. No. 441(E) dated 10th June, 2022.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2022 published in Notification No. G.S.R.626(E) in Gazette of India dated 12th August, 2022.
 - (vi) The Indian Police Service (Pay) Sixth Amendment Rules, 2022 published in Notification No. G.S.R.627(E) in Gazette of India dated 12th August, 2022.
 - (vii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2022 published in Notification No. G.S.R.638(E) in Gazette of India dated 18th August, 2022.
 - (viii) The Indian Police Service (Pay) Seventh Amendment Rules, 2022 published in Notification No. G.S.R.639(E) in Gazette of India dated 18th August, 2022.
 - (ix) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2022 published in Notification No. G.S.R.742(E) in Gazette of India dated 29th September, 2022.
 - (x) The Indian Police Service (Pay) Eighth Amendment Rules, 2022 published in Notification No. G.S.R.743(E) in Gazette of India

dated 29th September, 2022.

- (xi) G.S.R. 757(E) published in Gazette of India dated 3rd October, 2022, containing partial modification to the Notification No. G.S.R.862(E) dated 18th December, 2008.
 - (xii) G.S.R. 758(E) published in Gazette of India dated 3rd October, 2022, containing partial modification to the Notification No. G.S.R.863(E) dated 18th December, 2008.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2021-2022.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhaba National Institute, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhaba National

Institute, Mumbai, for the year 2021-2022.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science – Agharkar Research Institute, Pune, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science – Agharkar Research Institute, Pune, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute

for Medical Sciences and Technology, Thiruvananthapuram, for the year 2021-2022.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2021-2022.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation, Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation, Ahmedabad, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2021-2022.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Science Congress Association, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2021-2022.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2021-2022.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Institute of Life Sciences, Bhubaneswar, for the year 2021-2022.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Institute of Plant Genome Research, New Delhi, for the year 2021-2022.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of Institute of Bioresources and Sustainable Development, Imphal, for the year 2021-2022.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2021-2022.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Stem Cell Science and Regenerative Medicine, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Institute of Stem Cell Science and Regenerative Medicine, Bengaluru, for the year 2021-2022.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science & Technology Institute, Faridabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Translational Health Science & Technology Institute, Faridabad, for the year 2021-2022.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Centre for Cell Science, Pune, for the year 2021-2022.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Immunology, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Institute of Immunology, New Delhi, for the year 2021-2022.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Agri-Food Biotechnology Institute, Mohali, for the year 2021-2022.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Center of Innovative and Applied Bioprocessing, Mohali, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Center of Innovative and Applied Bioprocessing, Mohali, for the year 2021-2022.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Brain Research Centre, Manesar, for the year 2021-2022.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of National Institute of Animal Biotechnology, Hyderabad, for the year 2021-2022.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2021-2022.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of National Institute of Biomedical Genomics, Kalyani, for the year 2021-2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

- (1) The Legal Metrology (Packaged Commodities) (Third Amendment) Rules, 2022 published in Notification No. G.S.R.648(E) in Gazette of India dated 22nd August, 2022.
- (2) The Legal Metrology (Packaged Commodities) Amendment (Amendment) Rules, 2022 published in Notification No. G.S.R.747(E) in Gazette of India dated 30th September, 2022.
- (3) The Legal Metrology (General) Amendment Rules, 2022 published in Notification No. G.S.R.763(E) in Gazette of India dated 4th October, 2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

- | | | |
|----|------------------|----------------------------|
| 1. | Statement No. 42 | Second Session, 2009 |
| 2. | Statement No. 41 | Eighth Session, 2011 |
| 3. | Statement No. 32 | Eleventh Session, 2012 |
| 4. | Statement No. 32 | Thirteenth Session, 2013 |
| 5. | Statement No. 29 | Fifteenth Session, 2013-14 |

SIXTEENTH LOK SABHA

- | | | |
|-----|------------------|-----------------------------|
| 6. | Statement No. 30 | Second Session, 2014 |
| 7. | Statement No. 31 | Third Session, 2014 |
| 8. | Statement No. 29 | Fourth Session, 2015 |
| 9. | Statement No. 25 | Fifth Session, 2015 |
| 10. | Statement No. 23 | Seventh Session, 2016 |
| 11. | Statement No. 25 | Eighth Session, 2016 |
| 12. | Statement No. 25 | Ninth Session, 2016 |
| 13. | Statement No. 20 | Tenth Session, 2016 |
| 14. | Statement No. 23 | Eleventh Session, 2017 |
| 15. | Statement No. 22 | Twelfth Session, 2017 |
| 16. | Statement No. 18 | Thirteenth Session, 2017-18 |
| 17. | Statement No. 18 | Fifteenth Session, 2018 |
| 18. | Statement No. 15 | Sixteenth Session, 2018-19 |
| 19. | Statement No. 14 | Seventeenth Session, 2019 |

SEVENTEENTH LOK SABHA

- | | | |
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| 20. | Statement No. 16 | First Session, 2019 |
| 21. | Statement No. 12 | Second Session, 2019 |
| 22. | Statement No. 12 | Third Session, 2020 |
| 23. | Statement No. 11 | Fourth Session, 2020 |
| 24. | Statement No. 11 | Fifth Session, 2021 |

25. Statement No. 10	Sixth Session, 2021
26. Statement No. 4	Seventh Session, 2021
27. Statement No. 4	Eighth Session, 2022
28. Statement No. 1	Eighth Session, 2022

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Coal Mines Provident Fund Commissioner, Dhanbad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Office of the Coal Mines Provident Fund Commissioner, Dhanbad, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 199 of Railways Act, 1989:-
 - (i) The Railways (Punitive Charges for overloading of wagon) (Amendment) Rules, 2022 published in Notification No. G.S.R.218(E) in Gazette of India dated 23rd March, 2022.
 - (ii) The Railways Red Tariff (Amendment) Rules, 2022 published in Notification No. G.S.R.731(E) in Gazette of India dated 27th September, 2022.
 - (iii) The Railways Red Tariff (Second Amendment) Rules, 2022 published in Notification No. G.S.R.744(E) in Gazette of India dated 30th September, 2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (i) of (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the Braithwaite & Company Limited, Kolkata, for the year 2021-2022.
 - (ii) Annual Report of the Braithwaite & Company Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2021-2022.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the Indian Railways Finance Corporation, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Indian Railways Finance Corporation, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)
 - (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e)
 - (i) Review by the Government of the working of the Madhepura

Electric Locomotive Private Limited, New Delhi, for the year 2021-2022.

- (ii) Annual Report of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the RailTel Corporation of India Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the RailTel Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2021-2022.
- (ii) Annual Report of the RITES Limited, Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2021-2022.
- (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2021-2022, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (j) (i) Review by the Government of the working of the Wabtec Locomotive Private Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Wabtec Locomotive Private Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulations) Act, 2007:-

- (i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2022 published in Notification No. G.S.R.287(E) in Gazette of India dated 8th April, 2022.
 - (ii) The Warehousing (Development and Regulation) Registration of Warehouses (Second Amendment) Rules, 2022 published in Notification No. G.S.R.788(E) in Gazette of India dated 25th October, 2022.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 35 of the Warehousing (Development and Regulations) Act, 2007:-
 - (i) S.O.3071(E) published in Gazette of India dated 6th July, 2022 notifying nine non-agricultural commodities.
 - (ii) S.O.3132(E) published in Gazette of India dated 8th July, 2022 notifying four new agricultural commodities.
 - (iii) S.O.3133(E) published in Gazette of India dated 8th July, 2022 de-notifying two existing commodities.
 - (iv) S.O.3134(E) published in Gazette of India dated 8th July, 2022 de-notifying two existing commodities.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2021-2022 alongwith audited accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Government of the working of the Food Corporation of India, New Delhi, for the year 2021-2022.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2021-2022.
- (5) A copy of the Notification No. S.O.4495(E) (Hindi and English versions) published in Gazette of India dated 23rd September, 2022 notifying extension of date till 31st December, 2022 for incorporation of requirement of Aadhaar Number/ Aadhaar authentication for getting the benefits of subsidized foodgrains/ cash transfer of food subsidy under National Food Security Act, 2013 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.
- (6) A copy of the Food Corporation of India (Staff) (Third Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. EP.1(4)/2016 in Gazette of India dated 3rd August, 2022 under sub-section (5) of Section 45 of the Food Corporations of India Act, 1964.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-
- (i) S.O.4862(E) published in Gazette of India dated 4th July, 2022 notifying amendment of import policy conditions for item under Exim Code 07019000 of Chapter 07 of ITC (HS), 2022, Schedule-I (Import Policy).
 - (ii) S.O.3124(E) published in Gazette of India dated 7th July, 2022 notifying amendment in registration time period of Steel Import

Monitoring System (SIMS).

- (iii) S.O.3125(E) published in Gazette of India dated 7th July, 2022 notifying syncing of ITC (HS), 2022, Schedule-1 (Import Policy) with the Finance Act, 2022 dated 30.03.2022.
- (iv) S.O.3255(E) published in Gazette of India dated 20th July, 2022 notifying amendment of import policy conditions for item under ITC (HS) Code 05119999 of Chapter 05 of ITC (HS), 2022, Schedule-1 (Import Policy).
- (v) S.O.3578(E) published in Gazette of India dated 1st August, 2022 notifying Amendment in import policy condition of HS Code 29335200 under Chapter 29 of ITC (HS) 2022, Schedule-I (Import Policy).
- (vi) S.O.3702(E) published in Gazette of India dated 5th August, 2022 notifying Amendment in import policy condition of HS Code 29021100 under Chapter 29 of ITC (HS) 2022, Schedule-I (Import Policy).
- (vii) S.O.3759(E) published in Gazette of India dated 10th August, 2022 notifying Amendment in minimum registration time period of Non-Ferrous Metal Import Monitoring System (NFMIMS).
- (viii) S.O.4021(E) published in Gazette of India dated 25th August, 2022 notifying amendment in Import Policy Artemia Cyst under ITC (HS) Code 05119140 of Chapter-05 of ITC (HS) 2022, Schedule-I (Import Policy).
- (ix) S.O.4331(E) published in Gazette of India dated 14th September, 2022 notifying amendment in Import Policy Condition under Chapter 39 of ITC (HS) 2022, Schedule-I (Import Policy).
- (x) S.O.4357(E) published in Gazette of India dated 16th September,

2022 notifying insertion of Para 2.54(d) under the Foreign Trade Policy in sync with RBI A.P. (DIR Series) Circular No. 10 dated 11th July 2022.

- (xi) S.O.4570(E) published in Gazette of India dated 28th September, 2022 notifying amendment in Import Policy Condition of HS Code 08028010 under Chapter 08 of ITC (HS) 2022, Schedule-I (Import Policy).
- (xii) S.O.5206(E) published in Gazette of India dated 7th November, 2022 notifying amendment in Policy Condition No. 7(ii) of Chapter 27 of ITC (HS), 2022, Schedule-I (Import Policy) – Implementation of Coal Import Monitoring System (CIMS).
- (xiii) S.O.5227(E) published in Gazette of India dated 9th November, 2022 notifying amendments under the Foreign Trade Policy in sync with RBI A.P. (DIR Series) Circular No. 10 dated 11th July, 2022.
- (xiv) S.O.3111 (E) published in Gazette of India dated 7th July, 2022 notifying amendment in Export Policy of Wheat Flour (atta).
- (xv) S.O.3737 (E) published in Gazette of India dated 8th August, 2022 notifying amendment in Export Policy of items under HS Code 1101.
- (xvi) S.O.3879 (E) published in Gazette of India dated 17th August, 2022 notifying amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018-reg.
- (xvii) S.O.4028 (E) published in Gazette of India dated 27th August, 2022 notifying amendment in export policy of items under HS Code 1101.
- (xviii) S.O.4029 (E) published in Gazette of India dated 27th August,

- 2022 notifying amendment in export policy of items under HS Code 1101.
- (xix) S.O.4219 (E) published in Gazette of India dated 9th September, 2022 notifying amendment in export policy of Broken Rice under HS Code 10064000.
- (xx) S.O.4399 (E) published in Gazette of India dated 20th September, 2022 notifying extension for the period of exports of broken rice (HS Code 10064000) from 15th September, 2022 till 30th September, 2022 as mentioned in Notification No. 31 dated 08.09.2022.
- (xxi) S.O.4558 (E) published in Gazette of India dated 27th September, 2022 notifying extension for the period of exports of broken rice (HS Code 10064000) from 30th September, 2022 till 15th October, 2022 as mentioned in Notification No. 34 dated 20.09.2022.
- (xxii) S.O.4863 (E) published in Gazette of India dated 12th October, 2022 notifying Export Quota of only broken rice (HS Code 10064000) for the year 2022-2023.
- (xxiii) S.O.4895 (E) published in Gazette of India dated 14th October, 2022 notifying amendment in Export Policy of items under HS code 1101.
- (xxiv) S.O.5071 (E) published in Gazette of India dated 28th October, 2022 notifying extension of date for restriction on export of sugar beyond 31st October, 2022.
- (xxv) S.O.5229 (E) published in Gazette of India dated 10th November, 2022 notifying amendment in Export Policy of broken rice under HS Code 10064000.

- (xxvi) S.O.5375 (E) published in Gazette of India dated 17th November, 2022 notifying export of Red Sanders wood by Forest Environment & Climate Change Department, Government of Odisha – Extension of time regarding.
- (xxvii) S.O.4578 (E) published in Gazette of India dated 29th September, 2022 notifying the existing Foreign Trade Policy 2015-2020 is extended upto 31st March, 2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Special Economic Zone Authority, Cochin, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Cochin Special Economic Zone Authority, Cochin, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2021-2022.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Jute

Manufacturers Corporation, Kolkata, for the year 2020-2021.

- (ii) Annual Report of the National Jute Manufacturers Corporation, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2021-2022.
- (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no. (a) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Textiles Committee, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2021-2022 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Government of the working of the

Indian Rubber Manufacturers Research Association, Thane, for the year 2021-2022.

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade marks and Geographical Indications, New Delhi, for the year 2020-2021.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the of the Office of the Controller General of Patents, Designs, Trade marks and Geographical Indications, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Jabalpur Garments and Fashion Design Cluster Association, Jabalpur, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jabalpur Garments and Fashion Design Cluster Association, Jabalpur, for the year 2018-2019.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the NOCCI Balasore Infrastructure Company, Balasore, for the year 2019-2020.
 - (ii) Annual Report of the NOCCI Balasore Infrastructure Company,

Balasore, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

12.03 P.M.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 12th December, 2022, Rajya Sabha agreed without any amendment to the Energy Concervation (Amendment) Bill, 2022, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 5th August, 2022, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha *vice Shri V. Vijaysai Reddy*, retired from the Rajya Sabha on 21st June, 2022 to associate with the Committee on Public Accounts for the remaining period of the term of the Committee and also communicated the name of Shri V. Vijaysai Reddy who had been elected to the said Committee.
- (iii) That at its sitting held on the 4th August, 2022, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect three members of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri V. Vijayasai Reddy, Dr. Sasmit Patra and Shri Mahesh Poddar from the Rajya Sabha and also communicated the names of Shri Masthan Rao Beeda, Shri Mahesh Jethmalani and Smt. Sulata Deo who had been duly elected to the said Committee.

5. Reports of Public Accounts Committee

Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2022-23):-

- (1) Fifty-fourth Report on 'Implementation of Public Financial Management System (PFMS)'.
- (2) Fifty-fifth Report on 'Provisioning, Procurement and issue of High Altitude Clothing, Equipment, Ration and Housing'.
- (3) Fifty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 85th Report (16th Lok Sabha) on 'Tribal Sub-Plan (TSP)'.
- (4) Fifty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 21st Report (17th Lok Sabha) on 'Implementation of Food Safety and Standards Act, 2006'.
- (5) Fifty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 25th Report (17th Lok Sabha) on 'Financial loss due to non-receipt of Completion-cum-Occupancy Certificate, Loss due to failure to levy departmental charges & Undue benefit to contractor'.
- (6) Fifty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 31st Report (17th Lok Sabha) on 'Implementation of Prime Ministers Employment Generation Programme (PMEGP)'.
- (7) Sixtieth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 32nd Report (17th Lok Sabha) on 'Preparedness for the Implementation of Sustainable Development Goals (SDGs)'.

6. Statements of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey laid the following Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Communications and Information Technology (2022-23):-

- (1) Thirtieth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Twenty-fourth Report (17th Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Electronics and Information Technology.
- (2) Thirty-sixth Action Taken Report (17th Lok Sabha) on the recommendations of the Committee contained in their Twenty-first Report (17th Lok Sabha) on 'India's Preparedness for 5G' of the Ministry of Communications (Department of Telecommunications).

7. Statement of Committee on External Affairs

Shri P.P. Chaudhary laid the Statement (Hindi and English versions) showing Action Taken by the Government on the Observations/Recommendations contained in the Fourteenth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Tenth Report on the subject 'India and Bilateral Investment Treaties'.

12.06 P.M.

8. Statements by Ministers

- (1) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations contained in the 168th

Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2022-23) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

(2) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the Recommendations/Observations contained in the 32nd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Department of Telecommunications, Ministry of Communications.

(ii) the status of implementation of the Recommendations/Observations contained in the 33rd Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023) pertaining to the Department of Posts, Ministry of Communications.

9. Motion for Election of two Members to the Spices Board

Smt. Anupriya Singh Patel moved the following motion:-

"That in pursuance of clause (b) of sub-section (3) of Section 3 of the Spices Board Act, 1986, read with rules 4 (1)(b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

***12.08 P.M.**

10. Motion

Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on 13th December, 2022."

The motion was adopted.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.13 P.M.)

*From 12.09 P.M. to 1.10 P.M., Members raised matters of urgent public importance.

2.13 P.M.**11. Matters Under Rule 377**

- (1) Shri Rajesh Verma raised a matter regarding utilization of vacant defence land in Sitapur district, Uttar Pradesh.
- (2) Shri Bhagirath Chaudhary raised a matter regarding need to sanction funds for new school building & other facilities necessary for Kendriya Vidyalaya Bandarsindri, Kisangarh, Ajmer, Rajasthan.
- (3) Dr. Ramapati Ram Tripathi raised a matter regarding need to set up Army Recruitment Centre in Deoria Parliamentary constituency.
- (4) Shri Vishnu Dayal Ram raised a matter regarding need to accord the status of Scheduled Tribe to people belonging to Bhuinhar Munda/Bhuinhar caste of Jharkhand.
- (5) Dr. Nishikant Dubey raised a matter regarding setting up of Kendriya Vidyalaya in Jarmundi (Dumka), Deoghar and Mahagama (Godda) in the Santhal Pargana.
- (6) Shri Jagdambika Pal raised a matter regarding need to set up Integrated check Posts at Kakrahwa and Barhani in Uttar Pradesh near India-Nepal border.
- (7) Dr. Jai Sidheshwar Shivachary Mahaswamiji raised a matter regarding need to take necessary measures for construction of railway line on Sangola-Mangalwedha-Solapur route.
- (8) Shri Ravi Kishan raised a matter regarding stoppage of trains at Railway stations under Gorakhpur parliamentary constituency, Uttar Pradesh.
- (9) Shri Jugal Kishore Sharma raised a matter regarding need to provide compensation to farmers whose land have been acquired for fencing purpose in border areas of Jammu & Kashmir.
- (10) Shri Durga Das Uikey raised a matter regarding need to observe 'Sahayata Diwas'.

- (11) Shri Gopal Chinayya Shetty raised a matter regarding development of garden and sports field on the vacant land under CPWD in Malvani, Malad West, Mumbai.
- (12) *Dr. Manoj Rajoria raised a matter regarding need to develop Agra - Sawai Madhopur Road as National Highway.
- (13) *Shri Satyadev Pachaury raised a matter regarding construction of elevated road on G.T. Road in Kanpur city in Uttar Pradesh.
- (14) *Dr. Sanjay Jaiswal raised a matter regarding deteriorating Air Quality in Northern states of the country.
- (15) *Shri Rahul Kaswan raised a matter regarding need to accord approval to the Detailed Project Report of water scheme for supply of Yamuna river water for drinking & irrigation purposes in Rajasthan.
- (16) *Smt. Keshari Devi Patel raised a matter regarding need to make sites of religious importance in Prayagraj, Uttar Pradesh, presently under the control of Army, accessible for general public.
- (17) *Shri Benny Behanan raised a matter regarding construction of a main entrance at Aluva Railway Station and a Rail Over Bridge at Angamaly Railway Station.
- (18) *Adv. Dean Kuriakose raised a matter regarding grant of Minimum Support Price to Natural Rubber and Cardamom.
- (19) *Shri Saptagiri Sankar Ulaka raised a matter regarding implementation of Direct Benefit Transfer (DBT) for National Social Assistance Programme (NSAP).
- (20) *Shri K. Raghu Rama Krishna Raju raised a matter regarding establishment of a new Kendriya Vidyalaya in Narasapuram Parliamentary Constituency.
- (21) *Prof. Saugata Roy raised a matter regarding situation along the Line of Actual Control (LAC) in Eastern Sector.

* Matters under Rule 377 were raised from 4.03 P.M. to 4.34 P.M.

- (22) *Shri Shirang Appa Barne raised a matter regarding need to restore number of coaches in Sinhagad Express (Train No. 11009/10).
- (23) *Dr. Alok Kumar Suman raised a matter regarding Reservation for the SCs, STs and OBCs in outsourced jobs under Central Government Ministries/Departments/PSUs/ Autonomous Bodies.
- (24) *Shri Chandra Sekhar Sahu raised a matter regarding completion of stretches of National Highways in Odisha.
- (25) *Shri Malook Nagar raised a matter regarding need to take measures for payment of arrears of sugarcane to farmers in Uttar Pradesh.
- (26) *Dr. M.P. Abdussamad Samadani raised a matter regarding acquisition of land for Kozhikode-Palakkad Greendfield Highway.
- (27) *Smt. Navneet Ravi Rana raised a matter regarding rate of commission paid to LIC Agents.

2.34 P.M.

12. (i) Supplementary Demands for Grants—First Batch for 2022-2023 and (ii) Demands for Excess Grants –2019-2020

Time Allotted: 12 Hrs.
Time Taken: 10 Hrs. 53 Mts.

Further combined discussion on the following items of business continued:-

- (i) Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 13, 15 to 21, 23 to 30, 32, 33, 35 to 37, 43 to 56, 58 to 63, 65, 66, 68, 71, 72, 74, 76 to 79, 85 to 89, 91, 93, 95 to 98 and 100 to 102 in respect of Supplementary Demands for Grants-First Batch for 2022–2023 and;
- (ii) Demands for Excess Grants Nos. 20 and 31 in respect of Demands for Excess Grants for 2019-20.

Smt. Nirmala Sitharaman replied to the combined debate.

* Matters under Rule 377 were raised from 4.03 P.M. to 4.33 P.M.

All the Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 13, 15 to 21, 23 to 30, 32, 33, 35 to 37, 43 to 56, 58 to 63, 65, 66, 68, 71, 72, 74, 76 to 79, 85 to 89, 91, 93, 95 to 98 and 100 to 102 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants—First Batch for 2022-23, were voted in full.

All the Demands for Excess Grants Nos. 20 and 31 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Excess Grants for 2019-20, were voted in full.

13. Government Bill – Introduced

The Appropriation (No.5) Bill, 2022.

14. Government Bill – Passed

The Appropriation (No.5) Bill, 2022.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

15. Government Bill – Introduced

The Appropriation (No.4) Bill, 2022.

16. Government Bill – Passed

The Appropriation (No.4) Bill, 2022.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

4.34 P.M.**17. Government Bill – Under Consideration**

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022

Time Allotted : 02 Hrs.

Time Taken: 01 Hr. 26 Mts.

Balance: 34 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The following members took part in the debate:-

1. Dr. K. Jayakumar
2. Shri Ranjeetsingh Naik Nimbalkar
3. Shri D. Ravikumar
4. Smt. Pratima Mondal

5. Shri Maddila Gurumoorthy
6. Shri Ramesh Chandra Majhi
7. Shri Hasnain Masoodi
8. Smt. Supriya Sadanand Sule
9. Shri K. Subbarayan
10. Shri V.K. Sreekandan
11. Shri Raju Bista
12. Shri Hanuman Beniwal
13. Dr. Tholkappiyan Thirumaavalavan
14. Shri P. Ravindhranath
15. Shri S. Venkatesan
16. Shri Naba (Hira) Kumar Sarania

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 15th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 15, 2022/Agrahayana 24, 1944 (Saka)

No. 199

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121–125 were orally answered. Replies to Starred Question Nos. 126–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
 - (i) The Motor Vehicles Driving (Amendment) Regulations, 2020, published in Notification No. G.S.R.586(E) in Gazette of India dated 25th September, 2020, together with an explanatory memorandum.
 - (ii) The National Road Safety Board Rules, 2021, published in Notification No. G.S.R.615(E) in Gazette of India dated 6th September, 2021, together with an explanatory memorandum.

- (iii) S.O.1655(E) published in Gazette of India dated 16th April, 2021 appointing Joint Secretary (Transport), Ministry of Road Transport & Highways as the "Designated Officer", together with an explanatory memorandum.
- (iv) The Central Motor Vehicles (Ninth Amendment) Rules, 2022, published in Notification No. G.S.R.413(E) in Gazette of India dated 2nd June, 2022, together with an explanatory memorandum.
- (v) The Central Motor Vehicles (Tenth Amendment) Rules, 2022, published in Notification No. G.S.R.479(E) in Gazette of India dated 28th June, 2022, together with an explanatory memorandum.
- (vi) The Central Motor Vehicles (Eleventh Amendment) Rules, 2022, published in Notification No. G.S.R.617(E) in Gazette of India dated 4th August, 2022, together with an explanatory memorandum.
- (vii) The Central Motor Vehicles (Twelfth Amendment) Rules, 2022, published in Notification No. G.S.R.625(E) in Gazette of India dated 12th August, 2022, together with an explanatory memorandum.
- (viii) The Central Motor Vehicles (Thirteenth Amendment) Rules, 2022, published in Notification No. G.S.R.640(E) in Gazette of India dated 18th August, 2022, together with an explanatory memorandum.
- (ix) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2022, published in Notification No. G.S.R.660(E) in Gazette of India dated 26th August, 2022, together with an explanatory memorandum.
- (x) The Motor Vehicles Non Transport Vehicles Visiting India Rules, 2022, published in Notification No. G.S.R.680(E) in Gazette of India dated 2nd September, 2022, together with an explanatory memorandum.
- (xi) The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Amendment Rules, 2022, published in Notification No.

- G.S.R.695(E) in Gazette of India dated 14th September, 2022, together with an explanatory memorandum.
- (xii) The Central Motor Vehicles (Fifteenth Amendment) Rules, 2022, published in Notification No. G.S.R.703(E) in Gazette of India dated 15th September, 2022, together with an explanatory memorandum.
- (xiii) The Central Motor Vehicles (Sixteenth Amendment) Rules, 2022, published in Notification No. G.S.R.714(E) in Gazette of India dated 20th September, 2022, together with an explanatory memorandum.
- (xiv) S.O.3896(E) published in Gazette of India dated 12th August, 2022 together with an explanatory memorandum notifying extension in implementation of norms for Wheel RIM.
- (xv) S.O.4143(E) published in Gazette of India dated 2nd September, 2022 together with an explanatory memorandum notifying implementation of AIS 038 and AIS 156.
- (xvi) S.O.4144(E) published in Gazette of India dated 2nd September, 2022 together with an explanatory memorandum notifying constant speed fuel consumption test for M and N category vehicles.
- (xvii) S.O.4567(E) published in Gazette of India dated 28th September, 2022 together with an explanatory memorandum making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004.
- (xviii) The Central Motor Vehicles (Seventeenth Amendment) Rules, 2022, published in the Notification No. G.S.R.797(E) in Gazette of India dated 10th November, 2022 together with an explanatory memorandum.
- (xix) The Central Motor Vehicles (Eighteenth Amendment) Rules, 2022, published in Notification No. G.S.R.809(E) in Gazette of India dated

10th November, 2022 together with an explanatory memorandum.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.3698(E) published in Gazette of India dated 4th August, 2022 notifying user fee for the project of four and more lane section of Sangli-Solapur section of National Highway No. 166 in the State of Maharashtra.
 - (ii) S.O.3727(E) published in Gazette of India dated 8th August, 2022 notifying user fee for the project of four Lane section of Panvel to Kasu Section of National Highway No. 66 (Old NH-17) in the State of Maharashtra.
 - (iii) S.O.4153(E) published in Gazette of India dated 5th September, 2022 notifying user fee for the project of Six-Lane Eastern Peripheral Expressway (NH No. NE-II) in the States of Haryana and Uttar Pradesh.
 - (iv) S.O.4350(E) published in Gazette of India dated 16th September, 2022 notifying user fee for the project of four Lane of Partur to Majalgaon developed to two lane with paved shoulder/ 4 lane standards in the State of Maharashtra.
 - (v) S.O.4351(E) published in Gazette of India dated 16th September, 2022 notifying user fee for the project of four and more Lane of Narasannapeta to Ranastalam section of National Highway No. 16 in the State of Andhra Pradesh.
 - (vi) S.O.4366(E) published in Gazette of India dated 20th September, 2022 notifying user fee for the project of four and more Lane of

Chandikhole-Bhadrak section of National Highway No. 5 (New NH-16) in the State of Odisha.

- (vii) S.O.4367(E) published in Gazette of India dated 20th September, 2022 notifying user fee for the project of six laning of Chitradurga-Davanagere including Chitradurga Bypass of National Highway No. 48 (Old NH-4) in the State of Karnataka.
- (viii) S.O.4400(E) published in Gazette of India dated 21st October, 2022 notifying user fee for the project of 8 lane Access Controlled Greenfield of Delhi-Vadodara Greenfield alignment (NH-148N) on EPC mode under Bharatmala Pariyojana in the State of Haryana and Rajasthan.
- (ix) S.O.4721 (E) published in Gazette of India dated 4th October, 2022 notifying user fee for the project of four/six lane of Jamshedpur-Mahulia Section in the State of Jharkhand.
- (x) S.O.4722 (E) published in Gazette of India dated 4th October, 2022 notifying user fee for the project of four lane section of NH-151A in the State of Gujarat.
- (xi) S.O.4866 (E) published in Gazette of India dated 13th October, 2022 making certain amendments to the Notification No. S.O.1388(E) dated 19.06.2012.
- (xii) S.O.4867 (E) published in Gazette of India dated 13th October, 2022 notifying user fee for the project of four and more Lane of Panipat to Shamli section of NH-709AD in the State of Haryana.
- (xiii) S.O.4875 (E) published in Gazette of India dated 14th October, 2022 notifying user fee for the project of four Lane of Ayodhya-Gorakhpur section of National Highway No. 28 in the State of Uttar Pradesh.

- (xiv) S.O.4876 (E) published in Gazette of India dated 14th October, 2022 notifying user fee for the project of four and more Lane of Bareilly-Sitapur Section of NH-24 in the State of Uttar Pradesh.
- (xv) S.O.4937 (E) published in Gazette of India dated 19th October, 2022 notifying user fee for the project of four Lane of Borkhedi-Wadner-Deodhari-Kelapur of NH-44 (old NH-7) in the State of Maharashtra on Toiling, Operation, Maintenance and Transfer (Invlt).
- (xvi) S.O.4938 (E) published in Gazette of India dated 19th October, 2022 notifying user fee for the project of four lane of Shivpuri-Jhansi Section of NH-27 in the State of Madhya Pradesh on Toiling, Operation, Maintenance and Transfer (Invlt).
- (xvii) S.O.4939 (E) published in Gazette of India dated 19th October, 2022 notifying user fee for the project of four lane of Agra Bypass Section of NH-3 in the State of Uttar Pradesh.
- (xviii) S.O.5068 (E) published in Gazette of India dated 28th October, 2022 notifying user fee for the project of four lane of Repalle to Eeppurpalem Section of NH-214A [New NH-216] in the State of Andhra Pradesh.
- (xix) S.O.5069 (E) published in Gazette of India dated 28th October, 2022 notifying user fee for the project of 2/4 Takoli to Kullu section and Kullu to Manali Section of NH-21 [New NH-3] in the State of Himachal Pradesh.
- (xx) S.O.5154 (E) published in Gazette of India dated 4th November, 2022 notifying user fee for the project of Nokha to Bikaner Section of National Highway No. 89 [New NH-62] in the State of Rajasthan.

- (xxi) S.O.5155 (E) published in Gazette of India dated 4th November, 2022 notifying user fee for the project of Nagaur Bypass to Nokha Section of National Highway No. 89 [New NH-62] in the State of Rajasthan.
- (xxii) S.O.5156 (E) published in Gazette of India dated 4th November, 2022 notifying user fee for the project of four lane of Fagne to Maharashtra-Gujarat border Section of National Highway No. 53 [Old NH-6] in the State of Maharashtra.
- (xxiii) S.O.5245 (E) published in Gazette of India dated 11th November, 2022 notifying user fee for the project of 4/6 laning of Kundapur-Surathkal Section and Mahaveer Circle to Talapady Section of National Highway No. 66 [Old NH-17] in the State of Karnataka.
- (xxiv) S.O.5289 (E) published in Gazette of India dated 14th November, 2022 notifying user fee for the project of four and more lane of Talcher to Duburi Section of National Highway No. 23 [New NH-149] [New NH-53] in the State of Odisha.
- (xxv) S.O.5290 (E) published in Gazette of India dated 14th November, 2022 making certain amendments to Notification No. S.O.5245(E), dated 11th November, 2022.
- (xxvi) S.O.5306 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of six laning of Davanagere-Haveri Section of National Highway No. 48 [Old NH-4] in the State of Karnataka.
- (xxvii) S.O.5307 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of four lane of Teleibani to Sambalpur Section of National Highway No. 6 [New NH-53] in the State of Odisha.

- (xxviii) S.O.5308 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of Hanumangarh, Suratgarh, Loonkarsar, Bikaner, Jodhpur, Thob, Pachpadra, Balotra Sanchole near Santalpur in the State of Gujarat and NH-754A in the States of Haryana, Rajasthan and Gujarat.
- (xxix) S.O.5309 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of four lane of Biramitrapur-Bhramani Bypass and Brahmani Bypass to Rajamunda Section of National Highway No. 23 (new NH-143) in the State of Odisha.
- (xxx) S.O.5311 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of four and more lane of Ranastalam to Hanumanthvaka Junction section of National Highway No. 16 (Old NH-5) in the State of Andhra Pradesh.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2021-2022.
- (ii) Annual Report of the SJVN Limited, Shimla, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

- (c) (i) Review by the Government of the working of the NHDC Limited (formerly known as Narmada Hydroelectric Development Corporation Limited), Bhopal, for the year 2021-2022.
- (ii) Annual Report of the NHDC Limited (formerly known as Narmada Hydroelectric Development Corporation Limited), Bhopal, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2021-2022.
- (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the TUSCO Limited, Lucknow, for the year 2021-2022.
- (ii) Annual Report of the TUSCO Limited, Lucknow, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the National Eastern Electric Power Corporation Limited, Shillong, for the year 2021-2022.

- (ii) Annual Report of the National Eastern Electric Power Corporation Limited, Shillong, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)
 - (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2021-2022.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i)
 - (i) Review by the Government of the working of the Power System Operation Corporation Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Power System Operation Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j)
 - (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, and its subsidiaries, for the year 2021-2022.
 - (ii) Annual Report and subsidiary annual report of the National Thermal Power Corporation Limited, New Delhi and its subsidiaries, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2021-2022.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (For the state of Goa and Union Territories), Gurugram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (For the state of Goa and Union Territories), Gurugram, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2021-2022.
- (6) A copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
- (i) The Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, published in Notification No. L-1/261/2021/CERC in Gazette of India dated 14th October, 2022.
- (ii) The Central Electricity Regulatory Commission (Deviation Settlement

Mechanism and Related matters) Regulations, 2022, published in Notification No. L-1/260/2021/CERC in Gazette of India dated 9th November, 2022.

- (iii) The Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022, published in Notification No. RA-14026(11)/3/2019-CERC in Gazette of India dated 9th November, 2022 together with an explanatory memorandum.
 - (iv) The Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022, published in Notification No. RA-14026(11)/1/2019-CERC in Gazette of India dated 9th November, 2022.
 - (v) The Central Electricity Authority (Safety Requirements for Construction, Operation and Maintenance of Electrical Plants and Electric Lines) (Amendment) Regulations, 2022 published in Notification No. CEA-TH-17-17/5/2021-TETD Division in Gazette of India dated 16th November, 2022.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
- (i) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Refrigerators) Regulations, 2022, published in Notification No. BEE/S&L/Ref/70/2021-22 in Gazette of India dated 30th September, 2022.
 - (ii) The Bureau of Energy Efficiency (Manner and Intervals for Conduct of Energy Audit in Electricity Distribution Companies) (Amendment) Regulations, 2022, published in Notification No. 18/1/BEE/DISCOM/202 in Gazette of India dated 31st October, 2022.

- (iii) The Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for issue or Purchase of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Amendment Rules, 2022, published in Notification No. G.S.R.669(E) in Gazette of India dated 30th August, 2022.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2021-2022, together with Audit Report thereon.
- (3) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2021-2022.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2021-2022.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Statement regarding Review by the Government of the working of

the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2021-2022.

- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2021-2022.
 - (ii) Annual Report of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Noida Metro Rail

Corporation Limited, Noida, for the year 2021-2022.

- (ii) Annual Report of the Noida Metro Rail Corporation Limited, Noida, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2021-2022.
- (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Maharashtra Metro Rail Corporation Limited, Nagpur, for the year 2021-2022.
- (ii) Annual Report of the Maharashtra Metro Rail Corporation Limited, Nagpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Metro Railways General (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.836(E) in Gazette of India dated 22nd November, 2022 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.
- (3) A copy of Notification No. S.O.4020(E) (Hindi and English versions) published in Gazette of India dated 25th August, 2022 notifying alignment

of Patna Metro Rail Project Corridor-I and Corridor-II under clause (a) of sub-section (1) of Section 32 of the Metro Railways (Construction of Works) Act, 1978 issued under sub-section (3) of Section 1 of the said Act.

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing & Urban Development Corporation Limited and the Ministry of Housing & Urban Affairs for the year 2022-2023.

The Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2021-2022, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Haj Committee of India, Mumbai, for the year 2021-2022.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 14th December, 2022, Rajya Sabha passed the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5 Bill as amended by Rajya Sabha – Laid on the Table

The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022

6. Report of Standing Committee on Defence

Shri Rattan Lal Kataria presented the Thirty-first Report (Hindi and English versions) of the Standing Committee on Defence on the subject „Assessment of Welfare Measures available to War Widows/Families in Armed Forces“.

7. Statements of Standing Committee on Energy

Shri Jagdambika Pal laid the following Statements (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Action-taken by the Government on recommendations/ observations contained in Chapter-I of the Twenty-eighth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/observations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on the subject „Action Plan for achievement of 175 GW Renewable energy Target“.
- (2) Action-taken by the Government on recommendations/ observations contained in Chapter-I of the Twenty-ninth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Eighteenth Report (Seventeenth Lok Sabha) of the Committee on the subject „Development of Coal Blocks allocated to Power Sector Companies“.
- (3) Action-taken by the Government on recommendations/ observations contained in Chapter-I of the Thirtieth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Nineteenth Report (Seventeenth Lok Sabha) of the Committee on the subject „Delay in Execution/Completion of Power Projects by Power Sector Companies“.

8. Report of Committee on External Affairs

Shri P.P Chaudhary presented the Seventeenth Report (Hindi and English versions) of the Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report of the Committee on the subject „Covid-19 Pandemic: Global Response, India’s Contributions and the Way Forward“.

9. Report of Standing Committee on Petroleum and Natural Gas

Shri Unmesh Bhaiyyasaheb Patil presented the Sixteenth Report (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2022-23) on the subject 'Safety and Security of Oil Installations of Public Sector Oil Companies with Specific Reference to Western Offshore Mishap during Cyclone Tauktae'.

12.07 P.M.

10. Motion for Election of one Member of Rajya Sabha to the Committee on Welfare of Other Backward Classes (2022-23)

Shri Rajesh Verma moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect one member from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the un-expired portion of the term of the Committee *vice* Shri Vishambhar Prasad Nishad retired from Rajya Sabha and do communicate to this House the name of the member so elected to the Committee.”

The motion was adopted.

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.25 P.M.)

*From 12.08 P.M. to 1.21 P.M., Members raised matters of urgent public importance.

2.25 P.M.**11. Matters Under Rule 377**

- 1) Shri Ganesh Singh raised a matter regarding need to set up a Museum for tourists in Satna district, Madhya Pradesh.
- 2) Shri Vijay Kumar Dubey raised a matter regarding need to run Arunachal Superfast Express (train No. 22411/12) via Kushinagar in Uttar Pradesh.
- 3) Dr. Shrikant Eknath Shinde raised a matter regarding implementation of the recommendations of Kamlesh Chandra Committee pertaining to Gramin Dak Sevaks.
- 4) Shri Suresh Pujari raised a matter regarding CBI investigation in the high profile honey trap and money laundering case in Odisha.
- 5) Shri Rattan Lal Kataria raised a matter regarding need to convert Patiala to Pehowa, Rehowa to Kurukshetra and Kurukshetra to Ladwa roads to four/six lanes.
- 6) Shri P. Ravindhranath raised a matter regarding inclusion of Mangala Devi Kannagi temple under the PRASAD Scheme.
- 7) Shri Tirath Singh Rawat raised a matter regarding increasing incidents of leopard attacks in Uttarakhand.
- 8) Smt. Sangeeta Kumari Singh Deo raised a matter regarding completion of the upper Lanth Irrigation project in Bolangir, Odisha.
- 9) Dr. Sanghmitra Maurya raised a matter regarding need to rejuvenate historical and religious sites in Badayun and develop the place as a tourist destination.
- 10) Prof. Rita Bahuguna Joshi raised a matter regarding payment of dues of employees of Triveni Structural Limited, Prayagaraj, Uttar Pradesh.

- 11) Shri Mansukhbhai D. Vasava raised a matter regarding need to formulate a special programme for imparting higher and technical education to students in tribal areas of the country.
- 12) Shri Arjunlal Meena raised a matter regarding alleged irregularities in implementation of Jal Jeevan Mission in Rajasthan.
- 13) Shri Gajendra Umrao Singh Patel raised a matter regarding need to prevent accidents at Ganesh Ghat on Agra-Mumbai highway.
- 14) Shri Komati Reddy Venkat Reddy raised a matter regarding completion of construction work of NH No. 65 connecting Hyderabad and Vijayawada.
- 15) Shri Chandra Sekhar Bellana raised a matter regarding need to take steps to control road accidents.
- 16) Smt. Pratima Mondal raised a matter regarding repair of road adjacent to Dakshin Barasat Railway Station, West Bengal.
- 17) Shri Mahabali Singh raised a matter regarding need to construct a bridge on Punpun river between village Ankuri and Village Jakhora in Karakarat parliamentary constituency, Bihar.
- 18) Shri Kunwar Danish Ali raised a matter regarding Arsenic poisoning in Drinking Water.
- 19) Shri Kotha Prabhakar Reddy raised a matter regarding holding of simultaneous elections.
- 20) Shri Jayadev Galla raised a matter regarding doubling of the Tenali-Guntur railway line and providing its halt near Suddapalli level crossing.

3.01 P.M.

12. Government Bill – Passed

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022

Time Allotted : 02 Hrs.
Time Taken: 02 Hrs. 42 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Arjun Munda, continued.

The following members took part in the debate:-

1. Dr. Nishikant Dubey
2. Shri Ve. Vaithilingam
3. Dr. DNV Senthilkumar S.
4. Shri Vinayak Bhaurao Raut
5. Prof. Sougata Ray
6. Shri Sunil Dattatray Tatkare
7. Shri Syed Imtiaz Jaleel
8. Shri Malook Nagar

Shri Arjun Munda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arjun Munda.

The motion was adopted and the Bill was passed.

4.17 P.M.

13. Government Bill – Under Consideration

The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022

Time Allotted : 02 Hrs.
Time Taken: 01 Hr. 45 Mts.
Balance: 15 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The following members took part in the debate:-

1. Shri Saptagiri Sankar Ulaka
2. Shri Suresh Kumar Kashyap
3. Smt. Aparupa Poddar
4. Shri Arvind Ganpat Sawant
5. Smt. Goddeti Madhavi
6. Ms. Chandrani Murmu
7. Shri Girish Chandra
8. Shri Virendra Singh
9. Smt. Supriya Sadanand Sule
10. Dr. S.T. Hasan
11. Sadhvi Pragya Singh Thakur
12. Shri Hanuman Beniwal
13. Smt. Navneet Ravi Rana
14. Shri P. Ravindhranath
15. Shri Indra Hang Subba
16. Shri Naba (Hira) Kumar Sarania

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 16th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 16, 2022/Agrahayana 25, 1944 (Saka)

No. 200

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141–144, 145 (clubbed with 148), 146 and 147 were orally answered. Replies to Starred Question Nos. 149–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of Women and Child Development; and Minister of Minority Affairs (Smt. Smriti Zubin Irani) laid on the Table a copy of the Integrated Nutrition Support Programme – Saksham Anganwadi and Poshan (2.0), Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.766(E) in Gazette of India dated 6th October, 2022 under sub-section (3) of Section 39 of the National Food Security Act, 2013.

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Ports, Shipping &

Waterways for the year 2021-2022.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English version)
 - (i) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and the Department of Defence Production, Ministry of Defence for the year 2022-2023.
 - (ii) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2022-2023.
 - (iii) Memorandum of Understanding between the Hindustan Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2022-2023.
 - (iv) Memorandum of Understanding between the BEML Limited and the Department of Defence Production, Ministry of Defence for the year 2022-2023.
 - (v) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence for the year 2022-2023.
 - (vi) Memorandum of Understanding between the Garden Reach Shipbuilders & Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2022-2023.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of

Mountaineering, Uttarkashi, for the year 2021-2022.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, West Kameng, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, West Kameng, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2021-2022.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2021-2022.
 - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2021-2022.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Hindustan

Aeronautics Limited, Bengaluru, for the year 2021-2022.

- (ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Garden Reach Shipbuilders & Engineers Limited, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the Garden Reach Shipbuilders & Engineers Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Goa Shipyard Limited, Vasco-da-Gama, for the year 2021-2022.
- (ii) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2021-2022.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Guwahati, for the year 2021-2022, alongwith Audited Accounts.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Raebareli, for the year 2021-2022, alongwith Audited Accounts.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceuticals Education & Research, Hyderabad, Telangana, for the year 2020-2021, alongwith Audited Accounts.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Drugs (Prices Control) Amendment Order, 2021 (Hindi and English versions) published in Notification No. S.O.2899(E) in Gazette of India dated 20th July, 2021 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-
 - (i) The Indian Nursing Council (Nurse Practitioner in Critical Care Post Graduate Residency Program-Corrigendum) Regulations, 2022 published in Notification No. F.No. 11-1/2019-INC in Gazette of India dated 24th December, 2021.
 - (ii) The Indian Nursing Council (Post Basic Diploma in Critical Care Specialty Nursing – Residency Program) Regulations, 2022 published in Notification No. F.No. 11-1/2022-INC in Gazette of

India dated 24th June, 2022.

- (iii) The Indian Nursing Council (Revised Regulations and Curriculum for B.Sc. (Nursing) Program-Corrigendum) Regulations, 2022 published in Notification No. F.No. 11-1/2022-INC in Gazette of India dated 19th April, 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) of (1) above.
- (3) A copy of the National Commission for Allied and Healthcare Professions 4th (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.5322(E) in Gazette of India dated 16th November, 2022 under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Drugs (Sixth Amendment) Rules, 2022 published in Gazette of India Notification No. G.S.R. 623(E) dated 10th August, 2022.
 - (ii) The New Drugs and Clinical Trials (Third Amendment) Rules, 2022 published in Notification No. G.S.R.778(E) in Gazette of India dated 14th October, 2022.
 - (iii) The Medical Devices (Fifth Amendment) Rules, 2022 published in Notification No. G.S.R.754(E) in Gazette of India dated 30th September, 2022.
 - (iv) The Medical Devices (Sixth Amendment) Rules, 2022 published in Notification No. G.S.R.777 (E) in Gazette of India dated 14th October, 2022.
 - (v) The Drugs (Seventh Amendment) Rules, 2022 published in Notification No. G.S.R.654 (E) in Gazette of India dated 24th August,

2022.

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
- (i) The Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2022 published in Notification No. F.No. STD/FA/A-1.30/No.1/2020-FSSAI(P.1) in Gazette of India dated 27th October, 2022.
 - (ii) The Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) First Amendment Regulations, 2022 published in Notification No. F.No. STD/EC/T(NSF-01) in Gazette of India dated 12th October, 2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Department of Economics, University of Lucknow, Lucknow, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Department of Economics, University of Lucknow, Lucknow, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Department of Statistics, Patna University, Patna, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Department of Statistics, Patna University, Patna, for the year 2021-2022.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, University of Kerala, Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, University of Kerala, Thiruvananthapuram, for the year 2021-2022.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Himachal Pradesh University, Shimla, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Himachal Pradesh University, Shimla, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Andhra University, Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Andhra University, Visakhapatnam, for the year 2021-2022.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical & Nursing Sciences, Aizawal, for the year 2020-21, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical & Nursing Sciences, Aizawal, for the year 2020-21.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences Deoghar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences Deoghar, for the year 2020-2021.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2020-2021.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Hyderabad, for the year 2020-2021.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rajkot, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rajkot, for the year 2020-2021.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bathinda, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bathinda, for the year 2020-2021.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) A copy of the National Commission for Indian System of Medicine (Minimum Standard of Undergraduate Sowa-Rigpa Education) Regulations, 2022 (Hindi and English versions) published in Notification

No. F.No.18-12/2022-BUSS (SOWA-RIGPA-UG-MSE) in Gazette of India dated 16th November, 2022 under Section 56 of the National Commission for Indian System of Medicine Act, 2020.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2021-2022.

*The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy of the following notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- * (1) Notification No. 1/2022-Service Tax to be published in Gazette of India dated 16th December, 2022 together with an explanatory memorandum notifying that the service tax payable under Section 66B of the Finance Act, 1994, on the "light-dues" collected by the Directorate General of Lighthouses and Lightships under the Lighthouse Act, 1927, in the period commencing on and from the 1st day of July, 2012 and ending with the 30th day of June, 2017, shall not be required to be paid.
- * (2) Notification No. 42/2022-Central Excise published in Gazette of India dated 15th December, 2022 together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise dated 19th July, 2022 seeking to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- * (3) Notification No. 43/2022-Central Excise published in Gazette of India dated 15th December, 2022 together with an explanatory memorandum making certain amendments in the Notification No. 4/2022-Central Excise dated 30th June, 2022 seeking to reduce the Special Additional Excise Duty on Diesel.

*At 12.02 P.M.

4. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Twelfth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government in the Fourth Report (17th Lok Sabha) pertaining to the Ministry of Information and Broadcasting on the subject 'ways and means to ensure reservation for SCs and STs in the Light of privatisation, outsourcing of work and contractual employment in Government Services, PSUs and Autonomous Bodies – with special reference to Prasar Bharati'.

5. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid the Study Visit Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Mussoorie, Hyderabad and Ooty from 18th August 2022 To 24th August 2022.

6. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Forty-second Report of the Committee on „Review of the functioning of National Institutes established for different types of disabilities“ of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (2) Forty-third Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-first Report of the

Committee on 'Demands for Grants (2022-23)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

7. Statements by Minister

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of Recommendations contained in the 19th Report of the Standing Committee on Defence on Demands for Grants (2021-22) on General Defence Budget, BRO, ICG, Defence Estates Organisation, DPSUs, CSD, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 18 and 21) pertaining to the Ministry of Defence.
- (ii) the status of implementation of Recommendations contained in the 20th Report of the Standing Committee on Defence on Demands for Grants (2021-22) on Army, Navy, Air Force, Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik School (Demand Nos. 19 and 20) pertaining to the Ministry of Defence.
- (iii) the status of implementation of Recommendations contained in the 21st Report of the Standing Committee on Defence on Demands for Grants (2021-22) on Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20) pertaining to the Ministry of Defence.
- (iv) the status of implementation of Recommendations contained in the 22nd Report of the Standing Committee on Defence on Demands for

Grants (2021-22) on 'Ordnance Factories, DRDO, DGQA and NCC (Demand Nos. 19 and 20)' pertaining to the Ministry of Defence.

***12.06 P.M.**

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 19th December, 2022.

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.29P.M.)

2.29 P.M.

9. Matters Under Rule 377

- (1) Shri Devji M Patel raised a matter regarding need to provide Mahi river water through Sujalam Suflam canal to Jalore and Sirohi districts in Rajasthan.
- (2) Shri Vinayak B. Raut raised a matter regarding demands of Pensioners under Employees Pension Scheme (EPS)-1995.
- (3) Shri Sudarshan Bhagat raised a matter regarding alleged unethical medical practices by private hospitals under Ayushman Bharat Scheme.
- (4) Shri Sangam Lal Gupta raised a matter regarding construction of a Railway under Bridge at level crossing no. 82B in Pratapgarh Parliamentary constituency.
- (5) Shri Vinod Kumar Sonkar raised a matter regarding „One Nation One Voter ID“.

*From 12.08 P.M. to 1.21 P.M., Members raised matters of urgent public importance.

- (6) Shri Sunil Kumar Soni raised a matter regarding approval for construction of new houses under the PM Awas Yojana in rural areas of Chhattisgarh.
- (7) Shri Vijay Baghel raised a matter regarding need to revise the eligibility criteria for various posts in central PSUs in accordance with the Notification of National Skills Qualification Framework.
- (8) Shri Bhola Singh raised a matter regarding setting up of CGHS dispensaries in Bulandshahr, Uttar Pradesh.
- (9) Shri Dharambir Singh raised a matter regarding need to build city Gas Distribution Network for supply of CNG & PNG in Bhiwani-Mahendragarh parliamentary constituency, Haryana.
- (10) Shri R. K. Singh Patel raised a matter regarding need to make available adequate quantity of DAP and Urea to farmers in Chitrakoot and Banda districts of Uttar Pradesh.
- (11) Shri Janardan Mishra raised a matter regarding appointment of farmers and their dependant family members in the Railway department displaced under Rewa-Sidhi-Singrauli Railway Project.
- (12) Shri Vivek Narayan Shejwalkar raised a matter regarding need to increase the production of Active Pharmaceuticals Ingredients in the country.
- (13) Shri Raju Bista raised a matter regarding conduct of 3-tier Panchayat Elections in Darjeeling and Kalimpong Districts.
- (14) Shri Abdul Khaleque raised a matter regarding construction of two expressways along the banks of Brahmaputra river from Sadiya to Dhubri.
- (15) Shri Pradyut Bordoloi raised a matter regarding need to take urgent measures for mitigating global warming.
- (16) Dr. B.V. Satyavathi raised a matter regarding Demands of fishermen in Anakapalli district affected due to new Naval Base.

- (17) Smt. Veena Devi raised a matter regarding introduction of regular flight services from Patahi airport in Muzaffarpur district, Bihar.
- (18) Shri Hasnain Masoodi raised a matter regarding construction of roads in Jammu and Kashmir.
- (19) Shri Naba Kumar Sarania raised a matter regarding acute shortage of water for drinking & irrigation purpose in Kokrajhar parliamentary constituency.

3.01 P.M.

10. Government Bill – Passed

The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022

Time Allotted : 02 Hrs.
Time Taken: 02 Hrs. 19 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Arjun Munda, continued.

The following members took part in the debate:-

1. Shri Ram Kripal Yadav
2. Shri Abdul Khaleque
3. Shri Hasnain Masoodi
4. Shri B.B. Patil

Shri Arjun Munda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arjun Munda.

The motion was adopted and the Bill was passed.

3.35 P.M.

11. Private Members' Resolution – Negatived

Further Discussion on the following resolution moved by Shri Ritesh Pandey on the 20th March, 2020, continued :-

“Keeping in view that the Anganwadi Workers and Anganwadi Helpers provide many essential health and welfare services to women, children and adolescents, this House urges upon the Government to take following immediate steps to uplift their working conditions -

- (1) regularisation of employment of Anganwadi Workers and Anganwadi Helpers;
- (2) changing the nomenclature of compensation category of Anganwadi Workers and Anganwadi Helpers from “Honorarium” to “Salary”;
- (3) payment of adequate amount of compensation to Anganwadi Workers and Anganwadi Helpers, which would reflect importance of their services to the society;
- (4) improving working conditions of Anganwadi Workers and Anganwadi Helpers and upgrading every Anganwadi Centre with all basic facilities including availability of Safe drinking water, clean toilets and proper ventilation; and
- (5) payment of all dues including pending rent for Anganwadi Centres which are being run on rented accommodation in the country.”.

The following members took part in the debate:-

1. Shri Gopal Chinayya Shetty
2. Shri Suresh Kodikunnil
3. Dr. M.P. Abdussamad Samadani
4. Shri N.K. Premachandran

5. Shri Jasbir Singh Gill
6. Shri Nihal Chand Chauhan
7. Kunwar Danish Ali
8. Shri Adhir Ranjan Chowdhury

Smt. Smriti Zubin Irani replied to the debate.

The Resolution was put to vote and negatived.

5.04 P.M.

12. Private Members' Resolution – Under Consideration

Shri Reddeppa Nallakonda Gari moved the following resolution:-

“Having regard to the facts that-

- (i) Indian Railways are one of the largest transportation and logistics networks in the world and are drivers of the socio-economic development of the country; Indian Railways account for one per cent of India's Gross National Product and serve as the backbone of core sector's freight needs;
- (ii) India has a vast history of railway development with an extensive network of train lines and stations built in the last century; Railways transport over twenty-four million passengers each day, connecting 8000 stations across the country;
- (iii) Railway stations in the country have evolved as key urban centres with commercial and infrastructural developments around over the years;
- (iv) owing to the rapid changes taking place in the Indian economy huge investments are necessary to transform and modernise railway infrastructure;
- (v) various schemes including Model, Modern and Adarsh Station Scheme have been formulated for beautification and modernization of stations on Indian Railways in the last two decades and the priority under said modernisation schemes have been on improving passenger amenities at select A1 and A category stations only;

- (vi) there is an inordinate delay in the operationalization of the Visakhapatnam-based South Coast Railway Zone in the State of Andhra Pradesh with the Detailed Project Report of the zone is pending with the Railway Ministry; and
- (vii) there is no Railway Recruitment Board in the upcoming South Coast Railway Zone in the State of Andhra Pradesh due to which job seekers are forced to travel to the State of Telangana to appear for railway recruitment exams,

this House urges upon the Government to-

- (a) take immediate action for the beautification and modernization of the remaining stations targeted to be developed under the Adarsh Station Scheme;
- (b) ensure modernization and upgradation of all the railway stations in the country; and
- (c) expedite the operationalisation of the South Coast Railway Zone and creation of a Railway Recruitment Board for the zone."

Shri Reddeppa Nallakonda Gari also spoke on the Resolution.

The following members took part in the debate:-

1. Shri Thomas Chazhikadan
2. Shri Jasbir Singh Gill
3. Shri Sangam Lal Gupta
4. Shri Mukesh Rajput

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 19th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 19, 2022/Agrahayana 28, 1944 (Saka)

No. 201

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161–168 were orally answered. Replies to Starred Question Nos. 169–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of the Competition Commission of India (Procedure for Engagement of Experts and Professionals) Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. A-12015/01/2022-HR/CCI dated 12th September, 2022 under Section 64 of

the Competitions Act, 2002.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Companies (Accounts) Fourth Amendment Rules, 2022 published in G.S.R.624(E) dated 11th August, 2022.
- (ii) The Companies (Incorporation) Third Amendment Rules, 2022 published in G.S.R.643(E) dated 18th August, 2022.
- (iii) The Companies (Removal of Names of Companies from the Register of Companies) Second Amendment Rules, 2022 Third Amendment Rules, 2022 published in G.S.R.658(E) dated 26th August, 2022.
- (iv) The Companies (Appointment and Qualification of Directors) Third Amendment Rules, 2022, published in G.S.R.662(E) dated 29th August, 2022.
- (v) The Companies (Acceptance of Deposits) Amendment Rules, 2022 Amendment Rules, 2022 published in G.S.R.663(E) dated 29th August, 2022.
- (vi) The Companies (Registration of Charges) Second Amendment Rules, 2022 Amendment Rules, 2022 published in G.S.R.664(E) dated 29th August, 2022.
- (vii) The Companies (Specification of definition details) Amendment Rules, 2022 Amendment Rules, 2022 published in G.S.R.700(E) dated 15th September, 2022.
- (viii) The Companies (Registered Valuers and Valuation) Amendment Rules, 2022 Amendment Rules, 2022 published in G.S.R.831(E) dated 22nd November, 2022.
- (ix) The National Financial Reporting Authority (Manner of

Appointment and other Terms and Conditions of Service of Chairperson and Members) Rules, 2018 published in G.S.R.262(E) dated 22nd March, 2018.

- (x) The Companies (Corporate Social Responsibility Policy) Amendment Rules, 2022 published in Notification No. G.S.R.715(E) in Gazette of India dated 20th September, 2022.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item Nos. (i) and (ix) of (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2021-2022.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Financial Reporting Authority, New Delhi, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2021-2022.
- (6) A copy of the 8th Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 2013 for the year ended 31st March, 2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Labour Economics Research and Development, Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Labour Economics Research and Development, Delhi, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2021-2022.
- (ii) A copy of the Action Taken Report (Hindi and English versions) by the Government on the recommendations of Annual Report of the National Statistical Commission, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Environment (Protection) Second Amendment Rules, 2022 published in Notification No. G.S.R.682(E) in Gazette of India dated 5th September, 2022.
 - (ii) The Environment (Protection) Third Amendment Rules, 2022 published in Notification No. G.S.R.804(E) in Gazette of India dated 3rd November, 2022.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-

- (i) S.O.1176 (E) published in Gazette of India dated 13th April, 2017, notifying Mookambika Wildlife Sanctuary Eco-sensitive Zone.
- (ii) S.O.1564 (E) published in Gazette of India dated 15th May, 2017, notifying Talacauvery Wildlife Sanctuary Eco-sensitive Zone.
- (iii) S.O.1701 (E) published in Gazette of India dated 26th May, 2017, notifying Brahmagiri Wildlife Sanctuary Eco-sensitive Zone.
- (iv) S.O.1815 (E) published in Gazette of India dated 7th June, 2017, notifying Attiveri Bird Sanctuary Eco-sensitive Zone.
- (v) S.O.1857 (E) published in Gazette of India dated 8th June, 2017, notifying Arabithittu Wildlife Sanctuary Eco-sensitive Zone.
- (vi) S.O.1811 (E) published in Gazette of India dated 7th June, 2017, notifying Rangayyanadurga Four Horned Antelope Wildlife Sanctuary Eco-sensitive Zone.
- (vii) S.O.2029 (E) published in Gazette of India dated 28th June, 2017, notifying Ghataprabha Bird Sanctuary Eco-sensitive Zone.
- (viii) S.O.2028 (E) published in Gazette of India dated 28th June, 2017, notifying Pushpagiri Wildlife Sanctuary Eco-sensitive Zone.
- (ix) S.O.2147 (E) published in Gazette of India dated 6th July, 2017, notifying Ranebennur Blackbuck Sanctuary Eco-sensitive Zone.
- (x) S.O.2148 (E) published in Gazette of India dated 6th July, 2017, notifying Gudavi Bird Sanctuary Eco-sensitive Zone.
- (xi) S.O.2145 (E) published in Gazette of India dated 6th July, 2017, notifying Gudekote Sloth Bear Sanctuary Eco-sensitive Zone.
- (xii) S.O.2733 (E) published in Gazette of India dated 22nd August,

- 2017, notifying Cauvery Wildlife Sanctuary Eco-sensitive Zone.
- (xiii) S.O.2993 (E) published in Gazette of India dated 12th September, 2017, notifying Ramadevarabetta Vulture Sanctuary Eco-sensitive Zone.
- (xiv) S.O.3031 (E) published in Gazette of India dated 14th September, 2017, notifying Malai Mahadeshwara Wildlife Sanctuary Eco-sensitive Zone.
- (xv) S.O.3084 (E) published in Gazette of India dated 21st September, 2017, notifying Melukote Wildlife Sanctuary Eco-sensitive Zone.
- (xvi) S.O.3132 (E) published in Gazette of India dated 27th September, 2017, notifying Nugu Wildlife Sanctuary Eco-sensitive Zone.
- (xvii) S.O.3577 (E) published in Gazette of India dated 10th November, 2017, notifying Ranganathittu Bird Sanctuary Eco-sensitive Zone.
- (xviii) S.O.2797 (E) published in Gazette of India dated 5th August, 2019, notifying Sharavati Valley Wildlife Sanctuary Eco-sensitive Zone.
- (xix) S.O.2893 (E) published in Gazette of India dated 9th August, 2019, notifying Chincholi Wildlife Sanctuary Eco-sensitive Zone.
- (xx) S.O.4152 (E) published in Gazette of India dated 19th November, 2019, notifying Biligirirangaswamy Temple Tiger Reserve Eco-sensitive Zone.
- (xxi) S.O.1036 (E) published in Gazette of India dated 11th March, 2020, notifying Bannerghatta National Park Eco-sensitive Zone.
- (xxii) S.O.2188 (E) published in Gazette of India dated 2nd July, 2020,

notifying Kudremukh National Park Eco-sensitive Zone.

- (xxiii) S.O.2942 (E) published in Gazette of India dated 28th August, 2020, notifying Someshwara Wildlife Sanctuary Eco-sensitive Zone.
 - (xxiv) S.O.3497 (E) published in Gazette of India dated 9th October, 2020, notifying Thilmapura Wildlife Sanctuary Eco-sensitive Zone.
 - (xxv) S.O.787 (E) published in Gazette of India dated 19th February, 2021, notifying Yadahalli Chinkara Wildlife Sanctuary Eco-sensitive Zone.
 - (xxvi) S.O.5251 (E) published in Gazette of India dated 17th December, 2021, notifying Jogimatti Wildlife Sanctuary Eco-sensitive Zone.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy each of the Annual Reports (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the years 2018-2019 to 2020-2021, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the years 2018-2019 to 2020-2021.
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballab Pant National Institute of Himalayan Environment, Almora, for the year 2020-2021, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballab Pant National Institute of Himalayan Environment, Almora, for the year 2020-2021.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2020-2021, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the

year 2021-2022.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for Arts, New Delhi, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) S.O.3180(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (ii) S.O.3209(E) published in Gazette of India dated 15th July, 2022,

together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.

- (iii) Notification No. 64/2022-CUSTOM(N.T.) dated 21st July, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (iv) S.O.3576(E) published in Gazette of India dated 29th July, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (v) Notification No. 66/2022-CUSTOM(N.T.) dated 4th August, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (vi) S.O.3801(E) published in Gazette of India dated 12th August, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (vii) Notification No. 70/2022-CUSTOM(N.T.) dated 18th August, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (viii) S.O.4090(E) published in Gazette of India dated 31st August, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca

Nuts, based on international prices.

- (ix) Notification No. 73/2022-CUSTOM(N.T.) dated 1st September, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (x) S.O.4344(E) published in Gazette of India dated 15th September, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (xi) Notification No. 78/2022-CUSTOM(N.T.) dated 15th September, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xii) Notification No. 83/2022-CUSTOM(N.T.) dated 26th September, 2022, together with an explanatory memorandum notifying Exchange Rate of conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xiii) S.O.4624(E) published in Gazette of India dated 30th September, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (xiv) Notification No. 85/2022-CUSTOM(N.T.) dated 30th September, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported

goods.

- (xv) Notification No. 87/2022-CUSTOM(N.T.) published in Gazette of India dated 6th October, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xvi) S.O.4814(E) published in Gazette of India dated 10th October, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (xvii) S.O.4894(E) published in Gazette of India dated 14th October, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (xviii) Notification No. 90/2022-CUSTOM(N.T.) dated 20th October, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xix) S.O.5078(E) published in Gazette of India dated 31st October, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (xx) Notification No. 92/2022-CUSTOM(N.T.) dated 3rd November, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported

goods.

- (xxi) S.O.5241(E) published in Gazette of India dated 10th November, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (xxii) S.O.5250(E) published in Gazette of India dated 11th November, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (xxiii) Notification No. 95/2022-CUSTOM(N.T.) dated 14th November, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xxiv) S.O.5310(E) published in Gazette of India dated 15th November, 2022, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Gold, Silver and Areca Nuts, based on international prices.
- (xxv) Notification No. 97/2022-CUSTOM(N.T.) dated 17th November, 2022, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (xxvi) The Courier Imports and Exports (Electronic Declaration and Processing) Second Amendment Regulations, 2022 published in Notification No. G.S.R.722(E) in Gazette of India dated 23rd September, 2022, together with an explanatory memorandum.

- (xxvii) G.S.R.848(E) published in Gazette of India dated 25th November, 2022, together with an explanatory memorandum seeking to amend certain specific FTA/PTA notification in order to carry out consequential changes post transposition with respect to flat panel display modules without driver or control circuits for cellular mobile phones.
- (xxviii) The Customs (Compounding of Offences) Amendments Rules, 2022 published in Notification No. G.S.R.645(E) in Gazette of India dated 22nd August, 2022, together with an explanatory memorandum.
- (xxix) The Customs (Import of Goods at Concessional Rate of Duty or for Specified End Use) Rules, 2022 published in Notification No. G.S.R.692(E) in Gazette of India dated 10th September, 2022, together with an explanatory memorandum.
- (xxx) Notification No. G.S.R.876(E) published in Gazette of India dated 12th December, 2022, together with an explanatory memorandum making certain amendments to Notification No.208/77-Customs dated 01.10.1977 to include Land Customs Station (LCS), at Bhithamore and Barhni in the list of LCSs from where export of Petroleum products by M/s. Indian Oil Corporation Limited, India to M/s. Nepal Oil Corporation Limited, Nepal for which payment of price is received in Indian Currency, will be eligible for claim of Duty Drawback. It is a trade facilitation measure.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item Nos. (i) and (ii) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions)

under Section 296 of the Income Tax Act, 1961:-

- (i) The Income Tax (23rd Amendment) Rules, 2022 published in Notification No. G.S.R.610(E) in Gazette of India dated 1st August, 2022, together with an explanatory memorandum.
- (ii) The Income Tax (24th Amendment) Rules, 2022 published in Notification No. G.S.R.622(E) in Gazette of India dated 10th August, 2022, together with an explanatory memorandum.
- (iii) The Income Tax (25th Amendment) Rules, 2022 published in Notification No. G.S.R.632(E) in Gazette of India dated 17th August, 2022, together with an explanatory memorandum.
- (iv) The Income Tax (26th Amendment) Rules, 2022 published in Notification No. G.S.R.634(E) in Gazette of India dated 17th August, 2022, together with an explanatory memorandum.
- (v) The Income Tax (27th Amendment) Rules, 2022 published in Notification No. G.S.R.636(E) in Gazette of India dated 18th August, 2022, together with an explanatory memorandum.
- (vi) The Income Tax (Twenty Eighth Amendment) Rules, 2022 published in Notification No. G.S.R.647(E) in Gazette of India dated 22nd August, 2022, together with an explanatory memorandum.
- (vii) The Income Tax (29th Amendment) Rules, 2022 published in Notification No. G.S.R.677(E) in Gazette of India dated 1st September, 2022, together with an explanatory memorandum.
- (viii) The Income Tax (30th Amendment) Rules, 2022 published in Notification No. G.S.R.697(E) in Gazette of India dated 14th September, 2022, together with an explanatory memorandum.
- (ix) The Income Tax (31st Amendment) Rules, 2022 published in

- Notification No. G.S.R.709 (E) in Gazette of India dated 20th September, 2022, together with an explanatory memorandum.
- (x) The Income Tax (32nd Amendment) Rules, 2022 published in Notification No. G.S.R.733 (E) in Gazette of India dated 28th September, 2022, together with an explanatory memorandum.
- (xi) The Income Tax (Thirty Third Amendment) Rules, 2022 published in Notification No. G.S.R.769 (E) in Gazette of India dated 7th October, 2022, together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of Central Excise Act, 1944:-
- (i) G.S.R.860(E) published in Gazette of India dated 1st December, 2022, making certain amendments in Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.
- (ii) G.S.R.861(E) published in Gazette of India dated 1st December, 2022, making certain amendments in the Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to reduce the Special Additional Excise Duty on Diesel.
- (5) A copy of the Notification No. G.S.R.853(E) (Hindi and English versions) published in Gazette of India dated 28th November, 2022, together with an explanatory memorandum, seeking to modify the quantum of Anti-dumping duty on Cast Aluminium Alloy wheels or Alloy Road Wheels (ARW) as mentioned therein, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Overseas Investment) Rules, 2022 published in G.S.R.646(E) dated 22nd August, 2022.
 - (ii) The Foreign Exchange Management (Overseas Investment) Regulations, 2022 published in Notification No.FEMA 400/2022-RB dated 22nd August, 2022.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Coinage Act, 2011:-
- (i) The Coinage (Issue of Commemorative coin in the occasion of 90th INTERPOL General Assembly) Rules, 2022 published in Notification No. G.S.R.776(E) in Gazette of India dated 14th October, 2022.
 - (ii) The Coinage (Issue of Commemorative coin on the occasion of 150th Birth Anniversary of Yugvir Janacharya Shrimad Vijay Vallabh Suri) Rules, 2022 published in Notification No. G.S.R.789(E) in Gazette of India dated 25th October, 2022.
 - (iii) The Coinage (Issue of Commemorative coin on the occasion of 150th Birth Anniversary of Shri Ram Chandra Ji) Rules, 2022 published in Notification No. G.S.R.791(E) in Gazette of India dated 25th October.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the International Financial Services Centres Authority Act, 2019:-
- (i) The International Financial Services Centres Authority (Setting up and Operation of International Branch Campuses and Offshore Educations Centres) Regulations, 2022 published in Notification No. IFSCA/2022-23/REG027 dated 12th October, 2022.
 - (ii) The International Financial Services Centres Authority (Antimoney Laundering, Counter-Terrorist Financing and Know Your Customer)

Guidelines, 2022 published in Notification No. IFSCA/2022-23/GL001 dated 31st October, 2022.

- (iii) S.O.5160(E) published in Gazette of India dated 4th November, 2022, notifying certain exceptions, modifications and adaptations for financial products, financial services or financial institutions in an International Financial Services Centre.
 - (iv) The International Financial Services Centres Authority (Maintenance of Website) Regulations, 2022 published in Notification No. IFSCA/2022-23/GN/REG021 dated 27th November, 2022.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/88 dated 25th July, 2022.
 - (ii) The Securities and Exchange Board of India (Alternative Investment Fund) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/89 dated 25th July, 2022.
 - (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/90 dated 25th July, 2022.
 - (iv) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2022, published in

Notification No. SEBI/LAD-NRO/GN/2022/92 dated 3rd August, 2022.

- (v) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/98 dated 9th November, 2022.
- (vi) The Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/99 dated 9th November, 2022.
- (vii) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/100 dated 9th November, 2022.
- (viii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/101 dated 9th November, 2022.
- (ix) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Second Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/102 dated 9th November, 2022.
- (x) The Securities and Exchange Board of India (Listing obligations and Disclosure Requirements) (Sixth Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/103 dated 14th November, 2022.
- (xi) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporation) (Second Amendment) Regulations, 2022,

- published in Notification No. SEBI/LAD-NRO/GN/2022/104 dated 15th November, 2022.
- (xii) The Securities and Exchange Board of India (Alternative Investment Fund) (Fourth Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/105 dated 15th November, 2022.
 - (xiii) The Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/106 dated 16th November, 2022.
 - (xiv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/107 dated 22nd November, 2022.
 - (xv) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/108 dated 24th November, 2022.
 - (xvi) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Seventh Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/109 dated 5th December, 2022.
 - (xvii) The Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2022, published in Notification No. SEBI/LAD-NRO/GN/2022/91 dated 1st August, 2022.
- (10) A copy of the Goods and Services Tax (Period of Levy and Collection of Cess) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.468(E) dated 24th June, 2022 under Section 13 of the Goods

and Services Tax (Compensation to States) Act, 2017.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the 39th Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto – December 2022.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi School of Economics, New Delhi, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi School of Economics, New Delhi, for the year 2021-2022.
- (14)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2021-2022.
- (15)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2021-2022, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2021-2022.
- (16)
 - (i) A copy of the Annual Report (Hindi and English versions) of the

- Institute for Social and Economic Change, Bangalore, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2021-2022.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2021-2022.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2021-2022.
- (19) A copy of the Annual Report (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the year 2021-2022.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance & Policy, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance & Policy, New Delhi, for the year 2021-2022.
- (21) A copy of the Notification No. G.S.R.849(E) (Hindi and English versions)

published in Gazette of India dated 25th November, 2022, notifying certain amendments in Constitution of Authority for Advance Ruling in the Union Territories (without legislature), under Section 166 of the Central Goods and Services Tax Act, 2017 and Section 24 of the Union Territory Goods and Services Tax Act, 2017.

- (22) A copy of the Circular No.18 of 2022 (Hindi and English versions) dated 13th September, 2022, notifying additional guidelines for removal of difficulties under sub-section (2) of Section 194R of the Income-tax Act, 1961.
- (23) A copy of the Statement (Hindi and English versions) on Half Yearly Review of the Trends in Receipts and Expenditure in relation to the Budget at the end of the first Half of the Financial Year 2022-23 and Statement explaining deviation in meeting the obligations of the Government under the Fiscal Responsibility and Budget Management Act, 2003, under Section 7(1) and Section 7(3)(b) of the said Act.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2021-2022, alongwith audited accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2021-2022.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the MSME

Technology Centre Sitarganj, Udham Singh Nagar, for the year 2021-2022, alongwith Audited Accounts.

- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre Sitarganj, Udham Singh Nagar, for the year 2021-2022.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zonal Cultural Centre, Dimapur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North East Zonal Cultural Centre, Dimapur, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Cultural Studies, Dahung, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Cultural Studies, Dahung, for the year 2020-2021.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Prayagraj, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Prayagraj, for the year 2020-2021.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2020-2021.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Centre, Nagpur, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2021-2022.

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year

2021-2022.

- (2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2021-2022, together with audit report thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha State Implementing Society, Imphal, Manipur, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha State Implementing Society, Imphal, Manipur, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Arunachal Pradesh, Itanagar, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Delhi, Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Delhi, Delhi, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Union Territory of Chandigarh, Chandigarh, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Union Territory of Chandigarh, Chandigarh, for the year 2021-2022.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the India Tourism

- Development Corporation Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2021-2022.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2021-2022.
- (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2021-2022.
- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2021-2022.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2021-2022, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

- (6) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2021-2022.
- (2) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) A copy of the All India Council for Technical Education Pay Scales, Service Conditions and Minimum Qualifications for Appointment of Teachers and Other Academic Staff such as Library, Physical Education and Training & Placement Personnel in Degree level Technical Institutions and Measures for the Maintenance of Standards in Technical Education (Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. F.No. 61-1/P&AP/7th CPC/2016-17 dated 7th

November, 2022 under Section 24 of the All India Council for Technical Education, Act 1987.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Northern Region, Kanpur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Northern Region, Kanpur, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Southern Region, Chennai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Southern Region, Chennai, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering & Technology, Sangrur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering & Technology, Sangrur, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Chandigarh, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Chandigarh, for the year 2021-2022.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Bhopal, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Bhopal, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2020-2021.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Odisha, Koraput, for the year 2020-2021.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Odisha, Koraput, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Central University of Odisha, Koraput, for the year 2020-2021.
- (11)
- (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumani, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumani, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumani, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
- (i) A copy each of the Annual Reports (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the years 2019-2020 to 2020-2021, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the years 2019-2020 to 2020-2021.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2021-2022,

together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2021-2022.
- (16)
- (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Imphal, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Imphal, for the year 2020-2021.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)
- (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2021-2022.
- (19)
- (i) A copy each of the Annual Reports (Hindi and English versions) of the Doctor Harisingh Gour Vishwavidyalaya, Sagar, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Doctor Harisingh Gour

Vishwavidyalaya, Sagar, for the year 2021-2022.

- (20) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2020-2021, together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2021-2022.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Western Region, Mumbai, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Western Region, Mumbai, for the year 2021-2022.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2021-2022.
- (25)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Tirupati, for the year 2021-2022.
- (26)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, for the year 2020-2021.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28)
- (i) A copy of the Annual Report (Hindi and English versions) of the Visva Bharati, Santiniketan, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva Bharati, Santiniketan, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva Bharati, Santiniketan, for the year 2021-2022.
- (29)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2021-2022.
- (30)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhilai, Bhilai, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhilai, Bhilai, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhilai, Bhilai, for the year 2021-2022.
- (31)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2021-2022.
- (32)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Kashmir, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Kashmir, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Tulmulla, for the year 2021-2022.
- (33)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Una, for the year 2020-21, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Una, for the year 2020-21.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Sricity, Chittoor, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Sricity, Chittoor, for the year 2021-2022.
- (36)
- (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Milia Islamia, New Delhi, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Milia Islamia, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Milia Islamia, New Delhi, for the year 2021-2022.
- (37)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Mangalore, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Mangalore, for the year 2021-2022.
- (38)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2020-2021.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central University of Karnataka, Kalaburagi, for the year 2021-2022.

- (41) (i) A copy each of the Annual Reports (Hindi and English versions) of the Indian Institute of Engineering Science and Technology, Shibpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Engineering Science and Technology, Shibpur, for the year 2021-2022.
- (42) (i) A copy each of the Annual Reports (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2021-2022.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2020-2021.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year

- 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2021-2022.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhary Institute of Engineering & Technology, Malda, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhary Institute of Engineering & Technology, Malda, for the year 2021-2022.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Science Education and Research, Pune, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Science Education and Research, Pune, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Science Education and Research, Pune, for the year 2021-2022.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sanskrit University, Tirupati, for the year 2020-2021.

- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2021-2022.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Indian All India Council for Technical Education, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2021-2022.
- (53) A copy of the Notification No. F.No.CUJ/R.C/09/2020 (Hindi and English versions) published in Gazette of India dated 6th September, 2022 containing Ordinance No. 21 relating to Cadre Recruitment Rules (Non-Teaching and Other Academic Posts), 2021 under sub-section (2) of Section 28 of the Central Universities Act, 2009.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2021-2022.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2021-2022.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2021-2022.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the Liquidator's Report on Voluntary Winding up of Industrial Investment Bank of India Limited, for the quarter ending 31st March, 2022.
 - (ii) Liquidator's Report on Voluntary Winding up of Industrial Investment Bank of India Limited, for the quarter ending 31st March, 2022
 - (b) (i) Review by the Government of the Liquidator's Report on

Voluntary Winding up of Industrial Investment Bank of India Limited, for the quarter ending 30th June, 2022.

- (ii) Liquidator's Report on Voluntary Winding up of Industrial Investment Bank of India Limited, for the quarter ending 30th June, 2022
- (c) (i) Review by the Government of the Liquidator's Report on Voluntary Winding up of Industrial Investment Bank of India Limited, for the quarter ending 30th September, 2022.
- (ii) Liquidator's Report on Voluntary Winding up of Industrial Investment Bank of India Limited, for the quarter ending 30th September, 2022
- (4) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2022 together with Auditor's Report thereon:-
 - (i) Andhra Pradesh Grameena Vikas Bank, Hanumakonda
 - (ii) Andhra Pragathi Grameena Bank, Kadapa
 - (iii) Arunachal Pradesh Rural Bank, Naharlagun
 - (iv) Aryavart Bank, Lucknow
 - (v) Assam Gramin Vikash Bank, Guwahati
 - (vi) Bangiya Gramin Vikash Bank, Murshidabad
 - (vii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
 - (viii) Baroda Gujarat Gramin Bank, Vadodara
 - (ix) Baroda UP Bank, Gorakhpur
 - (x) Chaitanya Godavari Grameena Bank, Guntur
 - (xi) Chhattisgarh Rajya Gramin Bank, Raipur
 - (xii) Dakshin Bihar Gramin Bank, Patna
 - (xiii) Ellaquai Dehati Bank, Srinagar

- (xiv) Himachal Pradesh Gramin Bank, Mandi
- (xv) J&K Grameen Bank, Jammu
- (xvi) Jharkhand Rajya Gramin Bank, Ranchi
- (xvii) Karnataka Gramin Bank, Ballari
- (xviii) Karnataka Vikas Grameena Bank, Dharwad
- (xix) Kerala Gramin Bank, Mallappuram
- (xx) Madhya Pradesh Gramin Bank, Indore
- (xxi) Madhyanchal Gramin Bank, Sagar
- (xxii) Maharashtra Gramin Bank, Aurangabad
- (xxiii) Manipur Rural Bank, Imphal
- (xxiv) Meghalaya Rural Bank, Shillong
- (xxv) Mizoram Rural Bank, Aizawl
- (xxvi) Nagaland Rural Bank, Kohima
- (xxvii) Odisha Gramya Bank, Bhubaneswar
- (xxviii) Paschim Banga Gramin Bank, Howrah
- (xxix) Prathama U.P. Gramin Bank, Moradabad
- (xxx) Puduvai Bharthiar Grama Bank, Puducherry
- (xxxi) Punjab Gramin Bank, Kapurthala
- (xxxii) Rajasthan Marudhara Gramin Bank, Jodhpur
- (xxxiii) Saptagiri Grameena Bank, Chittoor
- (xxxiv) Sarva Haryana Gramin Bank, Rohtak
- (xxxv) Saurashtra Gramin Bank, Rajkot
- (xxxvi) Tamil Nadu Grama Bank, Salem
- (xxxvii) Telangana Grameena Bank, Hyderabad
- (xxxviii) Tripura Gramin Bank, Agartala
- (xxxix) Utkal Grameen Bank, Balangir
- (xl) Uttar Banga Kshetriya Gramin Bank, Cooch Behar

- (xli) Uttar Bihar Gramin Bank, Muzaffarnagar
- (xlii) Uttarakhand Gramin Bank, Dehradun
- (xliii) Vidharbha Konkan Gramin Bank, Nagpur

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 14th December, 2022, Rajya Sabha agreed without any amendment to the New Delhi International Arbitration Centre (Amendment) Bill, 2022, as passed by the Lok Sabha.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-23):-

- (1) Eighteenth Report on Action taken by the Government on the recommendations contained in the Eighth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Reservation of Scheduled Castes/Scheduled Tribes in Public Sector Banks/Financial Institutions/Reserve Bank of India and credit facilities and other benefits being provided by such Institutions/Banks to the Scheduled Castes/Scheduled Tribes with special reference to State Bank of India'.
- (2) Nineteenth Report on Action taken by the Government on the recommendations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and

Scheduled Tribes on the subject 'Reservation for Scheduled Castes and Scheduled Tribes in Central Public Sector Undertaking with special reference to Power Grid Corporation of India Limited'.

6. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Shri Ghanshyam Singh Lodhi laid the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (1) 342nd Report on Action Taken by the Government on the Observations/ Recommendations contained in the 328th report on 'Plans for bridging the learning gap caused due to school lockdown as well as review of online and offline instructions and examinations and plans for re-opening of schools'.
- (2) 343rd Report on Action Taken by the Government on the Observations/ Recommendations contained in the 336th Report on 'Demands for Grants (2022-23) of the Department of School Education & Literacy, Ministry of Education'.
- (3) 344th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 339th Report on 'Demands for Grants (2022-23) of the Ministry of Youth Affairs and Sports'.
- (4) 345th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 337th Report on 'Demands for Grants (2022-23) of the Department of Higher Education, Ministry of Education'.
- (5) 346th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 338th report on 'Demands for Grants (2022-23) of the Ministry of Women and Child Development'.

- (6) 347th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 331st Report on 'Reforms in Content and Design of School Text Books'.

12.05 P.M.

7. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid a statement regarding the status of implementation of Recommendations contained in the 41st Report of the Standing Committee on Finance on Demands for Grants (2022-23) pertaining to the Department of Revenue, Ministry of Finance.
- (2) The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid the following statements regarding:-
- (i) the status of implementation of the Recommendations contained in the 32nd Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2022-2023) pertaining to the Ministry of Skill Development and Entrepreneurship.
 - (ii) the status of implementation of the Recommendations contained in the 33rd Report of the Standing Committee on Labour, Textiles and Skill Development on 'Implementation of National Apprenticeship Promotion Scheme (NAPS)/National Apprenticeship Training Scheme (NATS)' pertaining to the Ministry of Skill Development and Entrepreneurship.
- (3) The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid a statement regarding the status of implementation of

the Recommendations contained in the 30th Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2022-2023) pertaining to the Ministry of Labour and Employment.

- (4) The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid a statement regarding the status of implementation of Recommendations contained in the 318th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-23) pertaining to the Ministry of Tourism.

***12.07 P.M.**

8. Government Bill – Introduced

The Repealing and Amending Bill, 2022

(Lok Sabh adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)

2.03 P.M.

9. Matters Under Rule 377

- 1) Shri Nayab Singh raised a matter regarding need to construct a road from Panchkula to Shaheed Bhagat Singh Airport, Chandigarh.
- 2) Smt. Mala Rajya Shah Laxmi raised a matter regarding need to sanction funds for construction of a railway line from Dehradun to Kalsi in Uttarakhand.
- 3) Shri Tirath Singh Rawat raised a matter regarding need to set up Fast Track Child Rescue Cells all over the country for tracking and rescue of missing Children.
- 4) Shri Ashok Kumar Rawat raised a matter regarding need to develop Madhoganj in Hardoi district, Uttar Pradesh as a industrial area.

*From 12.08 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

- 5) Smt. Sangeeta Kumari Singh Deo raised a matter regarding approval of two Kendriya Vidyalayas in Patnagarh and Titlagarh in Bolangir Parliamentary constituency.
- 6) Dr. Sanghamitra Maurya raised a matter regarding need to observe 3rd January, the birth anniversary of Savitribai Phule as Women Teachers' Day.
- 7) Shri Chhatar Singh Darbar raised a matter regarding need to take measures to protect Agriculture crops from wild animals in Dhar parliamentary constituency.
- 8) Shri Dushyant Singh raised a matter regarding need to declare Easter Rajasthan Canal Project as a National Project.
- 9) Shri Vijay Kumar Dubey raised a matter regarding need to include Kushi Nagar Parliamentary constituency under Swadesh Darshan Scheme.
- 10) Shri Rahul Kaswan raised a matter regarding need to construct ROB, VUP and CUP on National Highway No. 52 in Churu parliamentary constituency.
- 11) Ms. Debasree Chaudhuri raised a matter regarding construction of Bridge and new National Highway in Raiganj Parliamentary constituency.
- 12) Shi Santosh Pandey raised a matter regarding need to include and develop Bhoramdev Temple in Rajnandgaon Parliamentary constituency under PRASAD Scheme.
- 13) Shri Nihal Chand Chauhan raised a matter regarding benefits of Fasal Bima Yojana in Ganganagar Parliamentary constituency.
- 14) Shri Kripanath Mallah raised a matter regarding construction of National Highways in Karimganj Parliamentary constituency.
- 15) Shri Benny Behanan raised a matter regarding welfare measures for persons with disabilities.
- 16) Shri Vincent H. Pala raised a matter regarding construction of Highways in the State of Meghalaya.
- 17) Dr. V. Kalanidhi Veeraswamy raised a matter regarding need for new Passenger and Express trains in Tamil Nadu.
- 18) Shri Maddila Gurumoorthy raised a matter regarding establishment of a National Forensic Sciences University (NFSU) at Tirupati.

- 19) Prof. Sougata Ray raised a matter regarding death of a alleged prime accused in the Bogtui arson case.
- 20) Dr. Alok Kumar Suman raised a matter regarding need to attract investment and set up industries in Bihar.
- 21) Smt. Sarmishtha Sethi raised a matter regarding need to take necessary measures for ensuring mental health of students.
- 22) Shri Ritesh Pandey raised a matter regarding need to build a bird sanctuary at the site of Devhat Talaab in Uttar Pradesh.
- 23) Choudhary Mehboob Ali Kaiser raised a matter regarding construction of railway line from Maheshkhunt to Narayanpur in Bihar.
- 24) Smt. Supriya Sadanand Sule raised a matter regarding development of a vaccine for Lumpy disease.

2.48 P.M.

10. Government Bill – Passed

The Anti-Maritime Piracy Bill, 2019

Time Allotted: 02 Hrs.
Time Taken: 03 Hrs. 22 Mts.

Further discussion on the motion for consideration of the Bill moved by Dr. Subrahmanyam Jaishankar, continued.

Shri Adhir Ranjan Chowdhury took part in the debate.

Dr. Subrahmanyam Jaishankar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clause 6 was adopted, as amended.
Clause 7 was adopted, as amended.
Clause 8 was adopted, as amended.
Clause 9 was adopted, as amended.
Clause 10 was adopted.
Clause 11 was adopted.
Clause 12 was adopted, as amended.
Clause 13 was adopted.
Clause 14 was adopted, as amended.
Clause 15 was adopted, as amended.
Clause 1 was adopted, as amended.
The Enacting Formula was adopted, as amended.
The Preamble was adopted, as amended.
The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed, was moved by Dr. Subrahmanyam Jaishankar.

The motion was adopted and the Bill as amended, was passed.

4.06 P.M.

11. Government Bill – Passed

The Constitution (Scheduled Tribes) Order (Fourth Amendment) Bill, 2022

Time Allotted : 02 Hrs.

Time Taken: 02 Hrs. 21 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The following members took part in the debate:-

1. Shri Suresh Kodikunnil
2. Dr. Umesh G. Jadhav
3. Smt. Pratima Mondal
4. Smt. Chinta Anuradha

5. Shri Rahul Ramesh Shewale
6. Dr. Achyutananda Samanta
7. Shri Dileshwar Kamait
8. Kunwar Danish Ali
9. Smt. Supriya Sadanand Sule
10. Shri Tapir Gao
11. Adv. A.M. Ariff
12. Shri Hasnain Masoodi
13. Shri E.T. Mohmmmed Basheer
14. Shri Shivkumar Chanabasappa Udasi
15. Shri N.K. Premachandran
16. Shri Saptagiri Sankar Ulaka
17. Shri Hanuman Beniwal
18. Shri Jaul Oram
19. Shri Arvind Ganpat Sawant
20. Shri Naba (Hira) Kumar Sarania
21. Shri Saumitra Khan
22. Shri K. Ram Mohan Naidu

Shri Arjun Munda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arjun Munda.

The motion was adopted and the Bill was passed.

6.27 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 20th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 20, 2022/Agrahayana 29, 1944 (Saka)

No. 202

11.00 A.M.

1. Starred Questions

Starred Question No. 181 was orally answered

*(Due to interruptions, Lok Sabha adjourned at 11.08 A.M.
and re-assembled at 11.30 A.M.)*

11.30 A.M.

Starred Question Nos. 182–184 were orally answered. Replies to Starred Question Nos. 185–200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 24 of the National Institute of Food Technology, Entrepreneurship and Management Act, 2021:-

- (1) The First Statutes of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, Tamil Nadu, published in

Notification No. G.S.R.724(E) in Gazette of India dated 23rd September, 2022.

- (2) The First Statutes of the National Institute of Food Technology, Entrepreneurship and Management, Kundli, Haryana, published in Notification No. G.S.R.725(E) in Gazette of India dated 23rd September, 2022.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English version):-
- (i) Memorandum of Understanding between the Bharat Heavy Electricals Limited and Ministry of Heavy Industries for the year 2022-2023.
 - (ii) Memorandum of Understanding between Ministry of Heavy Industries and Bridge and Roof Company (India) Limited and for the year 2022-2023.
 - (iii) Memorandum of Understanding between Ministry of Heavy Industries and Andrew Yule & Company Limited and for the year 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of

- the Bridge and Roof Company (India) Limited, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Rajasthan Electronics & Instruments Limited, Jaipur, for the years 2019-2020 and 2020-2021.
 - (ii) Annual Report of the Rajasthan Electronics & Instruments Limited, Jaipur, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Jaipur, for the year 2020-2021.
 - (ii) Annual Report of the Instrumentation Limited, Jaipur, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2021-2022.
 - (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Andrew Yule & Company Limited, Kolkata, for the year 2021-2022.

- (ii) Annual Report of the Andrew Yule & Company Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (c) and (d) of (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2021-2022.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and The Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) on the working of the Protection of Civil Rights Act, 1955, for the year ending 31st December, 2021, under sub-section (4) of Section 15A of the Protection of Civil Rights Act, 1955.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Ministry of Home Affairs, Indo-Tibetan Border Policy Force,

Assistant Sub-Inspector (Animal Transport), Group „C“ post Recruitment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.596(E) dated 21st July, 2022 of sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

- (2) A copy of the Central Reserve police Force, Assistant Sub-Inspector (Mechanic Motor Vehicle) Technical Cadre, Group „C“ post Recruitment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.633(E) dated 16th August, 2022 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Chandigarh Industrial & Tourism Development Corporation Limited, Chandigarh, for the year 2020-2021.
 - (ii) Annual Report of the Chandigarh Industrial & Tourism Development Corporation Limited, Chandigarh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the Notification Nos. S.O.4670(E) to S.O.4679(E) (Hindi and English versions) published in Gazette of India dated 4th October 2022, adding the names of-Imtiyaz Ahmad Kandoo @ Sajad @ Fayaz Sopore, Showkat Ahmad Sheikh @ Showkat Mochi, Basit Ahmed Reshi, Habibullah Malik @ Sajid Jutt @ Saifullah @ Noomi @ Numan @ Langda @ Ali Sajid @ Usman Habib @ Shani, Basheer Ahmad Peer @ Imtiyaz Alam @ Haji, Irshad Ahmad @ Idress, Rafiq Nai @ Sultan, Zafar Iqbal @

Salim @ Jamaldeen @ Shamsheer Nai @ Shamsheer Khan, Bilal Ahmad Beigh @ Babar, Sheikha Jameel-ur-Rehman @ Sheikh Sahab @ Rehman @ Abi Nusrat @ Fayaz Ahmed Dar respectively in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 under sub-section (5) of Section 35 of the said Act.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Department of Revenue-Indirect Taxes-Customs) (No. 19 of 2022)-Performance Audit on Working of Customs Bonded Warehouses and Free Trade Warehousing Zones.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 20 of 2022)-Air Force and Navy for the year ended 31st March, 2019.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 21 of 2022)-Scientific and Environmental Ministries/ Departments (Compliance Audit) for the year ended 31st March, 2021.
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 24 of 2022)-Compliance Audit Observations for the years ended 31st March, 2020 and 31st March, 2021.
 - (v) Report of the Comptroller and Auditor General of India-Union

Government (Civil) (No. 26 of 2022)-Central Autonomous Bodies for the years ended 31st March, 2020 and 31st March, 2021.

- (vi) Report of the Comptroller and Auditor General of India-Union Government (No. 32 of 2022) on Compliance of the Fiscal Responsibility and Budget Management Act, 2003, Department of Economic Affairs, Ministry of Finance for the year ended 31st March, 2021.

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Finance Accounts of Government of Union Territory of Jammu and Kashmir for the year 2021-2022 (Volume I).
- (ii) Finance Accounts of Government of Union Territory of Jammu and Kashmir for the year 2021-2022 (Volume II).
- (iii) Appropriation Account of Government of Union Territory of Jammu and Kashmir for the year 2021-2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
- (i) The Fertiliser (Inorganic, Organic or Mixed) (Control) (Fifth Amendment) Order, 2022 published in Notification No. S.O.4638(E) in Gazette of India dated 30th September, 2022.
- (ii) S.O.4496(E) published in Gazette of India dated 23rd September, 2022 notifying the specifications of fertilizers imported in India, mentioned therein, for a period of two years from the date of publication of this notification.

- (iii) The Fertilizer (Inorganic, Organic or Mixed) (Control) (Fourth Amendment) Order, 2022 published in Notification No. S.O.4557(E) in Gazette of India dated 27th September, 2022.
 - (iv) S.O.4252(E) published in Gazette of India dated 12th September, 2022 notifying the Fertilizer (Inorganic, Organic or Mixed) (Control) Order, 1985 as special order for the purposes of the Section 12A of the Essential Commodities Act, 1955
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects & Pests Act, 1914:-
- (i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2022 published in Notification No. S.O.3456(E) in Gazette of India dated 27th July, 2022.
 - (ii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2022 published in Notification No. S.O.3777(E) in Gazette of India dated 12th August, 2022.
 - (iii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2022 published in Notification No. S.O.4551(E) in Gazette of India dated 26th September, 2022.
 - (iv) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2022 published in Notification No. S.O.4871(E) in Gazette of India dated 13th October, 2022.
 - (v) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2022 published in Notification No. S.O.5167(E) in Gazette of India dated 7th November, 2022.
 - (vi) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2022 published in Notification No. S.O.5401(E) in Gazette of India dated 21st November, 2022.

- (3) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) A copy of the Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Limited, Srinagar, for the years 2011-2012 to 2014-2015.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Limited, Srinagar, for the years 2011-2012 to 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Four statements of delay (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2021-2022.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) A copy of the Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2021-2022.

- (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Notification No. S.O.3755(E) (Hindi and English versions) published in Gazette of India dated 10th August, 2022, notifying establishment of Goa and Tripura shall include as the campuses of the National Forensic Sciences University issued under sub-section (4) of Section 4 of the National Forensic Sciences University Act, 2020.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kangchup Area Tribal Women Society, Manipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kangchup Area Tribal Women Society, Manipur, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the People with Hearing Impaired Network, Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the People with Hearing Impaired Network, Hyderabad, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2021-2022.
- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment and Artificial Limbs Manufacturing Corporation of India, for the year 2021-2022.
 - (ii) Memorandum of Understanding between Ministry of Social Justice and Empowerment and National Backward Classes Finance and Development Corporation, for the year 2022-2023.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2021-2022.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting

(Dr. L. Murugan) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society India, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2021-2022.

4. Reports of Committee on Estimates

Shri Nihal Chand Chauhan presented the following Reports (Hindi and English versions) of Committee on Estimates (2022-23):-

- (1) Eighteenth Report of Committee on Estimates(2022-23) on the subject „Estimates and Policy Aspects of theMinistry of Development of North Eastern Region“ pertaining tothe Ministry of Development of North Eastern Region.
- (2) Nineteenth Report of Committee on Estimates(2022-23) on the subject „Review of role and performance ofDISHA Committee in various schemes“ pertaining to the Ministry of Rural Development.

- (3) Twentieth Report on Action Taken by Government on 8th Report (17th Lok Sabha) of the Committee on Estimates on the subject „Review of performance of the scheme Khelo India“.

5. Report of Committee on Public Undertakings

Shri Santosh Kumar Gangwar presented the 18th Report (Hindi and English versions) of the Committee on Public Undertakings on 'Operational Performance of NMDC Limited based on C&AG Report No. 5 of 2019'.

6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-23):-

- (1) Twentieth Report on the subject 'Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Oil Companies and Status of allotment of Petrol and Gas agencies (CNG, PNG, LPG etc) and other related Agencies/Units to Scheduled Castes and Scheduled Tribes'.
- (2) Twenty-first Report on Action Taken by the Government on the recommendations contained in the Ninth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Study of atrocity cases against Scheduled Castes and Scheduled Tribes with respect to implementation of the Prevention of Atrocities Act, 1989 with special reference to cases related to withholding of pensions and retirement benefits of SC/ST Employees'.

7. Reports of Standing Committee on Energy

Shri Jai Prakash presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2022-23):-

- (1) Thirty-first Report on Action Taken by the Government on observations/recommendations contained in the Twenty-fifth Report (Seventeenth Lok Sabha) of the Committee on „Demands for Grants (2022-23) of the Ministry of Power“.
- (2) Thirty-second Report on Action Taken by the Government on observations/recommendations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) of the Committee on the subject „Review of Power Tariff Policy – Need for uniformity in tariff structure across the Country“.

8. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23):-

- (1) 43rd Report on the Action Taken by the Government on the observations/recommendations contained in the 29th Report of the Standing Committee on Agriculture (2020-21) on the Subject 'Pradhan Mantri Fasal Bima Yojana - An Evaluation', pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (2) 44th Report on the Action Taken by the Government on the observations/recommendations contained in the 41st Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for

Grants (2022-23)', pertaining to the Ministry of Food Processing Industries.

- (3) 45th Report on the Action Taken by the Government on the observations/recommendations contained in the 30th Report of the Standing Committee on Agriculture (2020-21) on the subject 'Status of Veterinary Services and Availability of Animal Vaccine in the Country', pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (4) 46th Report on the Action Taken by the Government on the observations/recommendations contained in the 37th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2022-23)', pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (5) 47th Report on the Action Taken by the Government on the observations/recommendations contained in the 38th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2022-23)', pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (6) 48th Report on the Action Taken by the Government on the observations/recommendations contained in the 39th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2022-23)', pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (7) 49th Report on the Action Taken by the Government on the observations/recommendations contained in the 40th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for

Grants (2022-23)', pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

- (8) 50th Report on the Action Taken by the Government on the observations/recommendations contained in the 42nd Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2022-23)', pertaining to the Ministry of Cooperation.

9. Statement of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri P.C. Gaddigoudar laid the Statement (Hindi and English versions) showing further Action Taken by the Government on 33rd Report on Action Taken by the Government on the observations/recommendations contained in the 26th Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Food Processing Industries.

10. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Thirty-eighth Report on Action Taken by Government on the observations/recommendations of the Committee contained in their Thirtieth Report (Seventeenth Lok Sabha) on „Demands for Grants (2022-23)“ of the Ministry of Labour & Employment.
- (2) Thirty-ninth Report on Action Taken by Government on the observations/recommendations of the Committee contained in their Thirty-first Report

(Seventeenth Lok Sabha) on „Demands for Grants (2022-23)“ of the Ministry of Textiles.

- (3) Fortieth Report on Action Taken by Government on the observations/ recommendations of the Committee contained in their Thirty-second Report (Seventeenth Lok Sabha) on „Demands for Grants (2022-23)“ of the Ministry of Skill Development & Entrepreneurship.

11. Reports of Standing Committee on Transport, Tourism and Culture

Shri Ram Margani Bharat laid the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Thirty-third Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Eleventh Report on „Creation of Regulatory Framework for Protection of Historical Sites and Monuments“.
- (2) Three Hundred Thirty-fourth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Fourteenth Report on Demands for Grants (2022-23) of Ministry of Civil Aviation.
- (3) Three Hundred Thirty-fifth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Sixteenth Report on Demands for Grants (2022-23) of Ministry of Ports, Shipping and Waterways.
- (4) Three Hundred Thirty-sixth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Twenty-second Report on „Issues related to Security in Civil Aviation Sector“.

12. Report of Standing Committee on Housing and Urban Affairs

Shri Rajiv Ranjan Singh *alias* Lalan Singh presented the Sixteenth Report (Hindi and English versions) (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations/ observations contained in the Thirteenth Report of the Standing Committee on Housing and Urban Affairs (2021-22) on the subject 'Implementation of Metro Rail Projects - An Appraisal'.

13. Statement of Standing Committee on Housing and Urban Affairs

Shri Rajiv Ranjan Singh *alias* Lalan Singh laid the Action Taken Statement (Hindi and English versions) on Action Taken by the Government on recommendations/observations contained in Chapter I of the Fourteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the recommendations/ observations contained in the Tenth Report (Seventeenth Lok Sabha) of the Committee on the subject 'PM Street Vendor's Atma Nirbhar Nidhi (PM SVANidhi)'.

14. Report of Standing Committee on Water Resources

Shri Parbatbhai Savabhai Patel presented the Eighteenth Report (Hindi and English versions) on the Action Taken by the Government on the observations/recommendations contained in 15th Report on Demands for Grants (2022-23) of the Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation) of the Standing Committee on Water Resources (2022-23).

12.09 P.M.

15. Statements by Ministers

- (1) The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 303rd Report of the Department-related Parliamentary Standing Committee on Industry on Downturn in Automobile Sector - Its Impact and Measures for Revival pertaining to the Ministry of Heavy Industries.
 - (ii) the status of implementation of the recommendations contained in the 309th Report of the Department-related Parliamentary Standing Committee on Industry on Electric & Hybrid Mobility - Prospects and Challenges in Automobile Industry pertaining to the Ministry of Heavy Industries.
 - (iii) the status of implementation of the recommendations contained in the 314th Report of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the recommendations/ observations contained in the 307th Report of the Committee, on Impact of Covid-19 on PSUs and the initiatives taken by PSUs under Atamnirbhar Bharat Abhiyaan pertaining to the Ministry of Heavy Industries.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid a statement (Hindi and English versions)

regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2022-23) pertaining to the Department of Rural Development, Ministry of Rural Development.

12.10 P.M.

16. Motion for Election of two Members to the Coir Board

Shri Narayan Rane moved the following motion :-

“That in pursuance of clause (e) of sub-rule (1) of rule 4 and sub-rule (1) of rule 5 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board, for a term to be specified by the Central Government and subject to the other provisions of the Coir Industry Act, 1953 and rules made thereunder.”

The motion was adopted.

12.11 P.M.

17. Bill for Reference to Joint Committee – Motion adopted

Shri Amit Shah moved the following motion:-

“That the Bill further to amend the Multi-State Co-operative Societies Act, 2002 be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House, namely:-

Multi-State Co-operative Societies (Amendment) Bill, 2022.

1. Shri Chandra Prakash Joshi
2. Shri Jagdambika Pal
3. Shri Parbatbhai Savabhai Patel
4. Smt. Poonamben Hematbhai Maadam

5. Shri Ramdas Chandrabhanji Tadas
6. Shri Annasaheb Shankar Jolle
7. Dr. Nishikant Dubey
8. Smt. Sunita Duggal
9. Shri Brijendra Singh
10. Smt. Jaskaur Meena
11. Shri Ram Kripal Yadav
12. Dr. Dhal Singh Bisen
13. Shri Suresh Kodikunnil
14. Shri Manish Tewari
15. Smt. Kanimozhi Karunanidhi,
16. Shri Kalyan Banerjee
17. Shri Sri Krishna Devarayalu Lavu
18. Shri Hemant Shriram Patil
19. Shri Dulal Chandra Goswami
20. Shri Chandra Sekhar Sahu
21. Shri Girish Chandra

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of second part of the Budget Session, 2023;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make;

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by Rajya Sabha to the Joint Committee; and

that the Speaker shall appoint one of the Members of the Committee to be its Chairperson."

The motion regarding reference was adopted.

***12.15 P.M.**

18. Submission by Member

Shri Manoj Kumar Tiwari made submission regarding need to protect the status of Sammed Shikharji Jain pilgrim place situated in Jharkhand.

Shri G. Kishan Reddy[&] responded.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

19. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ravi Kishan regarding need to develop Gorakhpur railway station as a World class railway station.
- 2) Shri Sumedhanand Saraswati regarding need to accord the status of 'Shaheed' (Martyr) to armed forces personnel who lay down their lives defending the country.
- 3) Shri Subhash Chandra Baheria regarding need to run train no. 12981/82 (Jaipur-Asarwa) and provide stoppage of trains at railway station in Bhilwara parliamentary constituency.
- 4) Shri Parvesh Sahib Singh regarding deteriorating air quality in Delhi.
- 5) Shri Dilip Saikia regarding need to set up District level Monitoring Committees to look into the problems faced by students in Coaching Institutes.

*From 12.15 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

[&] Minister of Culture; Minister of Tourism; and Minister of Development of North Eastern Region.

- 6) Shri Ganesh Singh regarding need to set up additional Krishi Vigyan Kendras in Satna Parliamentary constituency.
- 7) Shri Ranjeetsinha Hindurao Naik Nimbalkar regarding need to restore the stoppages of various trains at railway stations in Madha Parliamentary constituency.
- 8) Shri Rajendra Agrawal regarding need to set up a Dedicated Sports Injury Centre in Lala Lajpat Rai Memorial Medical College, Meerut, Uttar Pradesh.
- 9) Dr. Heena Vijaykumar Gavit regarding need to abolish the requirement of income criteria in Scholarship schemes for Scheduled Tribal students.
- 10) Shri Raju Bista regarding inclusion of Darjeeling Hills Terai and Dooars region in the North East Council.
- 11) Shri Kunwar Pushpendra Singh Chandel regarding need to make rights of gig workers more effective.
- 12) Prof. (Dr.) Ram Shankar Katheria regarding need to shift Kendriya Vidyalaya in Dibiyapur Legislative Assembly in Etawah parliamentary Constituency to a permanent school building.
- 13) Shri Chhedhi Paswan regarding need to expedite irrigation project for channelizing water of Telhar Kund to Jagdahwah dam in Kaimur district Bihar.
- 14) Dr. Jayanta Kumar Roy regarding fencing of the international border with Bangladesh in Jalpaiguri Parliamentary constituency.
- 15) Shri Saptagiri Sankar Ulaka regarding construction of multipurpose dam and hydroelectric Power Project on river Banshadhara in Koraput district, Odisha.
- 16) Shri (Adv.) Adoor Prakash regarding implementation of the Mahatama Gandhi National Rural Employment Guarantee Scheme.

- 17) Shri Anto Antony regarding withdrawal of the proposal to dilute the functions of the Rubber Board.
- 18) Shri S. Jagathrakshakan regarding stoppages of trains in Arakkonam Parliamentary constituency.
- 19) Shri S. Gnanathiraviam regarding upgradation of Tirunelveli Railway Junction in Tamil Nadu.
- 20) Shri N. Reddeppa regarding Road Project near Tirupati West Railway Station.
- 21) Shri Khalilur Rahaman regarding construction of an EPF office at Jangipur in Murshidabad district in West Bengal.
- 22) Shri Rajan Baburao Vichare regarding need to construct a new building in place of dilapidated building at Thane Railway Station.
- 23) Shri Kaushalendra Kumar regarding need to implement „One Nation One Power Tariff' policy in the country.
- 24) Shri K. Subbarayan regarding appointment of security guards in ATM Booths of Banks.
- 25) Shri N.K. Premachandran regarding provision of Immigration facilities at Kollam Port.
- 26) Dr. S. Lorho Pfoze regarding Access of advanced medical technology for patients suffering from Heart valve disease.

2.03 P.M.**20. Calling Attention – Converted to Short Duration Discussion under Rule 193**

Time Permissible: 02 Hrs.

Time Taken: 04 Hrs. 31 Mts.

The Speaker made an observation[&] that on request made by some Members and also keeping in view the importance of the subject regarding the problem of drug abuse in the Country and steps taken by the Government thereon, Calling Attention might be converted to Short Duration Discussion under Rule 193 so that more members could participate in the discussion.

The House agreed.

The following members took part in the debate:-

1. Smt. Harsimrat Kaur Badal
2. Dr. Satya Pal Singh
3. Shri Gurjeet Singh Aujla
4. Dr. Veeraswamy Kalanidhi
5. Shri Kalyan Banerjee
6. Shri P.V. Midhun Reddy
7. Shri Mahabali Singh
8. Smt. Supriya Sadanand Sule
9. Shri Achyutananda Samanta
10. Kunwar Danish Ali
11. Shri Vinayak Bhaurao Raut
12. Shri Hibi Eden
13. Shri Vishnu Dayal Ram

[&]Made at 12.14 P.M.

14. Shri Prince Raj
15. Shri Hasnain Masoodi
16. Shri E.T. Mohammed Basheer
17. Shri Gopal Chinayya Shetty
18. Shri Santokh Singh Chaudhary
19. Shri B.B. Patil
20. Shri Asaduddin Owaisi
21. Maulana Badruddin Ajmal
22. Shri Hanuman Beniwal
23. Smt. Navneet Ravi Rana
24. Shri Ram Kripal Yadav
25. Shri Jasbir Singh Gill
26. Shri Thomas Chazhikadan
27. Shri S. Venkatesan
28. Sardar Simaranjit Singh Mann
29. Shri L.S. Tejasvi Surya

The discussion was not concluded.

6.33 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 21st December, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 21, 2022/Agrahayana 30, 1944 (Saka)

No. 203

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 201–220 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2301–2530 would be printed in the official report for the day.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

2. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2021-

- 2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2021-2022.
- (2)
- (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Prayagraj, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Prayagraj, for the year 2021-2022.
- (3)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2021-2022.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2021-2022.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for

- Biotechnology, Faridabad, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Society, New Delhi, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Society, New Delhi, for the years 2019-2020 and 2020-2021.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Society, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Society, New Delhi, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 2021-2022.

- (11) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2021-2022, under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2021-2022.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2021-2022.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2021-2022.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Kendriya Bhandar, New Delhi, for the year 2021-2022.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Tropical Meteorology, Pune, for the year 2021-2022.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2021-2022.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2021-2022.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2021-2022.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the

National Centre for Polar and Ocean Research, Vasco-da-Gama, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Polar and Ocean Research, Vasco-da-Gama, for the year 2021-2022.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2021-2022.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2021-2022.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2021-2022.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2021-2022.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2021-2022.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2021-2022.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2021-2022.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2021-2022.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the

International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2021-2022.
- (30)
- (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2021-2022.
- (31)
- (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2021-2022.
- (32)
- (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application & Reach, Shillong, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application & Reach, Shillong, for the year 2021-2022.

- (33) (i) A copy of the Annual Report (Hindi and English versions of the Science and Engineering Research Board, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2021-2022.
- (34) (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2021-2022.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2021-2022.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 2021-2022.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2021-2022.
- (38)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2021-2022.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the Central Electronics Limited, Sahibabad, for the year 2021-2022.
 - (ii) Annual Report of the Central Electronics Limited, Sahibabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurugram, for the year 2021-2022.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurugram, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2021-2022.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2021-2022,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2021-2022.
 - (ii) Annual Report of the MECON Limited, Ranchi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2021-2022.
 - (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2021-2022.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the KIOCL Limited, Bengaluru, for the year 2021-2022.
 - (ii) Annual Report of the KIOCL Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the MOIL Limited,

Nagpur, for the year 2021-2022.

- (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2021-2022.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2022-2023.
 - (ii) Memorandum of Understanding between the Ministry of Steel and the Steel Authority of India Limited for the year 2022-2023.
 - (iii) Memorandum of Understanding between the Mecon Limited and the Ministry of Steel for the year 2022-2023.
 - (iv) Memorandum of Understanding between the Ministry of Steel and the NMDC Limited for the year 2022-2023.
 - (v) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister

of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.704(E) in Gazette of India dated 15th September, 2022, under sub-section (1) of Section 105 of the Consumer Protection Act, 2019.
- (2) A copy of the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.859(E) in Gazette of India dated 30th November, 2022, under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the 36th International Geological Congress, New Delhi, for the period ending 31st March, 2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the 36th International Geological Congress, New Delhi, for the period ending 31st March, 2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2021-2022, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2021-2022.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - (i) S.O.3722(E) published in Gazette of India dated 8th August, 2022, notifying the M/s Karnataka State Minerals Corporation Limited [KSMCL] for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (ii) S.O.4038(E) published in Gazette of India dated 29th August, 2022, notifying the M/s Maheshwari Mining Private Limited under „Category A Exploration Agency“ for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (iii) S.O.4596(E) published in Gazette of India dated 29th September, 2022, notifying the M/s Geo Exploration and Mining Solutions under „Category A Exploration Agency“, M/s Geo Marine Solutions

Private Limited under „Category B Exploration Agency“ and M/s Ecomen Laboratories Private Limited under „Category A Exploration Agency“ for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the NALCO Limited, Bhubaneswar, for the year 2021-2022.
 - (ii) Annual Report of the NALCO Limited, Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2021-2022.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2021-2022.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the NLC India Limited, Chennai, and its subsidiary companies, for the year 2021-2022.
- (ii) Annual Report of the NLC India Limited, Chennai, and its subsidiary companies, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies, for the year 2021-2022.

- (ii) Annual Report of the Coal India Limited, Kolkata, and its subsidiary companies, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution and the Central Warehousing Corporation for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

Warehousing Development and Regulatory Authority, New Delhi, for the year 2021-2022, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government-Department of Revenue (Indirect Taxes-Goods and Services Tax, Central Excise and Service Tax) (No. 14 of 2022)-Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019.
- (2) Report of the Comptroller and Auditor General of India-Union Government (Railway) – (No. 22 of 2022)-Derailment in Indian Railways - Performance Audit for the year ended 31st March, 2021.
- (3) Report of the Comptroller and Auditor General of India-Union Government (Railway) - (No. 23 of 2022) - Railway Finances for the year ended 31st March, 2021.
- (4) Report of the Comptroller and Auditor General of India-Union Government (Railway) (No. 25 of 2022) Volume-I - (Compliance Audit) for the year ended 31st March, 2021.
- (5) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) Defence Research and Development Organisation (No. 28 of 2022) (Performance Audit)- Management and Outcome of Mission Mode Projects in DRDO
- (6) Report of the Comptroller and Auditor General of India-Union Government –Department of Revenue- Direct Taxes- (No. 29 of 2022) -

for the year ended 31st March, 2021.

- (7) Report of the Comptroller and Auditor General of India-Union Government (No. 30 of 2022)-(Department of Revenue-Customs) (Compliance Audit) for the year ended 31st March, 2021.
- (8) Report of the Comptroller and Auditor General of India-Union Government (No. 31 of 2022) (Financial Audit)- Accounts of the Union Government for the year 2020-2021.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Services Export Promotion Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Export Promotion Council, New Delhi, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2021-2022.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India, Kolkata, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India, Kolkata, for the year 2021-2022.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) the Spices Board India, Kochi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Kochi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Kochi, for the year 2021-2022.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) the Rubber Board, Kottayam, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2021-2022.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) the Coffee Board, Bengaluru, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2021-2022, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2021-2022.

- (12) (i) A copy of the Annual Report (Hindi and English versions) the Tea Board India, Kolkata, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2021-2022.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the ECGC Limited, Mumbai, for the year 2021-2022.
- (ii) Annual Report of the ECGC Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) A copy of the Notification No. S.O.4720(E) (Hindi and English versions) published in Gazette of India dated 4th October, 2022 making certain amendments in the first Schedule of the Information Technology Act, 2000, under sub-section(5) of Section 1 of the said Act.
- (2) A copy of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Amendment Rules, 2022 (Hindi and English versions), published in Notification No. G.S.R.794(E) in Gazette of India dated 28th October, 2022, under sub-section (2) of Section 87 of the Information Technology Act, 2000.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Digital India Corporation, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Digital India Corporation, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Wool & Woollens Export Promotion Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool & Woollens Export Promotion Council, New Delhi, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development & Export Promotion Council, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development & Export Promotion Council, Mumbai, for the year 2021-2022.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2021-2022.
- (5) A copy of the Notification No. S.O.4904E) (Hindi and English versions) published in Gazette of India dated 17th October, 2022 seeking to reconstitute the National Jute Board for a period of two years with effect from 29th September, 2022 comprising Chairman, Members and Member Secretary, mentioned therein, under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

Synthetic & Rayon Textiles Export Promotion Council, Mumbai, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic & Rayon Textiles Export Promotion Council, Mumbai, for the year 2021-2022.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2021-2022.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2021-2022.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy of the Notification No. S.O.5282(E) (Hindi and English versions) published in Gazette of India dated 14th November, 2022 seeking to

exempt Indian Space Research Organisation from the operation of all the provisions of the Explosives Rule, 2008, issued under sub-section (2) of Section 14 of the Explosives Act, 1884.

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2021-2022.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2021-2022, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2021-2022.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2021-2022.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2021-2022.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Design, Bhopal, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Bhopal, for the years 2019-2020 and 2020-2021.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Andhra Pradesh, for the years 2019-2020 and 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Design, Andhra Pradesh, for the years 2019-2020 and 2020-2021, together with Audit Report thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Assam, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Haryana, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Haryana, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (11) above.

- (13) A copy of the Notification No. S.O.4091(E) (Hindi and English versions) published in Gazette of India dated 1st September, 2022 establishing a Development Council for Pulp, Paper and Allied Industries and appoint persons (mentioned therein) to be the members of the said Council, for a period of two years from the date of publication of this Order, issued under Section 6 of the Industries (Development and Regulation) Act, 1951.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Jammu & Kashmir Development Finance Corporation Limited, Srinagar, for the year 2021-2022.
 - (ii) Annual Report of Jammu & Kashmir Development Finance Corporation Limited, Srinagar, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) A copy of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Fourth Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. F.No. RG-1/2/(2)/2022-B AND CS(2) in Gazette of India dated 22nd November, 2022, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year

2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2021-2022.
- (3) A copy of the Indian Telegraph Right of Way (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.635(E) in Gazette of India dated 18th August, 2022, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2021-2022.
 - (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Mahanagar Telecom Nigam Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Mahanagar Telecom Nigam Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 27 of 2022)-General Purpose Financial Reports of Central Public Sector Enterprises (Compliance Audit) for the year ended 31st March, 2021.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 33 of 2022)- Compliance Audit Observations for the year ended 31st March, 2021.
- (2) A copy of the Public Enterprises Survey – Annual Report on the Performance of Central Public Sector Enterprises (Hindi and English versions), for the year 2021-2022.

3. Reports of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Fifteenth Report of the Committee (2022-23) on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank' pertaining to Ministry of Finance (Department of Financial Services).
- (2) Sixteenth Report of the Committee (2022-23) on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Gas Authority of India Limited (GAIL)' pertaining to Ministry of Petroleum and Natural Gas.
- (3) Seventeenth Report of the Committee (2022-23) on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to Ministry of Civil Aviation.
- (4) Eighteenth Report of the Committee (2022-23) on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in BSNL and MTNL' pertaining to Ministry of Communications (Department of Telecommunications).

4. Reports of Committee on Papers laid on the Table

Shri Girish Chandra presented the Ninety-ninth, One hundredth and One hundred and first Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-23).

5. Report of Standing Committee on External Affairs

Shri P.P. Chaudhary presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Ninth Report of the Committee on the subject „India and International Law including Extradition Treaties with foreign countries, asylum issues, international cyber-security and issues of financial crimes“.

6. Report of Standing Committee on Petroleum and Natural Gas

Shri Rodmal Nagar presented the Seventeenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2022-23) on the subject „Review of Implementation of CBG (SATAT)“.

7. Report of Business Advisory Committee

Shri Adhir Ranjan Chowdhury presented the Thirty-eighth Report of Business Advisory Committee.

12.06 P.M.

8. Statements by Ministers

- (1) The Minister of State in the Ministry of Panchayati Raj (Shri Kapil Moreshwar Patil) on behalf of the Minister of Rural Development; and Minister of Panchayati Raj (Shri Giriraj Singh) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Rural Development

- on Demands for Grants (2018-19) pertaining to the Ministry of Panchayati Raj.
- (ii) the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Rural Development on Demands for Grants (2019-20) pertaining to the Ministry of Panchayati Raj.
 - (iii) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Rural Development on Demands for Grants (2020-21) pertaining to the Ministry of Panchayati Raj.
 - (iv) the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Rural Development on Demands for Grants (2021-22) pertaining to the Ministry of Panchayati Raj.
- (2) The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) on behalf of the Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Information Technology on Demands for Grants (2021-2022) pertaining to the Ministry of Electronics and Information Technology.
 - (ii) the status of implementation of the Recommendations contained in the 35th Report of the Standing Committee on Communications and Information Technology on Demands for Grants (2022-2023)

pertaining to the Ministry of Electronics and Information Technology.

- (3) The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2022-23) pertaining to the Ministry of Steel.
- (4) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2022-23) pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (5) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 169th Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 161st Report of the Committee on 'Review of the Intellectual Property Rights Regime in India' pertaining to the

Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

12.08 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri R.K. Singh Patel regarding construction of „Ram Gaman Marg“ from Ayodhya to Chitrakoot.
- 2) Shri Sanjay Seth regarding need to recognise the services of Lt. Baneshwar Rai, the Azad Hind Fauz soldier and provide adequate Government benefits to his family.
- 3) Shri Topon Kumar Gogoi regarding development of roads from Sibsagar to Sonari and Namtola to Sapekhati in Assam as National Highways.
- 4) Shri Bidyut Baran Mahato regarding need to restore concessions in railway ticket fare to senior citizens and to general public travelling in the special trains introduced during Covid-19 Pandemic.
- 5) Shri P.P. Chaudhary regarding need to accord approval for development of roads as National Highways in Pali Parliamentary constituency.
- 6) Shri Suresh Pujari regarding enquiry of a private company by a Central team for causing environmental pollution in Jharsuguda district in the Bargarh Parliamentary constituency.
- 7) Shri Sunil Kumar Soni regarding irregularities in implementation of „Har Ghar Nal se Jal“ scheme in Chhattisgarh.
- 8) Shri Horen Sing Bey regarding demand for Autonomous states.
- 9) Shri Basanta Kumar Panda regarding environmental clearance to the Upper Jonk Irrigation Project in Nuapada district, Odisha.

- 10) Dr. Dhal Singh Bisen regarding better railway connectivity to Balaghat and Seoni districts in Madhya Pradesh.
- 11) Shri Jamyang Tsering Namgyal regarding construction of Roads in the Union territory of Ladakh.
- 12) Smt. Jaskaur Meena regarding provision of service line on Delhi-Mumbai N.H. in Dausa Parliamentary constituency, Rajasthan.
- 13) Dr. Manoj Rajoria regarding need to construct a National Highway from Rajakhera in Dholpur district to Etawah in Uttar Pradesh.
- 14) Shri Pradeep Kumar Singh regarding need to deploy units of Army and Central Police forces in border areas of Araria, Bihar to steps up vigil on cross border smuggling.
- 15) Shri Vijayakumar alias Vijay Vasanth regarding development of Tourism in Kanniyakumari district.
- 16) Shri Deepak Baij regarding need to construct Dalli Rajhara-Jagdalpur-Rowghat railway line in Chhattisgarh.
- 17) Dr. Shashi Tharoor regarding increase in use of banned narcotics substance in Kerala.
- 18) Dr. T.R. Paarivendhar regarding establishment of a National Small Crops Research Centre in Perambalur Parliamentary constituency.
- 19) Shri K. Raghu Rama Krishna Raju regarding inclusion of Rajaka Community of Andhra Pradesh into Scheduled Caste Category.
- 20) Shri Pocha Brahmananda Reddy regarding establishment of an Agricultural Disaster Compensation Fund.
- 21) Shri Sunil Kumar Mondal regarding installation of Solar Submersible Water Pumps in Bardhaman Purba Parliamentary constituency.
- 22) Smt. Aparupa Poddar regarding creation of Indian Medical Administrative Service Cadre.

- 23) Shri Vinayak Raut regarding need to increase the income limit of beneficiaries under the National Food Security Act, 2013.
- 24) Shri Mahabali Singh regarding return of deposits to the people who have invested in Sahara India Group.
- 25) Adv. A. M. Ariff regarding grant of increased pension to EPF Pensioners.
- 26) Shri P. Ravindhranath regarding skilling of women construction workers.

12.09 P.M.

10. Statutory Resolutions

- (i) Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman moved the following resolution:-

“In pursuance of Section 147 of the Finance Act, 2002, this House hereby approves of notification No. 25/2022-Central Excise, dated the 31st August, 2022 [G.S.R. 671(E) dated the 31st August, 2022], which seeks to amend the Eighth Schedule to the Finance Act, 2002, in order to revise Special Additional Excise Duty on Aviation Turbine Fuel.”

The Resolution was put to vote and adopted.

- (ii) Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman moved the following resolution:-

“In pursuance of Section 8 (1) of the Customs Tariff Act, 1975, this House hereby approves of notification No. 49/2022-Customs, dated the 8th September, 2022 [G.S.R. 689(E) dated the 8th September, 2022], which seeks to amend the Second Schedule of the Customs Tariff Act, in order to levy Export duty on specified types of rice.”

The Resolution was put to vote and adopted.

12.11 P.M.

11. Discussion under Rule 193

Time Permissible: 02 Hrs.

Time Taken: 07 Hrs. 17 Mts.

Further discussion on the problem of drug abuse in the Country and steps taken by the Government thereon raised by Smt. Harsimrat Kaur Badal on the 20th December, 2022, continued.

The following members took part in the debate:-

1. Shri N.K. Premachandran
2. Smt. Sunita Duggal
3. Shri Gaurav Gogoi
4. Dr. S.T. Hasan
5. Shri Manoj Kumar Tiwari
6. Shri Ritesh Pandey
7. Shri Pratap Chandra Sarangi
8. Shri Benny Behanan
9. Shri Dilip Saikia
10. Prof. Sougata Ray
11. *Shri Som Parkash
12. Shri Rahul Ramesh Shewale
13. Shri P. Ravindhranath
14. Shri Jagdambika Pal
15. Shri K. Ram Mohan Naidu
16. Shri Rattan Lal Kataria
17. Shri Rajmohan Unnithan
18. Shri Jugal Kishore Sharma
19. Shri Sri Krishna Devarayalu Lavu
20. Dr. Amar Singh
21. Dr. Rajdeep Roy
22. Shri Shriniwas Dadasaheb Patil

@Shri Amit Shah replied to the debate.

The discussion was concluded.

Thereafter, the Speaker, on behalf of the House, made a resolution^{\$} on the drug abuse in the country.

*Minister of State in the Ministry of Commerce and Industry

@Minister of Home Affairs; and Minister of Cooperation

^{\$}Original in Hindi. For details, please see the debates of the day.

2.57 P.M.

12. Amendments made by Rajya Sabha to Government Bill – Agreed to

**The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022*

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Arjun Munda.

FIRST SCHEDULE

1. That at page 3, lines 5 and 6, ***for*** the words "Sant Ravidas Nagar", the word "Bhadohi" be ***substituted.***

SECOND SCHEDULE

2. That at page 4, line 5, ***for*** the words "Sant Ravidas Nagar", the word "Bhadohi" be ***substituted.***

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Arjun Munda.

The motion was adopted and the amendments were agreed to.

*The Bill was passed by Lok Sabha on the 1st April, 2022, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 14th December, 2022 and returned it to Lok Sabha on the same day.

3.00 P.M.

13. Government Bill – Passed

The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022

Time Allotted : 02 Hrs.

Time Taken: 3 Hrs. 14 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The following members took part in the debate:-

1. Shri Deepak Baij
2. Shri Arun Sao
3. Dr. DNV Senthilkumar S.
4. Smt. Aparupa Poddar
5. Dr. Sanjeev Kumar Singari
6. Shri Rajendra Dhedya Gavit
7. Shri Pinaki Misra
8. Shri Girish Chandra
9. Shri Nama Nageswara Rao
10. Smt. Supriya Sadanand Sule
11. Shri Sunil Kumar Soni
12. Shri Vincent H. Pala
13. Shri Kani K. Navas
14. Shri Hasnain Masoodi
15. Shri P. Ravindhranath
16. Shri Pradyut Bordoloi
17. Smt. Gomati Sai
18. Shri Francisco Cosme Sardinha
19. Shri Chunni Lal Sahu
20. Shri Adhir Ranjan Chowdhury
21. Shri Rahul Ramesh Shewale
22. Dr. Nishikant Dubey
23. Shri Malook Nagar
24. Shri Santosh Pandey
25. Dr. Heena Vijaykumar Gavit
26. Shri Guman Singh Damor

Shri Arjun Munda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arjun Munda.

The motion was adopted and the Bill was passed.

#6.45 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 22nd December, 2022.)

UTPAL KUMAR SINGH
Secretary General

[#]From 6.14 P.M. to 6.45 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 22, 2022/Pausha 1, 1944 (Saka)

No. 204

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Krishnamraju, Member of the Twelfth and Thirteenth Lok Sabhas; Shri Dhanik Lal Mandal, Member of the Sixth and Seventh Lok Sabhas; Shri Phoolchand Verma, Member of the Fifth to Seventh, Ninth and Tenth Lok Sabhas; Shri Gadakh Tukaram Gangadhar, Member of the Fourteenth Lok Sabha; Shri T. Radhakrishnan, Member of the Sixteenth Lok Sabha; Shri Mohan Jena, Member of the Fourteenth and Fifteenth Lok Sabhas; and Shri Ranjit Singh Brahmpura, Member of the Sixteenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.07 A.M.

2. @Observation by the Speaker

The Speaker made an observation regarding resurgence of COVID-19 pandemic and requested Members to follow COVID norms.

11.08 A.M.

3. @Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

@Original in Hindi. For details, please see the debates of the day.

4. Starred Questions

Starred Question Nos. 221 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.10 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 222–240 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.00 Noon

6. Papers laid on the Table

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy of the Notification No. G.S.R.702(E) (Hindi and English versions) published in Gazette of India dated 15th September, 2022, making certain amendments to Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015, under Section 14A of the Aircraft Act, 1934.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2021-2022.
 - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2021-2022.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for

the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2021-2022.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2021-2022.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.3252(E) published in Gazette of India dated 20th July, 2022, notifying declaration of new National Highway in the State of Maharashtra.
 - (ii) S.O.3275(E) published in Gazette of India dated 21st July, 2022, notifying entrustment of National Highway in the State of Tamil Nadu.
 - (iii) S.O.3644(E) published in Gazette of India dated 3rd August, 2022, notifying entrustment of National Highway in the State of Karnataka.
 - (iv) S.O.3645(E) published in Gazette of India dated 3rd August, 2022, notifying declaration of new National Highway in the State of Karnataka.
 - (v) S.O.3724(E) published in Gazette of India dated 8th August, 2022, notifying entrustment of new National Highway in the State of Assam.

- (vi) S.O.3725(E) published in Gazette of India dated 8th August, 2022, notifying entrustment of National Highway in the State of Assam.
- (vii) S.O.3851(E) published in Gazette of India dated 17th August, 2022, notifying declaration of new National Highway in the State of Uttar Pradesh.
- (viii) S.O.3853(E) published in Gazette of India dated 17th August, 2022, notifying entrustment of National Highway in the State of Bihar.
- (ix) S.O.3854(E) published in Gazette of India dated 17th August, 2022, notifying entrustment of new National Highways to the state of Mizoram.
- (x) S.O.4088(E) published in Gazette of India dated 31st August, 2022, notifying declaration of new National Highway in the State of Gujarat.
- (xi) S.O.4346(E) published in Gazette of India dated 15th September, 2022, notifying declaration of new National Highway in the State of Karnataka.
- (xii) S.O.4348(E) published in Gazette of India dated 15th September, 2022, notifying entrustment of National Highways to NHAI in the state of Rajasthan.
- (xiii) S.O.4435(E) published in Gazette of India dated 22nd September, 2022, notifying entrustment of National Highway in the State of Rajasthan.
- (xiv) S.O.4438(E) published in Gazette of India dated 22nd September, 2022, notifying entrustment of National Highway in the State of Rajasthan.
- (xv) S.O.4611(E) published in Gazette of India dated 30th September,

2022, notifying declaration of highways as new National Highway in the State of Andhra Pradesh.

- (xvi) S.O.4743(E) published in Gazette of India dated 6th October, 2022, notifying declaration of new National Highway in the State of Rajasthan.
 - (xvii) S.O.4911(E) published in Gazette of India dated 17th October, 2022, notifying declaration of new National Highways in the State of Rajasthan.
 - (xviii) S.O.5247(E) published in Gazette of India dated 11th November, 2022, notifying declaration of new National Highways in the state of Arunachal Pradesh.
 - (xix) S.O.5427(E) published in Gazette of India dated 22nd November, 2022, notifying entrustment of National Highway in the State of Bihar.
 - (xx) S.O.5435(E) published in Gazette of India dated 22nd November, 2022, notifying declaration of National Highway in the State of Karnataka.
 - (xxi) S.O.5572(E) published in Gazette of India dated 1st December, 2022, notifying declaration of National Highway in the State of Karnataka.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) to (vi) of (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-
- (i) S.O.3274(E) published in Gazette of India dated 21st July, 2022, notifying entrustment of National Highway in the State of Tamil Nadu.

- (ii) S.O.3643(E) published in Gazette of India dated 3rd August, 2022, notifying entrustment of National Highway in the State of Karnataka.
- (iii) S.O.3852(E) published in Gazette of India dated 17th August, 2022, notifying entrustment of new National Highway in the State of Bihar.
- (iv) S.O.4087(E) published in Gazette of India dated 31st August, 2022, notifying entrustment of National Highway in the State of Gujarat.
- (v) S.O.4347(E) published in Gazette of India dated 15th September, 2022, rescinding the Notification No. S.O.5566(E) dated 29th October, 2018.
- (vi) S.O.4352(E) published in Gazette of India dated 16th September, 2022, notifying entrustment of new National Highway in the State of Bihar.
- (vii) S.O.4436(E) published in Gazette of India dated 20th September, 2022, notifying entrustment of new National Highway in the State of Rajasthan.
- (viii) S.O.4437(E) published in Gazette of India dated 22nd September, 2022, notifying entrustment of new National Highway in the State of Rajasthan.
- (ix) S.O.5426(E) published in Gazette of India dated 22nd September, 2022, notifying entrustment of new National Highway in the State of Bihar.
- (x) S.O.5662(E) published in Gazette of India dated 5th December, 2022, notifying entrustment of National Highway in the State of Rajasthan.

- (xi) S.O.5714(E) published in Gazette of India dated 8th December, 2022, notifying entrustment of new National Highway in the State of Andhra Pradesh.
 - (xii) S.O.5715(E) published in Gazette of India dated 8th December, 2022, notifying entrustment of new National Highway in the State of Tamil Nadu.
 - (xiii) S.O.5716(E) published in Gazette of India dated 8th December, 2022, notifying entrustment of National Highway in the State of Haryana.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) and (ii) of (7) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Power System Development Fund, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Chenab Valley Power Projects (P) Limited, Jammu, for the year 2021-2022.
 - (ii) Annual Report of the Chenab Valley Power Projects (P) Limited, Jammu, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 -) The Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct)

- (Amendment) Rules, 2022, published in Notification No. G.S.R.690(E) in Gazette of India dated 9th September, 2022.
- (ii) The Forum of Regulators (Amendment) Rules, 2022, published in Notification No. G.S.R.691(E) in Gazette of India dated 9th September, 2022.
- (iii) The Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct) (Second Amendment) Rules, 2022, published in Notification No. G.S.R.852(E) in Gazette of India dated 28th November, 2022.
- (iv) The Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2022, published in Notification No. G.S.R.857(E) in Gazette of India dated 29th November, 2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Imphal, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Imphal, for the year 2021-2022.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhopal, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhopal, for the year 2021-2022.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ministry of Micro, Small and Medium Enterprises and the National Small Industries Corporation Limited, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre (Indo Danish Tool Room), Jamshedpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre (Indo Danish Tool Room), Jamshedpur, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Central Tool Room & Training Centre), Kolkata, for the year 2021-2022, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Central Tool Room & Training Centre), Kolkata, for the year 2021-2022.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2021-2022.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Indo German Tool Room), Aurangabad, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Indo German Tool Room), Aurangabad, for the year 2021-2022.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Indo German Tool Room), Indore, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Indo German Tool Room), Indore, for the year 2021-2022.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Indo German Tool Room), Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Indo

- German Tool Room), Ahmedabad, for the year 2021-2022.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2021-2022.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Central Institute of Hand Tool), Jalandhar, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Central Institute of Hand Tool), Jalandhar, for the year 2021-2022.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2021-2022.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Institute for Design of Electrical Measuring Instruments),

Mumbai, for the year 2021-2022.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Centre (Electronics Service & Training Centre), Nainital, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Centre (Electronics Service & Training Centre), Nainital, for the year 2021-2022.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Process and Product Development Centre), Agra, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Process and Product Development Centre), for the year 2021-2022.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Process cum Product Development Centre), Meerut, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Process cum Product Development Centre), Meerut, for the year 2021-2022.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Centre for the

- Development of Glass Industries), Firozabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Centre for the Development of Glass Industries), Firozabad, for the year 2021-2022.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Fragrance & Flavour Development Centre), Kannauj, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Fragrance & Flavour Development Centre), Kannauj, for the year 2021-2022.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME – Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2021-2022.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the MSME – Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the MSME – Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2021-2022.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Statement regarding Review by the Government of the working of the ONGC Videsh Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the ONGC Videsh Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2021-2022.
 - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)
 - (i) Statement regarding Review by the Government of the working of the M/s Balmer Lawrie & Company Limited, Kolkata, for the year 2021-2022.
 - (ii) Annual Report of the M/s Balmer Lawrie & Company Limited,

Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Statement regarding Review by the Government of the working of the M/s Balmer Lawrie Investments Limited, Kolkata, for the year 2021-2022.
- (ii) Annual Report of the M/s Balmer Lawrie Investments Limited, Kolkata, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2021-2022.
- (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Balmer Lawrie & Company Limited and the Ministry of Petroleum & Natural Gas for the year 2022-2023.
- (3) A copy each of the following papers (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
 - (i) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Amendment Regulations, 2022 published in Notification No. F.No.PNGRB/Auth/2-NGPL(08)/2022 dated 18th November, 2022.
 - (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2022 published in Notification No. F.No.PNGRB/COM/2-NGPL/Tariff(3)/2019 Vol-IV (P-4121) dated 18th November, 2022.

- (iii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2008 published in Notification No. F.No.PNGBR/COM/2-NGPL/Tariff(3)/2019 Vol-IV (P-4121) dated 18th November, 2022.
 - (iv) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2022 published in Notification No. F.No.PNGBR/Fin/8-OC(1)/2018 (P-3264) dated 2nd August, 2022.
 - (v) The Petroleum and Natural Gas Regulatory Board (Determining Capacity of Petroleum, Petroleum Products and Natural Gas Pipeline) Amendment Regulations, 2022 published in Notification No. F.No.PNGBR/Tech/10-Cap/NGPL&PPPL/(2)/2022(P-3745) dated 18th November, 2022.
 - (vi) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Second Amendment Regulations, 2022 published in Notification No. F.No.PNGBR/COM/2-NGPL/Tariff(3)/2019 Vol-IV (P-4121) dated 18th November, 2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Fuel Testing Laboratory, Society for Petroleum Laboratory (Regd.), Noida, for the year 2021-2022, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fuel Testing Laboratory, Society for Petroleum Laboratory (Regd.), Noida, for the year 2021-2022.
- (5) A copy of the (Hindi and English versions) Report of the Comptroller and Auditor General of India-Union Government-Ministry of Petroleum and

Natural Gas (No. 13 of 2022)-Performance Audit on "Supply Logistic Operation of MS, HSD and LPG in Oil Marketing Companies", under Article 151(1) of the Constitution.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2021-2022.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum & Natural Gas, for the year 2022-2023.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (2) (i) A copy of the Annual Report (Hindi and English versions) the Delhi Urban Art Commission, New Delhi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2021-2022.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2021-2022.
- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, and its subsidiary company, for the year 2021-2022.
- (ii) Annual Report of the NBCC (India) Limited, New Delhi, and its subsidiary company, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HSCC (India) Limited, NOIDA, for the year 2021-2022.
- (ii) Annual Report of the HSCC (India) Limited, NOIDA, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2021-2022.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the (Hindi and English versions) Report of the Comptroller and Auditor General of India on Implementation of Nagpur Metro Rail Project by Maharashtra Metro Rail Corporation Limited – Union Government – (Commercial) – Ministry of Housing and Urban Affairs (No. 34 of 2022) (Performance Audit), under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) the National Cooperative Development Corporation, New Delhi, for the year 2021-2022.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, Gurugram, for the year 2021-

2022, alongwith Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, Gurugram, for the year 2021-2022.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2021-2022.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2021-2022, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2021-2022.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

- Polavaram Project Authority, Hyderabad, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2021-2022.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2021-2022.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2021-2022.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2021-2022.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2021-

2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of Review (Hindi and English versions) by the Government of the working of the National Mission for Clean Ganga, New Delhi, for the year 2021-2022.

The Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Minorities Development & Finance Corporation, Delhi, for the year 2021-2022.
 - (ii) Annual Report of the National Minorities Development & Finance Corporation, Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

7. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No.5) Bill, 2022, as passed by the Lok Sabha.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in the Appropriation (No.4) Bill, 2022, as passed by the Lok Sabha.
- (iii) That at its sitting held on the 21st December, 2022, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate 10 members from Rajya Sabha to associate with the Joint Committee of the Houses on the Multi-State Co-operative Societies (Amendment) Bill, 2022 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 1. Shri Ghanshyam Tiwari
 2. Shri Surendra Singh Nagar
 3. Shri Dhananjay Bhimrao Mahadik
 4. Shri Ram Chander Jangra
 5. Smt. Rajani Ashokrao Patil
 6. Shri Sukhendu Sekhar Ray
 7. Shri N.R. Elango
 8. Shri Vikramjit Singh Sahney
 9. Shri Surjeet Kumar
 10. Shri S. Niranjan Reddy
- (iv) That at its sitting held on the 21st December, 2022, Rajya Sabha agreed without any amendment to the Maritime Anti-Piracy Bill, 2022, as passed by the Lok Sabha.

8. Reports of Committee on Government Assurances

Shri Chandra Sekhar Sahu presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Seventy-fourth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (2) Seventy-fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
- (3) Seventy-sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (4) Seventy-seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
- (5) Seventy-eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Environment, Forest and Climate Change'.

9. Report of Standing Committee on External Affairs

Shrimati Navneet Ravi Rana presented the Nineteenth Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Twelfth Report on „Demands for Grants (2022-2023) of the Ministry of External Affairs'.

10. Report of Standing Committee on Finance

Shri Jayant Sinha presented the Fifty-third Report (Hindi and English versions) of the Standing Committee on Finance on the subject 'Anti Competitive practices by Big Tech Companies'.

11. Report of Standing Committee on Railways

Shrimati Jaskaur Meena presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by the Government on the observations/ recommendations contained in their Eleventh Report on „Demands for Grants (2022-23) of the Ministry of Railways“.

12. Report of Standing Committee on Coal, Mines And Steel

Shri Rakesh Singh presented the Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel on the subject 'Import of Coal – Trends and Issue of Self Reliance' pertaining to the Ministry of Coal.

13. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Malook Nagar laid the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 124th Report on Action Taken on 114th Report of the Committee on Demand for Grants (2022-23) pertaining to the Legislative Department.
- (2) 125th Report on Action Taken on 115th Report of the Committee on Demand for Grants (2022-23) pertaining to the Department of Legal Affairs.

14. Reports of the Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (i) Twenty-fourth Report on the status of framing of Subordinate Legislation viz. Rules/Regulations etc. under various Acts being administered by the Ministry of Environment, Forest and Climate Change and delay in laying of Rules; and
- (ii) Twenty-fifth Report on action taken by the Government on the Observations/Recommendations contained in the Thirteenth Report of the Committee on Subordinate Legislation (17th Lok Sabha) on the Ministry of Law and Justice, Legislative Department, Official Languages Wing, (Group „A“ posts Regional Languages) Recruitment Rules, 2020.

12.07 P.M.

15. Statements by Ministers

- (1) The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Dr. Mansukh Mandaviya) laid a Statement (Hindi and English versions) correcting the reply given to Supplementary Question to Starred Question No. 144 on 16 December, 2022 by Shri Nama Nageswara Rao, M.P. regarding „Setting up of Bulk Drug Parks“.
- (2) The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) laid a statement regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants (2022-23) pertaining to the Ministry of Housing and Urban Affairs.
- (3) The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Dr. Mansukh Mandaviya) laid a Statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 134th & 140th reports of the Department-

related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 46) pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare and recommendations/observations contained in the 135th & 141st reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 47) pertaining to the Department of Health Research, Ministry of Health and Family Welfare.

- (4)* The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Dr. Mansukh Mandaviya) made a suo-motu Statement on Covid pandemic and the steps taken by the Government of India in emerging COVID scenario across the globe.

12.11 P.M.

16. Motion

Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on 21st December, 2022."

The motion was adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.
and re-assembled at 2.02 P.M.)*

*Made from 2.03 P.M. to 2.08 P.M.

2.02 P.M.**17. Matters Under Rule 377**

- 1) Shri Nitesh Ganga Deb raised a matter regarding flight operations from Jharsuguda Airport in Odisha.
- 2) Dr. Nishikant Dubey raised a matter regarding setting up of a Sainik School in Godda/Deoghar.
- 3) Dr. Ashok Kumar Yadav raised a matter regarding need to take up construction of Sitamarhi-Laukahi railway line.
- 4) Shri Narender Kumar raised a matter regarding need to run Sainik Express (Train no. 14021/22) with adequate no. of coaches and provide stoppage of Aravali Express at Bissau Railway Station, Rajasthan.
- 5) Shri Vivek Narayan Shejwalkar raised a matter regarding rejuvenation of ponds and natural sites having water storage capacity.

*(Due to interruptions, Lok Sabha adjourned at 2.15 P.M.
and re-assembled at 4.00 P.M.)*

4.00 P.M.

- 6) Shri Gopal Chinayya Shetty raised a matter regarding development plan for widening of roads in Mumbai, Maharashtra.
- 7) Shri Mansukhbhai D. Vasava raised a matter regarding need to take stringent action against people involved in business of adulterated food items.
- 8) Shri Rajiv Pratap Rudy raised a matter regarding death of Migrant workers of Bihar in other States.
- 9) Shri Janardan Singh Sigriwal raised a matter regarding need to set up warehouses at Panchayats & Block levels for storage of agriculture produce in Maharajganj Parliamentary constituency.

- 10) Shri Parbhatbhai Savabhai Patel raised a matter regarding construction of Railway over Bridge at level crossing no. B/159 on Bhildi-Samdari railway section in Gujarat.
- 11) Shri Brijendra Singh raised a matter regarding remedial measures to prevent road accidents in the country.

*(Due to interruptions, Lok Sabha adjourned at 4.13 P.M.
and re-assembled at 4.30 P.M.)*

4.30 P.M.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Smt. Gomati Sai regarding need to start train services from Bhupdevgarh to Dharamjaigarh and from Dharamjaigarh to Raipur in Chhattisgarh.
- 2) Shri Sushil Kumar Singh regarding need to introduce rail service from Gaya to Daltonganj.
- 3) Smt. Rama Devi regarding need to enhance the honorarium of Aanganwadi workers.
- 4) Shri Bhagirath Chaudhary regarding appointment of an Additional Director to oversee the CGHS Aarogya Kendras at Ajmer, Jodhpur and Kota in Rajasthan.
- 5) Shri Gaurav Gogoi regarding rising trade deficit with China.
- 6) Shri K. Muraleedharan regarding preliminary Satellite Survey Report on human habitations in buffer zones in Kerala.
- 7) Shri Balubhau Dhanorkar alias Suresh Narayan regarding payments made under the MSME Delayed Payment Act, 2016.

- 8) Dr. D. Ravikumar regarding upgradation in pay structure of the Supervisory Staff of Indian Railways.
- 9) Shri Bellana Chandra Sekhar regarding power dues of Andhra Pradesh to be received from Telangana.
- 10) Shri Shrirang Appa Barne regarding need to enhance the quota of appointments on compassionate grounds in companies carved out of Ordnance Factories.
- 11) Shri Chandeshwar Prasad regarding need to develop Jehanabad Railway station in Bihar as a Model Station.
- 12) Shri Ram Shiromani Verma regarding need to provide free electricity to farmers and interest free loans through Kisan Credit cards.
- 13) Shri B.B. Patil regarding sanctioning of an Indian Institute of Science Education & Research (IISER) at Hyderabad.
- 14) Smt. Veena Devi regarding need to develop Sikandarpur stadium in Muzaffarpur district as a world class cricket stadium.

4.31 P.M.

18. Government Bill – Introduced

The Jan Vishwas (Amendment and Provisions) Bill, 2022

4.36 P.M.**19. Bill for Reference to Joint Committee – Motion adopted**

Shri Piyush Goyal moved the following motion:-

“That the Bill to amend certain enactments for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House:-

*Jan Vishwas
(Amendment
of
Provisions)
Bill, 2022*

1. Shri P.P. Chaudhary
2. Dr. Sanjay Jaiswal
3. Shri Uday Pratap Singh
4. Shri Sanjay Seth
5. Smt. Queen Oja
6. Shri Khagen Murmu
7. Smt. Poonamben Hematbhai Maadam
8. Smt. Poonam Pramod Mahajan
9. Smt. Aparajita Sarangi
10. Shri Arvind Dharmapuri
11. Shri Rajendra Agrawal
12. Shri Rattan Lal Kataria
13. Shri Gaurav Gogoi
14. Adv. Dean Kuriakose
15. Shri A. Raja
16. Prof. Sougata Ray
17. Dr. Venkata Satyavathi Beesetti

18. Shri Gajanan Chandrakant Kirtikar
19. Shri Rajiv Ranjan Alias Lalan Singh
20. Shri Pinaki Misra
21. Shri Girish Chandra

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of second part of the Budget Session, 2023;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by Rajya Sabha to the Joint Committee."

The motion regarding reference was adopted.

4.40 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Friday, the 23rd December, 2022.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 23, 2022/Pausha 2, 1944 (Saka)

No. 205

11.00 A.M.

1. Valedictory Reference*

The Speaker made Valedictory Reference on the conclusion of the Tenth Session of the Seventeenth Lok Sabha.

11.08 A.M.

2. National Song

The National Song was played.

11.09 A.M.

(Lok Sabha adjourned sine die at 11.09 A.M.)

UTPAL KUMAR SINGH
Secretary General

*Original in Hindi. For details, please see the debate of the day.